

BEFORE THE PRINCIPAL BENCH,  
NATIONAL GREEN TRIBUNAL, NEW DELHI  
ORIGINAL APPLICATION No. 171/2021

IN THE MATTER OF: -

“ News item published in The Indian Express India dated 12.07.2021 titled “**Six killed in factory fire: Owner held, raids on to nab the second accused**”

NDOH: - 07.09.2021

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Filed by

(Delhi Pollution Control Committee)

New Delhi:

Dated:

**Before the National Green Tribunal Principal Bench, New Delhi**

**Original Application No. 171/2021**

**SUB: REPORT OF THE COMMITTEE IN COMPLIANCE OF HON'BLE NGT ORDER  
DATED 22.07.2021 IN O.A. NO. 171/2021**

**BACKGROUND**

A major fire broke out in the industrial premises of "M/s Apeksha International" bearing address J-5, Udyog Nagar Industrial Area on 21/06/2021 wherein 06 precious lives were lost and other six were rescued. An FIR No. 467/21 dated 21/06/2021 was registered by Delhi Police in PS Paschim Vihar West u/s 304/34 IPC. The section was later modified to 304/34 IPC. The premise is owned by one Sh. Pankaj Garg S/o Sh. Vinod Garg R/o H.No. 88, Rajdhani Enclave, Pitampura, Delhi and Ms. Surbhi Garg, W/o Sh. Pankaj Garg.

Delhi Fire Services vide its letter dated 25/06/2021 addressed to the Commissioner, North Delhi Municipal Corporation informed that the above mentioned building was comprised of basement, ground plus two upper floors and was used for industrial/footwear manufacturing/packing/storage purposes. Requisite fire and life safety arrangements were not installed there and the building was not fulfilling the norms of Building Bye Laws. As per Delhi Fire Services record, FSC/NOC was also not issued to the said building and it was requested to provide the sanctioned building plan of the said building for ascertain the fire and safety provisions requirement.

SDM (Punjabi Bagh) ordered joint search of the premises by different agencies like NDRF, FSL, Police and field visit was made on 28.06.2021. The owner of the premises namely Sh. Pankaj Garg and Ms. Surbhi Garg were arrested on and sent to judicial custody. Later, Ms. Surbhi Garg was granted bail by the Hon'ble Court but Sh. Pankaj Garg is still in Judicial Custody.

Hon'ble NGT took the cognizance of the News item published in The Indian Express dated 12.07.2021 titled "**Six killed in factory fire: Owner held, raids on to nab the second accused**" and an OA No. 171/2021 was filed in the Hon'ble NGT. The Hon'ble NGT vide its order dated 22/07/2021 directed for a joint Committee of CPCB, DPCC, District Magistrate, West Delhi, Director, Industrial Safety and Health and DCP, Outer Delhi to ascertain-

1. The cause of incident
2. The status of compliance of provisions of Water Act, Air and the Environment (Protection) Act, 1986 or any other relevant laws on the subject
3. Remedial measures for compensating the victims
4. Steps to prevent such incident in future

The Committee was particularly directed to ascertain whether any hazardous inflammable material was stored in the premises and CPCB and DPCC were directed to be the nodal agency for coordination and compliance.

Hon'ble NGT also ordered that the committee may take assistance of any other individual or institution for collecting all relevant information. It may also consider the information on internet but verify the same. Information may also be taken from concerned authorities to whom the unit may have applied for any licence/registration, including the trademark authorities, from the owner as well as the workers who were rescued.

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In compliance of the Hon'ble NGT order, committee was constituted by the Delhi Pollution Control Committee vide its order No.DPCC/CMC-IV/OA No. 171/2021/2369-2373 dated 29.07.2021 (copy annexed). The details of the committee members are as below:

1. District Magistrate (West District) : Chairperson
2. Deputy Commissioner of Police (Outer Delhi) : Member
3. Director of Industrial Safety and Health : Member
4. Mr. Y.N. Mishra, Scientist 'C', CPCB : Member
5. Mr. Shyam Sunder, EE DPCC : Member Convenor

In compliance of the directions of Hon'ble NGT, inspection of the site was made on 28.07.2021 and the committee held various meetings, the details of which are as under:

### **Meetings**

Four meetings were held on 30/07/2021, 04/08/2021, 10/08/2021 and 16.08.2021 with the Officers of CPCB, DPCC, Delhi Fire Services, Delhi Police, Labour Department, DSIIDC, South Delhi Municipal Corporation, North Delhi Municipal Corporation, Forensic Science Laboratory, BSES, Directorate of Industrial Safety and Health to discuss the issues related with the fire incident which took away 06 precious lives and to find out the roles and responsibilities of various agencies/organizations as well as to suggest steps to prevent such incident in future.

#### **1<sup>st</sup> Meeting on 30.07.2021**

During the meeting, SDM (Punjabi Bagh) was directed to process the file regarding release of initial amount of Rs. 1,00,000/- (Rs. One Lakh only) until verification process is completed in compliance of the Revenue Department order No. F.1(87)/Relief/Building Collapse 2010/2663 dated 05/03/2020 which stipulates ex-gratia relief in case of death due to Fire and other accidents (Caused by individual or natural calamities) amounting to Rs. 10 Lakh (Rs. 1 Lakh ex-gratia immediate and Rs. 9 Lakh after documentation process is completed and approvals obtained). Accordingly, sanction order in respect of next to kin of 06 deceased persons for Rs. 1,00,000/- (Rs. One Lakh only) as ex-gratia has been issued by SDM (Punjabi Bagh) vide sanction order No. F.1/SDM/PB/13/2021/5387-5392 dated 20.08.2021 and the amount has also been released. Delhi Fire Services was directed to provide the final report of the fire incident so that the cause of incident could be ascertained. North DMC was directed to share the records of illegal construction activities at Udyog Nagar Industrial area since 2017 to till date specifically w.r.t. J-5, Udyog Nagar. During the discussion, Deputy Director (Industrial safety and Health) informed that no compensation shall be provided by Industrial safety and Health Department as M/s Apeksha International is not covered under Factories Act but the compensation under Minimum Wages Act, 1948 can be claimed if the workers were not getting the minimum wages. It was pointed out that there were four firms registered with GST Deptt. at this premises but owner had neither taken any Fire NOC from Fire Deptt. nor Completion Certificate from North MCD although Building plan was sanctioned in the year 1986. The premises did not have any Trade/General License from MCD.

#### **2<sup>nd</sup> Meeting on 04.08.2021**

During the meeting, Delhi Fire Services informed that the department cannot comment on the cause of fire as it does not come under their mandate. It is an investigation matter and Forensic Science Laboratory investigation is under progress. BSES was directed to submit the report that how much capacity/kilowatt of electricity meter was installed at the premises of J-5, Udyog Nagar. North Delhi Municipal Corporation was directed to submit the report regarding items recovered before and after demolition of the building as well as whether any notices have been issued to the said premises for any encroachment since the time building plan was sanctioned.

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They were also directed to clarify regarding how four firms were running from J-5, Udyog Nagar, how many challans and notices were issued to these firms and the guidelines/ norms for issuing license by them. DPCC was directed to submit the report of the compliance of the provisions of Water Act, Air Act and the Environment Protection Act, 1986 or any other laws applicable to the said unit. Labour Department informed that the notice has been issued to the owner of the said premises for compensation of the victims but no reply has been received till date. It was informed that the owner has not been granted bail and therefore they should send the notice through the Superintendent, Tihar Jail. They were also directed to look whether the victims were covered under the Minimum Wages Act, 1986 as per the information available with SDM (Punjabi Bagh). DPCC informed that as per their O.M. of 2017, no NOC was issued to the owner of the premises for installing DG set.

### **3<sup>rd</sup> Meeting on 10.08.2021**

As per the discussions held in the second meeting, BSES informed that earlier the sanctioned load for the said premises was 250 KVA and later it was reduced to 125 KVA in 2014. The electricity connection was in the name of M/s Expo Auto industry till date. They were asked to submit the relevant records pertaining to the inspection report for both the occasions i.e. when the initial load was sanctioned and when the load was reduced. The committee observed that North Delhi Municipal Corporation has not provided the list of items recovered during demolition. They were again directed to provide the same. It was informed by North Delhi Municipal Corporation that they did not have the DG set installed at the premises, to which the Delhi Police was asked to investigate into the matter as to where the same has been kept after the building demolition. North Delhi Municipal Corporation also informed that the premises J-5, Udyog Nagar is situated in confirmed "Industrial Area" and was not under the jurisdiction of General Branch for any trade License. The licenses in "Industrial Area" are issued by factory Licensing Branch. They were directed to inform the concerned branch to submit the details as sought earlier in the 2<sup>nd</sup> meeting. Labour Department informed that the compensation matter could not be processed till date as they did not have the details of the deceased and survivors of the firm at J-5, Udyog Nagar. Delhi Police provided the required details and the Labour department was asked to proceed in the matter on priority basis.

### **4<sup>th</sup> Meeting on 16.08.2021**

North Delhi Municipal Corporation did not submit the list of items recovered from the building during the building demolition. They were asked to submit the details by next day. Forensic Science Laboratory informed that a preliminary report is available and the I.O. of the Delhi Police may either himself or through his authorized official can collect the same from their office. It was directed that the copy of the report so collected shall be shared with the committee. The officials of the factory Licensing Branch of North Delhi Municipal Corporation informed that two factory licenses were issued at J-5, Udyog Nagar in the name of M/s Expo Auto Industry whose validity was upto 31.03.2019. It was informed that this was a renewal case and when enquired as to how these license were renewed as there was no such firm in existence there at the moment, it was informed that these are automatically renewed online after depositing the required documents and fees. It was also informed that consent order of DPCC was mandatory and it was available at the time of renewal. They were directed to provide the copies of the documents submitted during renewal of factory license, conditions of renewal of factory license and how many times this factory license was renewed. The report was to be submitted by the next day. Labour Department informed that the notice has again been sent to Sh. Pankaj Garg, the owner of the premises. It was informed that he has still not been granted bail and therefore as discussed in 2<sup>nd</sup> meeting, they should serve the notice through the Superintendent, Tihar Jail and send the compliance by the next day. DPCC was directed to submit a

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report along with relevant documents regarding consent order given at J-5, Udyog Vihar by next day. Since, the electricity connection was still in the name of M/s Expo Auto Industry whereas the premise was being used by M/s Apeksha International, they were asked to submit a report regarding penalty provisions and rules and regulations in this regard.

All the concerned Departments have submitted their report/relevant documents related to various rules and regulations and also specific to this case. On the basis of the documents received from various Departments, the facts that emerge are as under:

### Delhi Police

As per the interim report of SHO, PS Paschim Vihar (West), the details of the persons who lost their lives are as under:-

S.No.	Name of deceased	Age	Phone No.	Address
1	Shamshed	19 yrs	8743991711	C-144, Bhim Nagar, Delhi
2	Sonu	22 yrs	8009734776	B-19, NihalVihar
3	Vikram	21 yrs	9953203423	B-19, NihalVihar
4	Abhishek		8174910813	NihalVihar
5	Ajay Shukla	22 yrs	9999040969	F-230, Karampura
6	Neeraj	21 yrs	9540731732	K-337, Prem Nagar-2, Kirari

Delhi Police has also stated that blood in gauze of the immediate relative of the deceased persons were collected and have been sent to Forensic Science Laboratory to establish identity of deceased persons through DNA profiling and report is awaited. It was also informed that a 3-D videography of the premises was done before the demolition.

### Directorate of Industrial Safety & Health (DISH) of Labour Department

As per the report dated 06/08/2021 of Directorate of Industrial Safety & Health (DISH) of Labour Department, during the inspections of the premises on 21/06/2021 and 22/06/2021, it was found that around 70-80 workers were employed in the entire premises who were engaged in the business of online trading of shoes and premises was used as a warehouse of shoes. Three more firms namely M/s Vivaan International, M/s V.K. International and M/s Super Mattress Co. were functioning in the same premises at separate floors apart from M/s Apeksha International. Workers used to come in different shifts for carrying out the work related with online trading and as per the local enquiry, no manufacturing activity was carried out in the premises and no machine was installed/working there and therefore no action is possible under the Factories Act, 1948. The establishment attracts provisions of Employees Compensation Act, 1923 and Minimum Wages Act, 1948 as the premises was being used as a warehouse and not a factory.

### Assistant Engineer (Bldg.)-II, Rohini Zone, North DMC

As per the report dated 06/08/2021 of Assistant Engineer(Bldg.)-II, Rohini Zone, North DMC, neither any construction activity noticed by the field staff nor any complaint was received for unauthorized construction in respect of the above stated property. The building plan of the impugned property was sanctioned on 19/12/1985 by Building Department(HQ), MCD measuring 800 Sq. Mtr. and abutting on 45' ROW Road. As per local inquiry and visual inspection, it was also revealed that the building is very old. Those constructions existing prior to 07/02/2007 are protected under Delhi Laws(Special) Provisions Act, 2011.

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**Asstt. Engineer, Rohini Zone, North DMC**

As per the report dated 06/08/2021 of Asstt. Engineer, Rohini Zone, North DMC, regarding grant of license by General Branch, Rohini Zone, it has been submitted that General Branch deals with the issue of granting General Trade/Storage License for specified trade (neither industry nor warehouse) in confirming areas or the areas covered under Master Plan, 2021 for sale & storage of general items in commercial shops/godowns in residential areas. The above stated property was situated in "Industrial Area" and was not under the jurisdiction of General Branch for issue of any "Trade License" and the license in Industrial Area is issued by Factory License Department of North Delhi Municipal Corporation. Therefore, no general trade/storage license was issued for this property by General Branch of Rohini Zone.

**Executive Engineer (M-II), Rohini Zone, North DMC**

As per the report No. EE (M)-II/RZ/2021-22/194 dated 09/08/2021 of Executive Engineer (M-II), Rohini Zone, North DMC, after a major fire broke out at J-5, Udyog Nagar, various cracks had developed in walls, beams and column of the building hence the building was declared dangerous and notice was issued to the owner either to demolish the building or repair the same. Subsequently, **on behalf of owner, Association of the industrial area has demolished the building** in phases as per the instructions of Forensic Team. Further, vide another report No. EE (M)-II/RZ/2021-22/212 dated 17/08/2021, Executive Engineer (M-II), Rohini Zone, North DMC has informed that **MCD has not demolished the building**. It has been further informed that the malba/ obstruction fallen on the road was cleared by the Maintenance Department, Rohini Zone but no article/ item was seized by them before and after the demolition.

**Udyog Nagar Factory Owner's Association**

President of the Udyog Nagar Factory Owner's Association vide his letter No. UNFOA/2021-22/080 dated 05/08/2021 has informed that the demolition work was carried out by MCD and the Association had only help to provide small equipments and food etc. to the various government officers and agencies.

**Labour Department**

Labour Department vide their letter No. JLC/WD/2021/4547 dated 02.08.2021 has informed that Notice dated 16.07.2021 u/s 10A(1) of Employees Compensation Act, 1923 has been issued to the management of M/s Apeksha International and to Sh. Pankaj Garg (Director/Proprietor/Partner) at his residence to appear on 02/08/2021 seeking their comments on the liability of injury/death compensation. SHO, Paschim Vihar (West) was also requested to produce the dependants of the injured/deceased and the owner in compliance to Hon'ble High Court order in the FAO No. 386/2013 titled "New India Assurance V/s Puran Lal and others" but none appeared from the workmen or management side and the report of PS, Paschim Vihar was also not obtained regarding status of service of summons to the parties. As vital information pertaining to the name/age/address of the injured/deceased are not available till date, compensation could not be awarded. Another summon/notice has been issued to parties for appearance on 19/08/2021 directly and also through SHO concerned.

**Delhi State Industrial & Infrastructure Development Corporation**

DSIIDC is responsible for maintenance and up gradation of development activities in respect of 24 industrial areas out of total 33 industrial areas. Out of the above 24 Industrial Areas, 22 Industrial Areas including the Udyog Nagar Industrial Area, DSIIDC is looking after the maintenance of Roads and storm Water drain only. Other services are being looked after by the Municipal Corporations. Besides, the approved Industrial Area, there are 25 unplanned industrial clusters notified for

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redevelopment under the Master Plan of DDA. The redevelopment scheme of these unplanned industrial clusters notified for redevelopment will be prepared by concerned local body/land owning agency in consultation with concerned society. DSIIDC is not the land owning agency in any of these 25 unplanned industrial areas and maintenance of these industrial areas is not under the jurisdiction of DSIIDC.

DSIIDC took over the responsibility for maintenance of roads and drains of Udyog Nagar Industrial Area w.e.f. 11/04/2012 but lease administration rights still rest with DDA and all building activity and license are being dealt by North Delhi Municipal Corporation. DSIIDC is only looking after maintenance of roads and drains of Udyog Nagar Industrial area.

Primary responsibility for Removal of Encroachment from public streets/roads and public land, action on unauthorized construction, Building construction and grant of Factory/Trade License is taken up by concerned DMC in terms of DMC Act 1957. There are enabling provisions under DMC Act to deal with alter/enlarge/extend any factory, workshop or trade premises, restricted use of the premises, construction of building, penalties etc.

In the meeting dated 22/08/2014 chaired by the Hon'ble LG, Delhi, it was decided that the removal of encroachments from common areas is primarily responsibility of the respective Delhi Municipal Corporation in joint operation with DSIIDC and Delhi Police and therefore the removal of any encroachment and/or any unauthorized construction in Udyog Nagar Industrial Area lies with North Delhi Municipal Corporation.

Provisions-Municipal factory License is granted under Section 416 and 417 of DMC Act, 1957-

1. That Municipal Corporation license shall be granted on all floors for the area marked working hall/workshop subject to structural safety certificate issued by Registered Structural Engineer or Architect
2. That there is no restriction of change of trade within permissible trade specified in MPD-2021 subject to **consent from Delhi Pollution Control Committee**, if applicable
3. That NOC from **Delhi Fire Service** shall be required in case the area of the factory is more than 25 sq. mtr. subject to para 15.5 of MPD-2021 as follows:-  
*"Any trade or activity involving any kind of obnoxious, hazardous, inflammable, non compatible and polluting substance or process shall not be permitted"*  
That the working hours are restricted between 8 AM to 6 PM. Running trade at night can be run with prior written permission from factory Licensing Department of DMC.
4. The Employees/labours working in any establishment are being regulated through minimum Wages Act or other applicable laws by **Labour Department**.
- 5 **DPCC Consent:-** Consent to operate/Establish any industry in confirming industrial area is being granted and regulated by DPCC as per the relevant provisions of Air and Water Act. Any other aspects related to pollution matters are being dealt by DPCC as per Environment (Protection) Act 1986 or any other applicable laws.

#### Delhi Pollution Control Committee

As per the report of DPCC, it has been informed that as per their OM dated 08/02/2017 regarding ease of doing business; consent of DPCC is not required for warehouse under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as no processing/manufacturing



/hazardous operations are involved. For DG sets installed at warehouses, no consent is required from DPCC, however, these are required to comply with the standards/norms prescribed under Environment(Protection) Rules, 1986.

**Factory Licensing Department, North Delhi Municipal Corporation**

As per the policy of Factory Licensing Department, North Delhi Municipal Corporation, Fire Fighting equipment receipt or fire NOC from DFS is required, wherever applicable. In this case, vide letter No. D/97/AO/FL/NDMC/2020-21 dated 16.08.2021, it has been informed that two factory license were issued at J-5, Udyog Nagar as per the details given below:

Sl. No.	License No.	Description	Proprietor	Validity of License
1.	0518103545	M/s Expo Auto Industry	Smt. Kuldeep Kaur	31.03.2019
2.	0518103547	M/s Expo Auto Industry	Mr. Dev RSJ Anand	31.03.2019

As per the copies of the license provided by Factory Licensing Department, North Delhi Municipal Corporation, Smt. Kuldeep Kaur is the partner and Mr. Dev RSJ Anand is the proprietor in M/s Auto Expo Industry. In both the licenses, the address is J-5, Ground Floor, Udyog Nagar Industrial Area and the area is 138 sq. mts. each. Factory Licensing Department, North Delhi Municipal Corporation has also submitted the copies of the documents such as Consent Order (Certificate No. G-020414) dated 25.06.2013 issued by DPCC to Sh. Dev Raj Anand for manufacturing of Auto parts without any trade affluent. This certificate is valid up to 13.03.2022 and another Consent Order (Certificate No. G-013051) dated 23.07.2010 issued by DPCC to M/s Expo Industries (Regd.) for manufacturing of Auto Gear Box Components (without hardening) which was valid up to 16.05.2020. Copies of the online application form and receipt and other related documents were also provided.

**BSES Rajdhani Power Limited**

As per the letter dated 13/07/2021 of BSES addressed to SHO, Police Station, Paschim Vihar regarding physical examination of the building, it has been informed that only one meter/connection was installed at the said premises with sanctioned load of 125KVA. The connection exists in the name of M/s Expo Industries (Regd) bearing CA No. 100001556. The maximum load at the time of fire incident on dated 21.06.2021 at 8.00 AM to 9.00 AM was 6 KVA. It has also been reported that although the premises had sanctioned load of 125 KVA but the maximum demand never exceeded 24 KVA in past one year. The inspection report categorically states that since the BSES HT Cable Network & HT equipments were installed in front portion of the building and no physical damages were found in them even at the time of fire and afterwards hence there is no such possibility of any short circuit at their part. Moreover BSES HT Panel (RMU) was equipped with microprocessor based protection system having very fast response for tripping the electric supply in case of any abnormal electrical conditions. BSES maintains only HT 11 KV supply of J-5 HT consumer and LT network is on the part of consumer i.e. Transformer, LT Panel, DG set etc are installed and maintained by consumer hence there might be any glitch at the end of consumer. The joint inspection team of BSES has concluded that at the said premises, fire incident dated 21/06/2021 was not attributed because of any lapse/fault of BSES equipment.

**Forensic Science Laboratory.**

Forensic Science Laboratory has submitted the Crime Scene Report dated 06.08.2021 vide their letter No. SFSLDLH/5819/CSMD/278/21/10694 dated 18.08.2021 wherein the status of the crime scene has been described.

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### Cause of Incident:

Now in view of the various meetings held in this regard and the documents submitted by the various departments, the following is concluded: -

1. The cause of fire incident was lack of fire safety norms coupled with flouting building bye laws by the owner of the premises/occupier and poor supervision by local municipal body i.e. Building and Licensing Department of Rohini Zone, North DMC. It was observed that the owner of the premises had installed iron grill closing the open space which hampered the employees to save their lives and also the fire department in accessing the building for early dousing of the fire.
2. The provisions of Water Act, Air and the Environment (Protection) Act, 1986 or any other relevant laws have not been complied with making it a prone place for such a major fire incident taking away 06 precious lives.
3. As per the crime scene report submitted by FSL there was extensive burning due to which seat and cause of fire cannot be ascertained. However, the IO has been advised to forward the debris from ground floor, 1<sup>st</sup> Floor and 2<sup>nd</sup> Floor for further examination and detection of inflammable material, if any and also to send the body remains for postmortem examination.
4. As per the BSES report, there is no possibility of any short circuit on the part of BSES based upon the equipments installed by them and found undamaged at the time of fire. However, there might be any glitch at the end of the consumer.

### Steps to prevent such incident in future: -

History is full of massive fire incidents in Delhi which has taken heavy toll of human lives. Who can forget one of the massive fire incidents which took place in June 1992 in PVC Market, Jwala Puri. Thousands of Plastic shops were gutted in that fire incident and many people lost their lives. Similarly 17 people lost their lives due to fire in a cracker factory in Bawana on 20/01/2018. Industrial areas are hot bed spots for fire incidents due to congested locations, ignorance, non following of prescribed norms, poor administration etc. Fire incidents are not only limited to Industrial Areas but some Commercial Venues with prefabricated structure (not permanent) have also witnessed such incidents as it happened on 16.04.2019 when a massive fire broke out at a wedding venue in North West Delhi's Netaji Subhash Place in the early hours. Three persons, including a police officer and a fire officer, sustained injuries. 22 fire tenders were pressed into service to gauge the fire where around 400 people were at the wedding venue. Such structures do not have the NOC from Fire Department.

Based upon the facts and averments of different Departments and related reports, the following is concluded:-

1. The role of North MCD has been found lackadaisical as it has completely failed to enforce the building bye laws due to which the norms have been openly flouted thereby taking away precious lives.
2. Delhi is faced with multiple challenges in terms of preventing fire instances. Due to densely populated areas both in terms of residential as well as commercial/industrial, there is hardly any safe or open passage to bring out proper evacuation plan. The situation becomes grimmer due to the fact that people usually don't pay any heed to the prescribed norms which ultimately results in loss of life and property. The multiplicity of agencies is again a major issue as chairs keep on exchanging when the issue of fixing responsibility is taken up.



3. Enabling provisions under the Employees Compensation Act, 1923 and Minimum Wages Act, 1948 need to put in force by Labour Department so that kith and kin of the deceased can be reasonably compensated.
4. DSIIDC has informed that there are 33 Approved Planned Industrial Areas and 25 unplanned Industrial Clusters notified for redevelopment under the provisions of the Master Plan document of DDA. Besides this there are many Unauthorized Industrial Areas who do not seek any license either from DPCC, DFS or from the local urban bodies. It is suggested that a task force /committee may be formed under the Chairmanship of District Magistrate (Zone wise) wherein the representatives of DFS, BSES, DPCC, Delhi Police, DISH, Industries Department, Zonal Officials of General / Trade License Branch and of Factory Licensing Branch with the following recommendations:
  - (a) The Committee shall meet at least once in a quarter to review ongoing enforcement activities in the area.
  - (b) The said Task Force shall look into the various complaints received from any source and shall take action as required under the law for violation of the norms that are mandatory in the notified industrial area as well as the unplanned industrial cluster. The task force shall also conduct joint field enforcement drives time to time and take appropriate action against unauthorized units.
  - (c) The task force shall submit quarterly reports to DM/ State Disaster Management Authority.
5. There is multiplicity of licenses being issued by different departments and due to ambiguous provisions in different Acts; the owners tend to bypass them by taking advantage of the gaps in such Acts. A committee of the experts may be formed to re-examine the provisions of different Acts of multiple departments so that such gaps are filled and the owners of the industries may not be able to bypass them.
6. The owners should ensure fire protection equipment (i.e. fire extinguishers, control panels, etc.) are easily accessible.
7. Hazardous waste from oils to chemicals, flammable, combustible materials should be properly disposed off in order.
8. Regular maintenance services of fire protection equipment.
9. Chemicals, flammable materials or other hazardous substances in building must be stored in a safe place.
10. Building should be kept neat and tidy as lot of clutter especially flammable materials such as paper, boxes, etc. leads to fire spreading faster. It also blocks exits and make it harder to escape if there is a fire.
11. Regular Fire safety demonstrations should be taken such as how to use a fire extinguisher alongwith the other fire protection devices.
12. Smoking area should be designated that's a safe distance away from the building.

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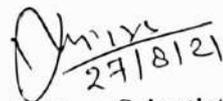
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13. Emergency and evacuation plans should be displayed and explained to all the staff to prevent further damages if there's a fire.
14. Due diligence in implementing the fire safety norms, building bye laws by agencies concerned and periodical review thereof.
15. DPCC should revoke the consent where manufacturing units have been closed or their owner changed.
16. North Delhi Municipal Corporation should take adequate action ensuring DG set(s) should be installed within premises by following prescribed guidelines.

It is humbly prayed that this Hon'ble National Green Tribunal may be pleased to take this report on record and pass such further order as this Hon'ble Tribunal may deem fit and proper in the facts in circumstance of the case.

  
Mr. Shyam Sundar, EE  
DPCC

  
Mr. Y.N. Mishra, Scientist 'C'  
CPCB

  
(S.P. Rana)  
Dy. Director (ISH)  
Director of Industrial Safety  
and Health

  
Deputy Commissioner of Police  
(Outer Delhi)

  
District Magistrate  
(West District)

(vi) Damage to unimproved commercial property/commercial articles  
(in riots/fire/other calamities/other than Jhuggles)

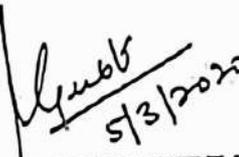
50% of the loss up to a maximum of Rs. 5,00,000/-

This category shall also include cases of looting /theft/loss of articles in an uninsured Commercial property. However, in all such cases, furnishing of copy of FIR shall be mandatory.

Relief in case of damage to jhuggles (in case of riots/fire/etc.) shall be provided as per Cabinet Decision No. 2295 dated 24.02.2016 and Order No. F.1(87)/Relief/Building Collapse/2010/3589-97 dated 20.10.2016.

The Pr. Secretary (Revenue) & Divisional Commissioner, Delhi and District offices each have been allotted budget under their respective heads of Accounts- "Major Head 2245 Relief" on account of Natural Calamities to meet the expenditure on payments of gratuitous relief, tentage, food etc. In cases of natural calamities like fire, bomb blast, earthquake, riot etc.

The powers to sanction of relief to the victims have already been delegated to all the Deputy Commissioners, being Head of Department in all cases in accordance with the scale approved in the order to ensure timely disbursement of Relief vide order no. F.1(87)/Relief/Building Collapse/2010/09 dated 04.01.2012.

  
5/3/2020  
(MITHLESH GUPTA)

SUB DIVISIONAL MAGISTRATE-II (HQ)

No. F.1.1(87)/Relief/Building Collapse/2010/2663

Dated 5/3/20

Copy for information and necessary action to :-

1. The Pr. Secretary to H.E. Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The Addl. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi.
3. The Secretary to Hon'ble Deputy Chief Minister, Delhi Sectt., Delhi.
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi.

**(iii) Loss of Movable Property (In riots):**

- (a) Animal (source of income/livelihood): Rs.5,000/- each
  - (i) Farm Animal: Cows, buffaloes, Sheep
  - (ii) Cart Animal: Horses, Oxen, Camel
- (b) Normal Rickshaw = : Rs.25,000/- each
- (c) E-Rikshaw/E-Scooty : Rs. 50,000/-each

**(iv) Damage to residential unit (In riots/fire/natural calamities/other than Jhuggles):**

1. - Each floor shall be considered as a different residential unit and the relief amount be disbursed as follows:

- (a) Total Damages : Rs.5,00,000/- (Rs. 4 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 1 lakh for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.
- (b) Substantial Damage : Rs.2,50,000/- (Rs. 2 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 50,000/- for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.
- (c) Minor Damage : Rs.25,000/-

2. An immediate relief of Rs. 25000/- will be released for each floor for loss of household items. This amount shall be divided among occupant(s)/tenant(s) and shall be adjusted from the final ex-gratia compensation amount arrived at after due diligence by the authorized officer and approval of the competent authority.

3. In case of riots, for tenant(s)/house owner(s) who have lost household goods not through fire but through looting/theft, compensation of Rs.1 lakh per residential unit for complete looting/theft and Rs. 50,000/- for partial looting/theft shall be provided. However, in all such cases, furnishing of copy of FIR shall be mandatory.

**(v) Damage to Schools during riots:-**

- a) Schools with enrolment upto 1000 students: Rs.5,00,000/
- b) Schools with enrolment more than 1000 students: Rs.10,00,000/-

Stamp: To The SDM (PB)  
 2250  
 11/3/2020  
 Revenue Department  
 Delhi

*Reader*

OFFICE OF THE PRINCIPAL SECRETARY CUM DIVISIONAL COMMISSIONER  
 REVENUE DEPARTMENT : GNCT OF DELHI  
 5, SHAM NATH MARG, DELHI-110017  
 (RELIEF BRANCH)

*Mx. Singh*

F.1(87)/Relief/Bullding Collapse 2010/ 2663

Dated 05.03.2020

ORDER

In partial modification of all earlier orders/circulars, the Govt. Of NCT of Delhi vide Cabinet Decision No. 2808 dated February 28, 2020 and Cabinet Decision No. 2810 dated March 5, 2020 has decided to enhance/revise the scale for grant of ex-gratia relief in various eventualities, as per the details given below.

(i) Fire and other Accidents (caused by individual or natural calamities):

- (a) Death (Major) : Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)
- (b) Death (Minor) : Rs.5,00,000/- in each case
- (c) Permanent Incapacitation : Rs.5,00,000/- in each case
- (d) Serious injury : Rs.2,00,000/- in each case
- (e) Minor Injury : Rs.20,000/- in each case
- (f) Orphaned Children : Rs.3,00,000/- in each case

(ii) Bomb Blasts, Communal Riots & Other Riots, Terrorist Attacks:

- (a) Death (Major) : Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)
- (b) Death (Minor) : Rs.5,00,000/- in each case
- (c) Permanent Incapacitation : Rs.5,00,000/- in each case
- (d) Serious Injury : Rs.2,00,000/- in each case
- (e) Minor Injury : Rs.20,000/- in each case
- (f) Orphaned Children : Rs.3,00,000/- in each case

## Goods

## Services

4/C

64021990 OTHER FOOTWEAR WITH  
OUTER SOLES AND UPPERS OF  
RUBBER OR PLASTICS SPORTS  
FOOTWEAR : OTHER : OTHER

64041190 FOOTWEAR WITH OUTER  
SOLES OF RUBBER, PLASTICS,  
LEATHER OR COMPOSITION  
LEATHER AND UPPERS OF  
TEXTILE MATERIALS  
FOOTWEAR WITH OUTER  
SOLES OF RUBBER OR  
PLASTICS : SPORTS  
FOOTWEAR; TENNIS SHOES,  
BASKETBALL SHOES, GYM  
SHOES, TRAINING SHOES AND  
THE LIKE: OTHER

64059000 OTHER FOOTWEAR OTHER

64039990 FOOTWEAR WITH OUTER  
SOLES OF RUBBER, PLASTICS,  
LEATHER OR COMPOSITION  
LEATHER AND UPPERS OF  
LEATHER OTHER FOOTWEAR:  
OTHER: OTHER

**HSN:** Harmonized System of Nomenclature of Goods and Services

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[Website Policy](#)

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<https://services.gst.gov.in/services/searchlp>

5/c

(JURISDICTION - STATE)  
State - Delhi  
Zone - Zone 6  
Ward - Ward 63

**Other Office**

(JURISDICTION - CENTER)  
Commissionerate - DELHI NORTH  
Division - KAMLA NAGAR  
Range - RANGE - 19

**Principal Place of Business**

J-5, BASEMENT, UDYOG NAGAR, ROHTAK ROAD DELHI, West Delhi, Delhi,  
110041

**Whether Aadhaar Authenticated?**

No

**Whether e-KYC Verified?**

No

**Nature Of Core Business Activity**

Trader - Retailer

**Nature of Business Activities**

- 1. Retail Business
- 2. Office / Sale Office
- 3. Wholesale Business
- 4. Warehouse / Depot

**Dealing In Goods and Services**

Goods		Services	
HSN	Description	HSN	Description

# Goods and Services Tax

Login

Home > Search Taxpayer > Search by GSTIN/UIN

## Search Taxpayer

• indicates mandatory fields

GSTIN/UIN of the Taxpayer •

Enter GSTIN/UIN of the Taxpayer

SEARCH

Search Result based on GSTIN/UIN : 07ATWPG1173B1ZS

### Legal Name of Business

SURBHI GARG

### Trade Name

VIVAAN INTERNATIONAL

### Effective Date of registration

01/07/2017

### Constitution of Business

Proprietorship

### GSTIN / UIN Status

Active

### Taxpayer Type

Regular

### Administrative Office

**Goods**

**Services**

FOOTWEAR WITH OUTER SOLES OF RUBBER, PLASTICS, LEATHER OR COMPOSITION LEATHER AND UPPERS OF TEXTILE MATERIALS

64041190

FOOTWEAR WITH OUTER SOLES OF RUBBER OR PLASTICS : SPORTS FOOTWEAR; TENNIS SHOES, BASKETBALL SHOES, GYM SHOES, TRAINING SHOES AND THE LIKE: OTHER

64059000 OTHER FOOTWEAR OTHER

**HSN:** Harmonized System of Nomenclature of Goods and Services

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**Related Sites**

[Central Board of Indirect Taxes and Customs](#)

[State Tax Websites](#)

[National Portal](#)

etc

JURISDICTION - STATE)  
State - Delhi  
Zone - Zone 6  
Ward - Ward 63

**Other Office**

(JURISDICTION - CENTER)  
Commissionerate - DELHI NORTH  
Division - KAMLA NAGAR  
Range - RANGE - 19

**Principal Place of Business**

J-5, FIRST FLOOR, UDYOG NAGAR, ROHTAK ROAD, West Delhi, Delhi, 110041

**Whether Aadhaar Authenticated?**

No

**Whether e-KYC Verified?**

No

**Nature Of Core Business Activity**

Trader - Retailer

**Nature of Business Activities**

- 1. Retail Business
- 2. Office / Sale Office
- 3. Wholesale Business

**Dealing In Goods and Services**

Goods		Services	
HSN	Description	HSN	Description
64021990	OTHER FOOTWEAR WITH OUTER SOLES AND UPPERS OF RUBBER OR PLASTICS SPORTS FOOTWEAR : OTHER : OTHER		

# Goods and Services Tax

[Login](#)

[Home](#) > [Search Taxpayer](#) > Search by GSTIN/UIN

## Search Taxpayer

• indicates mandatory fields

GSTIN/UIN of the Taxpayer •

Enter GSTIN/UIN of the Taxpayer

SEARCH

Search Result based on GSTIN/UIN : 07AGSPG5240J1Z6

### Legal Name of Business

KRISHNA GARG

### Trade Name

V.K. INTERNATIONAL

### Effective Date of registration

01/07/2017

### Constitution of Business

Proprietorship

### GSTIN / UIN Status

Active

### Taxpayer Type

Regular

### Administrative Office

10/c

## Goods

## Services

64021990 OTHER FOOTWEAR WITH  
OUTER SOLES AND UPPERS OF  
RUBBER OR PLASTICS SPORTS  
FOOTWEAR : OTHER : OTHER

64041190 FOOTWEAR WITH OUTER  
SOLES OF RUBBER, PLASTICS,  
LEATHER OR COMPOSITION  
LEATHER AND UPPERS OF  
TEXTILE MATERIALS  
FOOTWEAR WITH OUTER  
SOLES OF RUBBER OR  
PLASTICS : SPORTS  
FOOTWEAR; TENNIS SHOES,  
BASKETBALL SHOES, GYM  
SHOES, TRAINING SHOES AND  
THE LIKE: OTHER

64059000 OTHER FOOTWEAR OTHER

**HSN:** Harmonized System of Nomenclature of Goods and Services

Search Result based on GSTIN/UIN : 07AAIPG0737C1Z7

Filing details for GSTR3B

Financial Year	Tax Period	Date of filing	Status
2021-2022	April	18/06/2021	Filed
2020-2021	March	20/04/2021	Filed
2020-2021	February	20/03/2021	Filed
2020-2021	January	20/02/2021	Filed
2020-2021	December	21/01/2021	Filed
2020-2021	November	28/12/2020	Filed
2020-2021	October	02/12/2020	Filed
2020-2021	September	27/10/2020	Filed
2020-2021	August	19/09/2020	Filed
2020-2021	July	20/08/2020	Filed

11/10

**(JURISDICTION - STATE)**

State - Delhi  
Zone - Zone 6  
Ward - Ward 63

**Other Office**

(JURISDICTION - CENTER)  
Commissionerate - DELHI NORTH  
Division - KAMLA NAGAR  
Range - RANGE - 19

**Principal Place of Business**

J-5, SECOND FLOOR, UDYOG NAGAR, ROHTAK ROAD, North West Delhi,  
Delhi, 110041

**Whether Aadhaar Authenticated?**

No

**Whether e-KYC Verified?**

No

**Nature Of Core Business Activity**

Trader - Retailer

**Nature of Business Activities**

1. Retail Business 2. Wholesale Business 3. Office / Sale Office

**Dealing In Goods and Services**

Goods		Services	
HSN	Description	HSN	Description

# Goods and Services Tax

Home > Search Taxpayer > Search by GSTIN/UIN

## Search Taxpayer

• indicates mandatory fields

GSTIN/UIN of the Taxpayer •

Enter GSTIN/UIN of the Taxpayer

SEARCH

Search Result based on GSTIN/UIN : 07AAIPG0737C1Z7

**Legal Name of Business**

VINOD KUMAR GUPTA

**Trade Name**

SUPER MATTERESS CO.

**Effective Date of registration**

01/07/2017

**Constitution of Business**

Proprietorship

**GSTIN / UIN Status**

Active

**Taxpayer Type **

Regular

**Administrative Office**

12/0

13/c

**Goods**

**Services**

64021990

OTHER FOOTWEAR WITH  
OUTER SOLES AND UPPERS OF  
RUBBER OR PLASTICS SPORTS  
FOOTWEAR : OTHER : OTHER

64041190

FOOTWEAR WITH OUTER  
SOLES OF RUBBER, PLASTICS,  
LEATHER OR COMPOSITION  
LEATHER AND UPPERS OF  
TEXTILE MATERIALS  
FOOTWEAR WITH OUTER  
SOLES OF RUBBER OR  
PLASTICS : SPORTS  
FOOTWEAR; TENNIS SHOES,  
BASKETBALL SHOES, GYM  
SHOES, TRAINING SHOES AND  
THE LIKE: OTHER

64059000

OTHER FOOTWEAR OTHER

64039990

FOOTWEAR WITH OUTER  
SOLES OF RUBBER, PLASTICS,  
LEATHER OR COMPOSITION  
LEATHER AND UPPERS OF  
LEATHER OTHER FOOTWEAR:  
OTHER: OTHER

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(JURISDICTION - STATE)

State - Delhi

Zone - Zone 6

Ward - Ward 63

Goods & Services Tax (GST) | Services

14/C

**Other Office**

(JURISDICTION - CENTER)

Commissionerate - DELHI NORTH

Division - KAMLA NAGAR

Range - RANGE - 19

**Principal Place of Business**

J-5, GROUND FLOOR, UDYOG NAGAR, ROHTAK ROAD DELHI, West Delhi, Delhi, 110041

**Whether Aadhaar Authenticated?**

No

**Whether e-KYC Verified?**

No

Nature Of Core Business Activity

NA

Nature of Business Activities

- 1. Retail Business
- 2. Office / Sale Office
- 3. Wholesale Business
- 4. Warehouse / Depot

**Dealing In Goods and Services**

Goods		Services	
HSN	Description	HSN	Description

Top

# Goods and Services Tax

Home > Search Taxpayer > Search by GSTIN/UIN

## Search Taxpayer

• indicates mandatory fields

GSTIN/UIN of the Taxpayer •

Enter GSTIN/UIN of the Taxpayer

SEARCH

Search Result based on GSTIN/UIN : 07AKYPG9978R1ZI

**Legal Name of Business**

PANKAJ GARG

**Trade Name**

APEKSHA INTERNATIONAL

**Effective Date of registration**

01/07/2017

**Constitution of Business**

Proprietorship

**GSTIN / UIN Status**

Active

**Taxpayer Type**

Regular

**Administrative Office**

DIRECTORATE OF INDUSTRIAL SAFETY AND HEALTH  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
(LABOUR DEPARTMENT)

16/C

D-BLOCK, 2<sup>ND</sup> FLOOR, 5, SHAMNATH MARG, DELHI-110054

NO.FD/UR/IF / West /2021/1023

Dated:-09/08/21

To

The District Magistrate (West)  
Office of the District Magistrate  
Plot No 3 Shivaji Place Raja garden  
New Delhi-110027

D...  
P...  
Raja...  
Shivaji Place,  
New Delhi-110027

Diary No... 4503  
Date... 13/8/21

Sub: Submissions of DISH with respect to fire accident that occurred on 21.06.2021 at J-5, Udyog Nagar Industrial Area, Delhi-41

Respected Madam,

In compliance of order of Hon'ble NGT dated 22.07.2021 (original Application No. 171/2021) regarding the News item published in Indian Express dated 12/07/2021 titled "six killed in factory fire: owner held, raids on to nab second accused", further meeting chaired by District Magistrate (West) was held on 04.08.2021.

In view of this, I am directed to submit the following submissions:-

- i. That a fire occurred at M/s Apeksha International, J-5, Udyog Nagar Industrial Area, Delhi on 21.06 2021 at about 8 AM causing unfortunate death of 06 workers.
- ii. That it was revealed during inspections of the premises dated 21.06.2021 and 22.06.2021 that a total of 70-80 workers were employed in the entire premises who were engaged in the business of online trading of shoes and the premises was used as a warehouse of shoes.
- iii. That it was also observed that three more firms namely M/s Vivaan International, M/s V.K. International, M/s Super Mattress Co. were also functioning in the same premises at separate floors.
- iv. It was further revealed through statement of different workers of the premises that the premises was being used as a warehouse and workers used to come in different shifts for carrying out the work related to online trading. It was also established from the statements of workers and upon enquiry from neighbours that no manufacturing activity was being carried out in the premises and no machine was installed/ working there.
- v. Since, the premises was a warehouse of shoes and business activity was online trading of shoes, it does not attract the provisions of the Factories Act, 1948 and rules made

Imp.  
SDM (DDMA)  
SDM (PS)  
For  
completions  
of  
Report  
SDM-DDMA

SDM (HQ) 0.2  
3234  
Diary No.....  
Dated... 19/8/2021

17/c

- Wiring and switchboards of the building were completely burnt except few of room near the electricity panel on ground floor.
- 8 One highly burnt body remain was present on 2<sup>nd</sup> floor in a corner opposite to the stairs.
- 9 Five highly burnt body remains were found present under the debris on the 2<sup>nd</sup> floor, near washroom area at the back side of the building.
- 10 Three mobile phones were found to be present near the bodies on 2<sup>nd</sup> floor.

Above observations are the indicative of the extensive burning due to which seat and cause of fire can not be ascertained. The following exhibits were collected and handed over to IO.

- 1 Debris from ground floor.
- 2 Debris from 1<sup>st</sup> floor.
- 3 Debris from 2<sup>nd</sup> floor.

The concerned IO was advised to forward the above mentioned exhibits to FSI Rohini for further examination and detection of inflammable material, if any and to send the body remains for postmortem examination

  
06/8/21  
Ankur Bhatnagar

Senior Scientific Officer (Crime Scene)  
Crime Scene Management Division (CSMD)  
Forensic Science Laboratory  
Govt. of N.C.T. of Delhi

  
6/8/2021  
Deepika Piplani

Senior Scientific Officer (Crime Scene)  
Crime Scene Management Division (CSMD)  
Forensic Science Laboratory  
Govt. of N.C.T. of Delhi

18/C



**Forensic Science Laboratory**  
Govt. of NCT of Delhi  
Sector 14, Rohini, Delhi-110085.  
Tel: 011-27555811, Fax: 011-27555890

REPORT FSL NO. SFSLDLH/5819/CSMD/278/21

Dated.....

Please quote the Report (Opinion) No. & Date in future correspondence & Summons.

**CRIME SCENE REPORT**

Case details:		FSL Team:	
FIR	467/21 dated: 21/06/2021	Ms. Deepika Piplani	: SSO(CSMD)
U.S	308/304/34 IPC	Mr. Ankur Bhatnagar	: SSO(CSMD)
P.S	PaschinVihar West	Mr. Kalpit Kumar Gupta	: SSA(CS/Photo)
		Mr. Madhav Goyal	: SA(CS)
		Date of Inspection	: 22/06/2021, 25/06/2021- 01/07/2021
		Duration of Examination	: 8 Days

With reference to letter No. 1045 SHO/P. Vihar West, Dated 22.06.2021 the undersigned visited the scene of crime i.e. J-5, Udhog Nagar, Delhi on 22.06.2021. The scene of crime was still under fire and heavy smoke was coming out of the building. The scene of crime could not be examined, however photography and videography was done from the outside and scene of crime was rescheduled after the clearance from the Fire Department.

Further with reference to letter No. 1071 SHO/PV West, Delhi Dated 24.06.2021 the undersigned alongwith the above mentioned team members examined the scene of crime i.e. J-5, Udhog Nagar, Delhi from 25.06.2021 to 01.07.2021.

The scene of crime was thoroughly examined for the presence of forensic clue materials before the concerned police officers/officials and following observations were made:

1. It was a three storey building with basement. The building was declared dangerous to enter and could collapse anytime.
2. Heavy smoke deposition was observed on the walls and roof of all the floors of the building.
3. Cracks were also observed on the walls and roofs of the building.
4. All the floors of building were damp and disturbed. Burnt and semi-burnt debris were present on all the floors of the building.
5. Heavy smoke and water was present in the basement.
6. Roof of 1<sup>st</sup> and 2<sup>nd</sup> floor was found to be bent and distorted.

*Ankur*  
06/8/21

*Deepika*  
6/8/2021

19/C



# Forensic Science Laboratory

Govt. of NCT of Delhi  
Sector 14, Rohini, Delhi-110085

[forensicdelhi@gmail.com](mailto:forensicdelhi@gmail.com)

## FORWARDING LETTER

SFSLDLH/5819/CSMD/278/21

10694

DATED 18/08/21

To, The S.H.O.  
P.S. Paschim Vihar West  
Delhi - 110063

Subject:- Examination of case property in case FIR No. 467/2021 dated 21/6/2021  
U/S 308/304/34 IPC P.S. Paschim Vihar West

### MEMO

Please find enclosed herewith Report FSL No. SFSLDLH/5819/CSMD/278/21

Dated 6/8/21 in respect of case property received with your Memo No. 1045 SHO/P Vihar

Dated 22/6/2021 & 24/6/2021 1071 SHO/PV West

All the concerned case property/ exhibits are enclosed as per details mentioned in the report.

### Encl:

- 1) Sealed Report.
- 2)        Sealed parcels.
- 3) Sample seal impression.

Seal:



Director  
06.08.2021

Minutes of the meeting held under the Chairmanship of Hon'ble Lt. Governor on 22<sup>nd</sup> August 2014 at 10.30 AM. at Raj Niwala regarding Public Private Partnership in development / maintenance of Industrial areas and transfer of Industrial areas of DDA to DSIIDC.

A list of participants is given in the marginal box.

**Participants**

1. Shri S.K. Srivastava, Chief Secretary, DICTD
2. Dr. M.M. Kulkarni, Pr. Secretary, Planning
3. Shri Anil Yadav, MD, DSIIDC
4. Shri T. Chinnai, PC, DDA
5. Shri S.K. Jais, Director (In-charge) DDA
6. Shri Yashpal Singh, ED, DSIIDC
7. Shri Deepak Vermani, GM, DSIIDC
8. Shri Shashi Kant, CE, DSIIDC

**Lt. Governor's Secretariat**

1. Pr. Secy to LG
2. Asst. Secy to LG
3. Special Secy to LG
4. Asst. Secy to LG (SS)
5. Asst. Secy to LG (MN)
6. Asst. Secy to LG (DV)
7. OSD to LG
8. PS to LG

Hon'ble Lt. Governor welcomed the participants to the meeting. The following discussions were held & decisions were taken:-

MD, DSIIDC briefed Hon'ble Lt. Governor on the steps taken to explore the possibilities of PPP in the development & maintenance of Industrial areas but none of the Associations of the Industrial areas came forward to look after the development works in the Industrial areas. He informed that DSIIDC, Municipal Corporations, PWD & Private Societies are carrying out

development works in Z2, O8, O2 & O3 Industrial areas respectively. A comprehensive development work, after EFC approval in June 2014, is being undertaken in 6 Industrial areas with funds amounting to about ₹175 crores.

MD, DSIIDC informed that a meeting with various Industrial Associations was held to discuss on the possibility of Industries contributing to the development & maintenance of their areas. He informed that the Associations expressed their unwillingness to contribute to the development & maintenance of their areas as they have already paid development charges at the time of allotment of industrial plots and are paying House Tax, Ground Rent, CETP charges, Conversion charges etc. He further informed that there is an urgent need for transferring the amount collected on account of ground rent & conversion charges by DDA and Property Tax collected by DMCs to the DSIIDC. He also informed that steps are being taken to get financial assistance from the Central Govt.

Hon'ble Lt. Governor directed that the day to day maintenance of parks as well as the cleanliness & sanitation in Industrial areas would be done exclusively by the respective DMCs. He further directed that the DMCs would take necessary steps for the removal of encroachments from common areas in joint operations with DSIIDC & Delhi Police.

Hon'ble Lt. Governor instructed DSIIDC to collect information on the development works of Industrial areas being done in highly Industrial States like Karnataka, Maharashtra, Gujarat, Punjab etc. and also to take necessary steps to appoint a Consultant to do a study to explore the feasibility of PPP in the Industrial areas, suggesting a financially viable model.

Principal Commissioner, DDA informed that all necessary steps are being taken to transfer the Lease Administration of the Industrial areas of DDA to DSIIDC as well as the amount collected on account of ground rent & conversion charges by DDA to DSIIDC and the proposal is under submission to the Ministry of Urban Development, GOI. Hon'ble Lt. Governor instructed DDA to expedite the case.

The meeting ended with vote of thanks to the Chair.

29/8/2014

\*\*\*\*\*

21/c

100-279



राज प्रेम  
फ़ोन-99004V  
RAJ NWS  
DELHI-110004

Please find enclosed the minutes of the meeting held under the Chairmanship of Hon'ble Lt Governor on 22<sup>nd</sup> August 2014 at 10.30 A.M. at Raj Nwas regarding Public Private Partnership in development / maintenance of Industrial areas and transfer of Industrial areas of DDA to DSIIDC, for your information and necessary action.

*(Signature)*  
Additional Secretary to LG

- 1. Chief Secretary, GNCTO
  - 2. VC, DDA
  - 3. Principal Secretary, Finance
  - 4. MD, DSIIDC
  - 5. Commissioner, North DMC
  - 6. Commissioner, South DMC
  - 7. Commissioner, East DMC
- U.O.No. 180/11/2014/290/2014

Dated: 29 August, 2014

CH-I

1822  
15-11

60/2014-I

ay  
2/9/2014

U.S.I.S.C.  
2282  
29/9/14

*(Signature)*  
3/9/14

CE-VI

copy to  
1. SE(UA)  
2. SE(UA) 2

*(Signature)*  
11/9

all estate Manual

copy sent

copy to EX (0 dms)  
File (0-1) & (0-2)

2555  
3/9/14  
2243/BJA  
25/9/14

PROF E  
2/9/14

*(Signature)*  
2/9/14

P.T.O.

Annexure-C

List Of 25 Unplanned Industrial Clusters notified for redevelopment under the provisions of Mater Plan Document of DDA.

S. No.	Name of Industrial Area	Date of Notification in MPD (Master Plan of Delhi)	Agency Responsible for Cleaning/ Sweeping/ SWM, Maintenance of Roads/ Drains & other Activities
1	Anand Parbat	01.08.1990	North MCD
2	Shahdra	01.08.1990	EDMC
3	Samai Pur Badli	01.08.1990	North MCD
4	Jawahar Nagar	30.05.2016	North MCD
5	Sultanpur Mazra	02.12.2005	North MCD
6	Hastal Pocket- A	02.12.2005	SDMC
7	Naresh Park Extension	02.12.2005	SDMC
8	Libaspur	02.12.2005	North MCD
9	Peeragarhi Village	02.12.2005	SDMC
10	Khyala	02.12.2005	SDMC
11	Hastal Pocket- D	02.12.2005	SDMC
12	Shalimar Village	02.12.2005	North MCD
13	New Mandoli	02.12.2005	EDMC
14	Nawada	02.12.2005	SDMC
15	Rithala	02.12.2005	North MCD
16	Swarn Park Mundka	02.12.2005	North MCD
17	Haider Pur	02.12.2005	North MCD
18	Karawal Nagar	02.12.2005	EDMC
19	Dabri	02.12.2005	SDMC
20	Basai Darapur	28.04.2006	SDMC
21	Mundka Phirni Road	17.09.2007	SDMC
22	Mundka Udyog Nagar (South)	17.09.2007	SDMC
23	Prahladpur Banger	11.09.2007	SDMC
24	Ranhola	27.08.2019	SDMC
25	Nangli Sakrawati	August, 2020	SDMC

List Of 24 Industrial Areas and Their Lease Administration (Including Sheds/Ffcs)

S. No.	INDUSTRIAL AREA	LEASE ADMINISTRATION.
1	NARELA INDL. AREA	DSIIDC
2	BAWANA INDL. AREA	DSIIDC
3	DSIIDC SHEDS, NANGLOI	DSIIDC
4	FFC, JHILMIL INDL. AREA	DSIIDC
5	FIEE, A-BLOCK, OKHLA INDL. AREA	DSIIDC
6	FIEE, S-BLOCK, OKHLA INDL. AREA	DSIIDC
7	PATPARGANJ INDL. AREA	DSIIDC
8	BADLI INDL. AREA	DSIIDC
9	OKHLA INDL. ESTATE, PH-III	DSIIDC
10	LEATHER GOODS FFC, WAZIRPUR INDL. AREA	DSIIDC
11	FFC, RANI JHANSI ROAD	DSIIDC
12	FFC, OKHLA INDL. AREA	DSIIDC
13	RAJASTHANI UDYOG NAGAR INDL. AREA	DDA
14	G.T. KARNAL ROAD INDL. AREA	DDA
15	LAWREANCE ROAD INDL. AREA	DDA
16	WAZIRPUR INDL. AREA	DDA
17	UDYOG NAGAR INDL. AREA	DDA
18A	NARAINA INDL. AREA, PH-I	DDA
18B	NARAINA INDL. AREA, PH-II	DDA
19	DLF INDL. AREA, MOTI NAGAR	DDA
20	NAJAFGARH ROAD INDL. AREA (only Rama Road)	DDA
21	JHILMIL INDL. AREA	DDA
22	KIRTI NAGAR INDL. AREA	DDA
23A	MANGOL PURI INDL. AREA PH-I	DDA
B	MANGOL PURI INDL. AREA PH-II	DDA
24A	MAYAPURI INDL. AREA PH-I	DDA
B	MAYAPURI INDL. AREA PH-II	DDA

**## FIEE: Functional Industrial Estate for Electronics**

S. No.	INDUSTRIAL AREA	LEASE ADMINISTRATION.
1	NARELA INDL. AREA	DSIIDC
2	BAWANA INDL. AREA	DSIIDC
3	DSIIDC SHEDS, NANGLOI	DSIIDC
4	FFC, JHILMIL INDL. AREA	DSIIDC
5	FIEE, A-BLOCK, OKHLA INDL. AREA	DSIIDC
6	FIEE, S-BLOCK, OKHLA INDL. AREA	DSIIDC
7	PATPARGANJ INDL. AREA	DSIIDC
8	BADLI INDL. AREA	DSIIDC
9	OKHLA INDL. ESTATE, PH-III	DSIIDC
10	LEATHER GOODS FFC, WAZIRPUR INDL. AREA	DSIIDC
11	FFC, RANI JHANSI ROAD	DSIIDC
12	FFC, OKHLA INDL. AREA	DSIIDC
13	RAJASTHANI UDYOG NAGAR INDL. AREA	DDA
14	G.T. KARNAL ROAD INDL. AREA	DDA
15	LAWREANCE ROAD INDL. AREA	DDA
16	WAZIRPUR INDL. AREA	DDA
17	UDYOG NAGAR INDL. AREA	DDA
18A	NARAINA INDL. AREA, PH-I	DDA
8B	NARAINA INDL. AREA, PH-II	DDA
19	DLF INDL. AREA, MOTI NAGAR	DDA
20	NAJAFGARH ROAD INDL. AREA (only Rama Road)	DDA
21	JHILMIL INDL. AREA	DDA
22	KIRTI NAGAR INDL. AREA	DDA
23A	MANGOL PURI INDL. AREA PH-I	DDA
B	MANGOL PURI INDL. AREA PH-II	DDA
24A	MAYAPURI INDL. AREA PH-I	DDA
B	MAYAPURI INDL. AREA PH-II	DDA

# FFC: Flatted Factory Complex

25	S.M.A Industrial Area
26	S.S.I Industrial Area
27	Mohan Cooperative Industrial Area
28	Shahzada Bagh Industrial area
29	Rani Jhansi Road
30	(a) Okhla Industrial Area, Ph-I (b) Okhla Industrial Area, Ph-II
31	Tilak Nagar Industrial Area
32	Friends' Colony Industrial area, Shahdara
33	Shahdara Industrial Area

Annexure-AList of 33 approved planned Industrial Areas (including Sheds/FFCs)

S.No.	Name of Industrial Area
1	Narela Industrial Area
2	Bawana Industrial Area
3	DSIIDC Sheds, Nangloi
4	Flatted Factory Complex at Jhilmil Industrial Area
5	Functional Industrial Estate for Electronics, A-Block, Okhla Industrial Area
6	Functional Industrial Estate for Electronics, S-Block, Okhla Industrial Area
7	Patparganj Industrial Area
8	Badli Industrial Area
9	Okhla Industrial Area, Ph-III
10	Flatted Factories for Leather goods, Wazirpur Industrial Area
11	Flatted Factories Complex at Rani Jhansi Road
12	Flatted Factories Complex, Okhla Industrial Area
13	Rajasthan Udyog Nagar Industrial Area
14	G.T.K Road Industrial Area
15	Lawrence Road Industrial Area
16	Wazirpur Industrial Area
17	Udyog Nagar Industrial Area
18	(A) Naraina Industrial Area, Ph-I (B) Naraina Industrial Area, Ph-II
19	DLF Moti Nagar Industrial Area
20	Najafgarh Road Industrial Area
21	Jhilmil Industrial Area
22	Kirti Nagar Industrial Area
23	(A) Mangolpuri Industrial Area, Ph-I (B) Mangolpuri Industrial Area, Ph-II
24	(A) Mayapuri Industrial Area, Ph-I (B) Mayapuri Industrial Area, Ph-II

- 1) That municipal corporation license shall be granted on all floors for the area marked working hall/workshop subject to structural safety certificate issued by Registered Structural Engineer or Architect.
- 2) That there is no restriction of change of trade within permissible trade specified in the MPD-2021 subject to consent from the **Delhi Pollution Control Committee**, if applicable.
- 3) That NOC from **Delhi Fire service** shall be required in case the area of the factory is more than 250 sq mt. subject to para 15.5 of MPD-2021 as follows:

*"Any trade or activity involving any kind of obnoxious, hazardous, inflammable, non-compatible and polluting substance or process shall not be permitted;"*

That the working hours are restricted between 8 AM to 6 PM. Running trade at night can be run with prior written permission from factory Licensing Department of DMC.

- 4) The employees/labour working in any establishment are being regulated through Minimum Wages Act or other applicable laws by **Labour Department**.
- 5) **DPCC Consent: -**  
Consent to Operate/Establish any Industry in Confirming Industrial Area is being granted and regulated by Delhi Pollution Control Committee (DPCC) as per the relevant provisions of Air and Water Act. Any other aspects related to pollution matters are being dealt by DPCC as per Environment (Protection) Act 1986 or any other applicable laws.

- a) Any of the purposes specified in Part I of the Eleventh Schedule;  
(b) any of the purposes specified in part I of the eleventh dangerous to life, health or property or likely to create a nuisance;  
(c) keeping horses, cattle or other quadruped animals or birds for transportation, sale or hire or for sale of the produce thereof; or  
(d) storing any of the articles specified in Part II of the Eleventh Schedule except for domestic use of any those articles.

29/c

Provided that the Corporation may declare that premises in which the aggregate quantity of articles stored for sale does not exceed such quantity as may be prescribed by bye-laws in respect of any such articles shall be exempted from the operation of clause (d)."

- c) Under DMC Act, 1957, section -341,342, 343,345 a, 346, 347 & 349, the MCD has powers to regulate the building construction as per approved layout plan. Under Section 349 the MCD has power to get the buildings vacated under the following circumstances:

"349(1) The Commissioner may by order in writing direct that any building which in his opinion is in a dangerous condition or is not provided with sufficient means of egress in case of fire or is occupied in contravention of Section 346 be vacated forthwith or within such period as may be specified in the order."

- d) Contravention to the provisions of Section 416 of DMC Act, 1957 would attract penalties as prescribed in the Twelfth Schedule (under section 416) and at present the same are:

"Establishment of Factory etc., without permission of the Commissioner, is punishable with a minimum fine of Rs 5000/- (Rupees Five thousand only) and additional fine of Rs 500 per day for running the unit without permission."

- e) Contravention of the provisions of Section 417 of DMC Act, 1957 would attract penalties as prescribed in the Twelfth Schedule (under section 417) and at present the same are:

"Carrying on a trade without license will attract a penalty of Rs 1000/- (Rupees one thousand only) and additional fine of Rs 100 per day for continuation of the offence."

#### 4) Licensing Policy, 2017: -

Municipal factory License is granted under sections-416 and 417 of Delhi Municipal Corporation Act, 1957. The policy guidelines inter-alia includes the following: -

,with the concerned society (formed by the land owners in respective cluster). DSIIDC is not a land-owning agency in any of these 25 unplanned Industrial areas. Further, maintenance of these 25 unplanned Industrial areas does not come under the jurisdiction of DSIIDC.

30/c

- v. DSIIDC took over the responsibility for **Maintenance of roads and drains** of Udyog Nagar Industrial Area w.e.f. 11.04.2012 (**Annexure- D**) but the lease administration rights are still with DDA and all taxes are being collected by North Delhi Municipal Corporation and DDA. All aspects related to building activity and license are being dealt by North Delhi Municipal Corporation.
- vi. Hence, DSIIDC is looking after only maintenance of roads and drains of Udyog Nagar Industrial Area.

## 2) Encroachment: -

- i) For removal of encroachment on the public streets/roads and public land, action needs to be taken by the concerned DMC in terms of the provisions of the DMC Act 1957.
- ii) In this regard, a meeting was held under Chairmanship of the Hon'ble LG on 22/08/2014, regarding transfer of lease administration from Industrial areas of DDA to DSIIDC. A letter dated 29/08/2014 had already been issued regarding Minutes of the Meeting held on 22/08/2014, wherein it has been decided that the removal of encroachments from common areas in primarily the responsibility of the respective Delhi Municipal Corporation in joint operation with DSIIDC and Delhi Police (**Annexure-E**). Therefore, the primary responsibility for removal of encroachment and/or any unauthorized construction within the concerned Udyog Nagar Industrial area falls on the North Delhi Municipal Corporation.

## 3) Provisions related to building construction and grant of Factory/Trade License under the DMC Act, 1957: -

- a) Under the section 416 of DMC Act, 1957, "*no person shall, without the previous permission in writing of the Commissioner, establish in any premises, or materially alter, enlarge or extend, any factory, workshop or trade premises in which it is intended to employ steam, electricity, water or other mechanical power*".
- b) Section 417 of DMC Act, 1957 defines premises not be used for certain purposes without license. The relevant provision is reproduced as below:

*"No person shall use or permit to be used any premises for any of the following purposes without or otherwise than in conformity with the terms of a licence granted by the Commissioner in this behalf, namely: -*

DSI IDC Comments

31/c

Subject: - In the matter of OA No. 171/2021 PB of NGT regarding Fire Incidence occurred at Factory No. J.5, Udyog Nagar Industrial Area on 21.06.2021.

During the meeting held in the office of D.M.(West) on 30.07.2021 and subsequently on 04.04.2021 along with officers of CPCB, DPCC, departments of Industrial Safety and Health, MCD, it was desired by Worthy DM(West) to offer comments regarding roles and responsibilities of DSI IDC in Udyog Nagar Industrial Area. The same are mentioned as under: -

1) Role of DSI IDC: -

- i. DSI IDC is a Govt. Company registered under Registrar of companies Act. After the enactment of the Delhi Industrial Development Operation and Maintenance Act, 2010 (hereinafter DIDOM Act.) DSI IDC has been assigned the function to establish, operate, maintain and manage Industrial Estates in Delhi. Presently, there are 33 approved planned Industrial areas (including sheds/ Flatted Factory Complex) in Delhi as per List placed at **Annexure-A**.
- ii. Out of these 33 Industrial Areas, only 24 industrial areas/estates have been handed over to DSI IDC for which DSI IDC is responsible for maintenance & up-gradation of development activities. Out of 24 Industrial areas, lease administration of only 12 areas is with DSI IDC and for the rest of the 12 Industrial areas, the authority lies with DDA and in these 12 industrial areas, authority to collect revenue and levy various types of penalties/charges vested either with DDA or concerned DMC.
- iii. Of the aforesaid 24 areas with DSI IDC, Narela&Bawana Industrial Areas are being managed by DSI IDC under PPP mode through two concessionaires for providing all types of services such as Water Supply, Management of Solid waste, Roads & drains, Street lighting and Horticulture activities. While in the other 22 Industrial areas, **DSI IDC is looking after the maintenance of Roads and Storm Water drain only**. Other Services including Solid Waste Management, lifting C&D wastes etc. are being looked after by respective Municipal Corporations. Details of 24 Industrial areas and their Lease administration are annexed at **Annexure-B**.
- iv. Besides above 33 approved planned Industrial areas, there are 25 unplanned Industrial Clusters Notified for Redevelopment under the provisions of the Master Plan Document of DDA. The list of the same is annexed at **Annexure-C**. The redevelopment scheme of these above mentioned unplanned Industrial clusters notified for redevelopment will be prepared by the concerned local body/land owning agency in consultation

24	WBM	G-12 to G-10	5	100	Satisfactory	N.A												
25	Katcha	K-89 to K-96	5	100	Not Satisfactory	N.A	Encroachment											
26	Katcha	G-9 to K-88	6	100	Not Satisfactory	N.A												
27	Katcha	K-88 to K-75	6	225	Not Satisfactory	N.A												
28	Concrete	J-23 to J-17	6	100	Satisfactory	N.A												
29	Concrete	J-23 to J-18	6	144	Satisfactory	N.A												
30	Concrete	J-14 to L-8	4.5	100	Satisfactory	N.A												
31	Concrete	L-1 to L-7	4.5	100	Satisfactory	N.A												
32	Concrete	K-74 to K-69	4.5	120	Satisfactory	N.A												
33	Katcha	Between H-11 and H-12	5	60	Not Satisfactory	N.A												
34	Katcha	Between H-25 and H-26	6	60	Not Satisfactory	N.A												
35	Katcha	Between H-40 and H-41	6	60	Not Satisfactory	N.A												
36	Concrete	G-14 to C-1	5	46	Satisfactory	N.A												

No P/R charges is pending under jurisdiction of this office.

Taken Over

Handed Over

*[Signature]*  
Rakesh Kumar Sharma  
PM (E-1) DSIDC  
Wazirpur Technical Building  
96 50894440

*[Signature]*  
S.S. Dabas  
A.E.-V/E.E. (M-WZ)-III  
M.C.D  
9717788085

11.4.12

8	WBM	G-14 to C-2	13.5	112	Satisfactory	0.8	0.9	RCC	PWD Drain	No
9	WBM	F-6 to H-1	9	275	Satisfactory	0.8	0.9	Covering RCC/SFRC	Rohak Road PWD Drain	Encroachment No
10	WBM	H-1 to D-17	6	1350	Satisfactory	0.4	0.6	Covering SFRC	Rohak Road PWD Drain	Encroachment No
11	Concrete	B-1 to K-1	9	120	Satisfactory	0.3	0.45	Covering SFRC	Rohak Road PWD Drain	Encroachment No
12	Katcha	J-1 to K-1	6	321	Not Satisfactory	N.A	N.A	N.A	N.A	N.A
13	Katcha	Between K-12 to K-13	4.5	39	Not Satisfactory	N.A	N.A	N.A	N.A	N.A
14	Katcha	F-18 to C-1	6	44	Not Satisfactory	N.A	N.A	N.A	N.A	N.A
15	Concrete	C-1 to Railway line	6	104	Satisfactory	N.A	N.A	SFRC	N.A PWD Drain	N.A
16	Concrete	C-2 to D-17	11	64	Satisfactory	0.3	0.3	Covering	Rohak Road	Encroachment
17	Concrete	F-7 to F-1..	6	286	Satisfactory	N.A	N.A	N.A	N.A	N.A
18	Concrete	F-2 to F-1	4.5	26	Satisfactory	N.A	N.A	N.A	N.A	N.A
19	Katcha	J-3 to K-30	6	305	Not Satisfactory	N.A	N.A	N.A	N.A	N.A
20	Concrete	K-29 to A-2	6	100	Not Satisfactory	N.A	N.A	N.A	N.A	N.A
21	Katcha	K-29 to J-2	6	87	Not Satisfactory	N.A	N.A	N.A	N.A	N.A
22	Katcha	J-38 to F-8	6	390	Not Satisfactory	N.A	N.A	N.A	N.A	Encroachment
23	Katcha	G-13 to G-12	6	43	Not Satisfactory	N.A	N.A	N.A	N.A	N.A

Handing over the Industrial area to DSIDC  
 INVENTORY FOR ROADS AND DRAIN

ANNEXURE A

Name of the Industrial Area: UDYOG NAGAR, PEERA GARHI

S.No.	Type of Road WBM/Concrete /Katcha	Extent of Road	ROW (m)	Length (m)	Condition of Roads	Drain Section Width (m)	Depth (ft)	Covered or not	Out Fall	Remarks
1	WBM	H-1 to G-11	13.5	1100	Satisfactory	0.65	0.9	RCC/SFRC	PWD Drain	No
2	WBM	K-1 to J-6	13.5	1200	Satisfactory	0.65	0.9	Covering RCC/SFRC	Rohtak Road PWD Drain	Encroachment No
3	Katcha	B-1 to F-6	9	1100	Not Satisfactory	0.8	1.1	Covering SFRC	Rohtak Road PWD Drain	Encroachment No
4	WBM	F-2 to J-4	18	127	Satisfactory	0.8	0.9	Covering RCC	Rohtak Road PWD Drain	Encroachment No
5	WBM/Concrete	A-1 to J-2	18	127	Satisfactory	0.8	0.9	Covering SFRC	Rohtak Road PWD Drain	Encroachment No
6	WBM	L-1 to L-7	13.5	95	Satisfactory	0.65	0.75	Covering RCC/SFRC	Rohtak Road PWD Drain	Encroachment No
7	WBM	L-15 to L-22	13.5	110	Satisfactory	0.65	0.75	Covering	Rohtak Road	Encroachment

**Fwd: DSIIDC Comments in the matter of OA No. 171/2021 of NGT**

**From :** nitinn dsiidc <nitinn.dsiidc@gmail.com>  
**Subject :** Fwd: DSIIDC Comments in the matter of OA No. 171/2021 of NGT

Mon, Aug 09, 2021 03:08 PM

📎 6 attachments

**To :** Kriti Garg <dcwest@nic.in>, ddmawestd@gmail.com

**Cc :** ceiadsiidc@gmail.com, secivildsiidc@gmail.com, encdsiidc2021@gmail.com

Respected Ma'am

Kindly find attached DSIIDC Comments as directed during the meeting dated. 30.07.2021 in the matter cited above for perusal please.

Thanking You

Yours sincerely

**Nitin Nandwani**

**Executive Engineer (Civil)**

**DSIIDC**

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📎 **Annexure C.docx**  
16 KB

📎 **Annexure B.docx**  
15 KB

📎 **Annexure A.rtf**  
211 KB

📎 **DSIIDC Submission.docx**  
20 KB

📎 **Annexure E.pdf**  
775 KB

📎 **Annexure D.pdf**  
2 MB

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4. It is further clarified that warehouses are not required to obtain consent under Water Act 1974 and Air Act 1981 as no processing/ manufacturing/hazardous operations are involved and the DG Sets compliances for the establishments covered in consent mechanism are integrated with the consent processing and no separate consent is issued for the DG set(s). Stand alone DG set(s) or the DG set(s) installed within the residential buildings, shops, offices, warehouses etc. are not required to obtain consent from DPCC. However, these DG set(s) are required to comply with the standards/ norms prescribed under Environment (Protection) Rules, 1986.



(S.M. Ali)

Member Secretary

**Copy to:-**

1. Commissioner, South Delhi Municipal Corporation. 9th Floor, E-Wing, Dr. S.P.M. Civic Centre, Minto Road, New Delhi-110002
2. All Sr. Env. Engineers, DPCC.
3. All Env. Engineers, DPCC.
4. Incharge (Air / Water Lab), DPCC.
5. UDC, Enquiry Counter.
6. PA to Chairman, DPCC for kind information of Chairman, DPCC.
7. M/s Srijan Webmatics.
8. IT Cell, for uploading on DPCC website.

o/c

37/c

 DELHI POLLUTION CONTROL COMMITTEE  
4<sup>th</sup> FLOOR, ISBT BUILDING, KASHIMERE GATE, DELHI-110006  
visit us at <http://dpcc.delhigovt.nic.in>

F. No DPCC/IT Cell/EoDB/2016/ 819 - 826

Dated: 08.02.2017

OFFICE MEMORANDUM

[ Reissued in suppression of Office Memorandum No. DPCC/IT Cell/EoDB/2016/811-818 dated 07.02.2017 ]

Subject: Initiatives to enhance "Ease of Doing Business" in Construction Sector.

1. Regular meetings are being taken by Addl. Secretary, Ministry of Urban Development, Govt. of India to discuss the various initiatives required to enhance "Ease of Doing Business" in India in view of concerns raised in World Bank's Doing Business Report 2017 in issuing construction permits in Mumbai & NCT of Delhi and to take necessary steps for improving India's rank in Doing Business Report 2018. In this regard it has been desired to integrate the DPCC under Common Application Form (CAF) of ULBs i.e. Delhi Municipal Corporations.

2. The relevant legal position w.r.t Air and Water Acts is as follows:-

(I) As per section 25 of Water (Prevention and Control of Pollution) Act 1974 no person shall, without the previous consent of the State Board, (a) establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land (such discharge being hereafter in this section referred to as discharge of sewage); or (b) bring into use any new or altered outlets for the discharge of sewage; or (c) begin to make any new discharge of sewage;

(II) As per section 21 of Air (Prevention and Control of Pollution) Act 1981 no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area.

3. In view of above provisions of the Acts and decisions taken by Consent Management Committee of DPCC from time to time, *Consent to Establish is required for activities particularly in respect of industrial activities/commercial activities including following activities:-*

- I. Industrial Sheds/Plants.
- II. Hotels.
- III. Restaurants/Eating Houses.
- IV. Banquet Halls.
- V. Automobile Service Stations.
- VI. Petrol Pump cum Service Stations.
- VII. Commercial / Office Complexes.
- VIII. Hospitals.



**Submission of Delhi Pollution Control Committee in the Hon'ble NGT matter in OA No. 171/ 2021, in the matter of " News item publish in the Indian Express dated: 12.07.2021 titled six killed in factory fire: Owner held raids on to nab Second accused".**

As desired during the meeting held on 04.08.2021, in the conference hall by the chairperson i.e., District Magistrate (West) in NGT case OA no. 171/2021 regarding the action taken on warehouses by Delhi Pollution Control Committee. In warehouse cases, contest with the recent fire broke out at J-5, Udyog Nagar Industrial Area, Delhi-110041 on 21-06-2021.

In this regard, it is to submit that as per policy of DPCC in warehouses cases consent under Water Act, 1974 and Air Act, 1981 is not required:

"warehouses are not required to obtain consent under Water Act 1974 and Air Act 1981 as no processing/ manufacturing/ hazardous operations are involved and the DG sets compliances for the establishments covered in Consent mechanism are integrated with the consent processing and no separate consent issued for the DG set(s). Stand alone DG set(s) or the DG set(s) installed within the residential buildings, shops, offices, warehouses etc. are not required to obtain consent from DPCC. However, these DG set(s) are required to comply with the standards/ norms prescribed under Environment (Protection) Rules, 1986".



(Shyam Sunder)  
Member Convenor, DPCC

39/C

**DELHI POLLUTION CONTROL COMMITTEE**  
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
 4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
 visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-IV/OA No.-171/2021/ 2369-2373

Dated: 27.07.2021

**ORDER**

In Pursuance of National Green Tribunal order dated 22.07.2021 in OA No. 171/2021 in the matter of "New Item publish in the Indian Express dated 12.07.2021 titled Six killed in the factory fire: Owner held, raid is on to nab the second accused." A following Committee is hereby constituted:

- |  |                 |
|--|-----------------|
| 1. District Magistrate (West District):      | Chairperson     |
| 2. Dy Commissioner of Police (outer Delhi):  | Member          |
| 3. Director of Industrial Safety and Health: | Member          |
| 4. Mr. Y.N. Mishra, Scientist-C, CPCB:       | Member          |
| 5. Mr. Shyam Sunder, EE DPCC:                | Member Convenor |

- The Committee shall ascertain the cause of the fire incident occurred at J-5, Udyog Nagar Industrial Complex, New Delhi-110041, the status of compliance of the provisions of Water Act, Air Act and the Environment (Protection) Act, 1986 or any other relevant laws on the subject and remedial measures for compensating the victims and steps to prevent such incident in future.
- The committee shall ascertain whether any hazardous inflammable material is stored in the premises.
- The committee meeting must be held within one week. The Committee shall visit the site and interact with the stakeholders, including the owner of the unit. Except for site visits, the Committee may conduct proceedings online.
- Committee may take assistance from any other individual or institution for collecting all relevant information and also consider the information on the internet but verify the same. Information may also be taken from concerned authorities to whom the unit may have applied for any license/registration, including trademark authorities, from the owner as well as the workers who were rescued.

The Committee shall submit the report to DPCC within one month to enable DPCC to file response before Hon'ble NGT on time.

ADM(H)

AH-SDM/SDM(HQ)  
SDM(PB) 290, Sh. Sunder, SO

SDM (HQ) O/o the SDM (I),  
 Dairy No. 3021  
 Dated 11/08/2021  
 Plot No. 3, Shivaji Place Raja Garden, New Delhi-110027

D.M. (West)  
Plot No. Shivaji Place,  
Raja Garden, New Delhi-110027

Dairy No. 4324  
Dated 05/8/2021

(Dr. K.S. Jayachandran)  
Member Secretary, DPCC

Copy to:

1. The District Magistrate (West District), Plot No. 3, Shivaji Place, Raja Garden, Delhi-110018.
2. Deputy Commissioner of Police (Outer Delhi), Police Line, Pitampura, Delhi - 110034, Near Bhagwan Mahavir Hospital.
3. Director of Industrial Safety and Health, Govt. of NCT of Delhi, D-Block, Second Floor, 5, Sham Nath Marg, Delhi-110054
4. Mr. Y.N. Mishra, Scientist-C, CPCB at Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
5. Sh. Shyam Sunder, EE, P and T Colony, P&T Colony, Civil Lines, New Delhi, Delhi 110054.



OFFICE OF THE DEPUTY LABOUR COMMISSIONER, WEST DISTRICT  
LABOUR DEPARTMENT, GOVT. OF NCT OF DELHI,  
LABOUR WELFARE CENTRE, F-BLOCK, KARAMPURA, NEW DELHI - 110015

No. JLC/WD/2021/ 4547

Dated: 02/08/21

To

The District Magistrate (West)  
Revenue Department  
Rajouri Garden, New Delhi-110027

Subject: Comments of Labour Department on the subject of death/injury compensation of employees at M/s Apeksha International, Udyog Nagar under Employees Compensation Act, 1923.

Madam,

This is in reference to the meeting notice issued by your good office seeking comments of the participants alongwith action taken report in the fire incident case took place on 21.06.2021 at J-5, Udyog Nagar, Peeragarhi, New Delhi-110063.

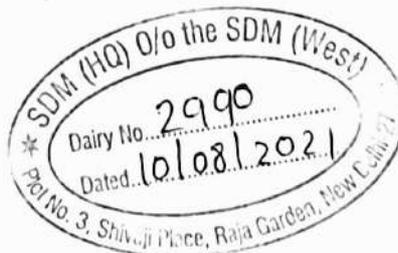
It is informed that on 16.07.2021, notice under section 10A(1) of the Employees Compensation Act, 1923 was issued by the Commissioner Employee's Compensation/ District In-charge to the management of M/s Apeksha International and to Sh. Pankaj Garg (Director/Proprietor/Partner) at his residence for appearance on 02.08.2021 seeking his comments on the liability of injury/death compensation. The SHO, Paschim Vihar (West) was also requested to produce the dependants of the injured/deceased and the owner on the said date and to file an EAR in compliane to Hon'ble Delhi High Court order in the FAO No. 385/2013 titled as New India Assurance v/s Puran Lal and others . However, none appeared from the workmen or management side and the report of PS, Paschim Vihar was also not obtained regarding status of service of summon to the parties. Since the vital information pertaining to the name/age/address of the injured/deceased are not available till date, compensation could not be awarded.

In view of above, another summon/notice has been issued to the parties for appearance on 19.08.2021 directly and also through the concerned SHO.

The above report is submitted for kind perusal of the District Magistrate (West).

Thanking you.

Yours faithfully



(A.K Biruly)

Dy. Labour Commissioner  
West District

SDM (PB)  
SDM (HQ/DDMA)



JAIN CATERERS  
Shop, Gate No. 1, Multan Nagar,  
Surya Enclave, New Delhi-110059  
Mob: 9810216236, 9212384098

MANISH JAIN (PROP.)

9810216276

9212384098

# JAIN CATERS

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JAIN CATERERS  
Shop, Gate No. 1, Multan Nagar,  
Surya Enclave, New Delhi-110059  
Mob: 9810216236, 9212384098

JAIN CATERERS  
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# JAIN CATERS

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JAIN CATERERS  
Shop Gate No. 1, Multan Nagar,  
Surya Enclave, New Delhi-110059  
Mob. 9810216236, 9212384098

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MANISH JAIN(PROP.)  
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# JAIN CATERS

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MANISH JAIN(PROP.)  
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# JAIN CATERS

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# JAIN CATERS

SHOP GALI NO 1 NEW MULTAN NAGAR NEW DELHI-110056

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JAIN CATERERS  
Shop Gate No. 1, Multan Nagar,  
Surya Enclave, New Delhi-110059  
Mob. 9810216236, 9212384098

JAIN CATERERS  
Shop Gate No. 1, Multan Nagar,  
Surya Enclave, New Delhi-110059  
Mob 9810216236, 9212384098

MANISH JAIN(Prop.)  
9810216276  
9212384098

# JAIN CATERS

SHOP GATE NO 1 NEW MULTAN NAGAR NEW DELHI-110056

25/6/21

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पुनर पुनरा

with despatch

71000/-

2000/-

5000/-

50000  
Manish  
JAIN CATERERS  
Shop Gate No. 1, Multan Nagar,  
Surya Enclave, New Delhi-110059

INVOICE  
**RAJBHOG FOOD (INDIA)**

State Code : 07

Mob.: 7428250009  
 7428750009

12, Inner Enclave, Main Rohtak Road, Opp. Udyog Nagar,  
 (Near Metro Pillar No. 311) New Delhi - 110037  
 Website : www.rajbhog.co.in Email : rbi@rajbhog.co.in

Invoice No. **2342**

Date **23/06/21**

Details of Receiver (Billed to)

Name **Udyog Nagar Factory Owners Association**

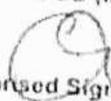
Address **2 lot opp H-18 Udyog Nagar**

State : \_\_\_\_\_ State Code : \_\_\_\_\_ GSTIN Number : \_\_\_\_\_

S. No.	DESCRIPTION OF GOODS	HSN CODE	QTY	RATE	AMOUNT
	<b>Sp1 thali</b>	<b>9903</b>	<b>355</b>	<b>255/-</b>	<b>90525</b>
<b>For - J-S Fire</b>					<b>1</b>
				<b>Total</b>	<b>90525</b>
				<b>Taxable Value</b>	
				<b>CGST@2.1%</b>	<b>2263.12</b>
				<b>SGST@2.5%</b>	<b>2263.12</b>
				<b>IGST@ _____%</b>	
				<b>GRAND TOTAL</b>	<b>95051.25</b>

For RAJBHOG FOOD (INDIA)

Printed by: Harita Enterprises,  
 Shadi Pur Patel Nagar, New Delhi - 110006

  
 Authorized Signatory

We have no orders for any thing only we provide the Help.

With Regards

 Ashok Gupta  
(President)

SHIVANI : 9999663725

Ph. : 011-41130333



# UDYOG NAGAR FACTORY OWNER'S ASSOCIATION (Regd.)

Z-101, (OPP. H-18), UDYOG NAGAR, ROHTAK ROAD, DELHI-110041 (INDIA)

E-mail : unfoa\_office@yahoo.in

President :  
ASHOK GUPTAGen. Secretary  
KAMAL KIRAN SETHITreasurer :  
Tarun Wadhwa

Ref : UNFOA/2021-22/080

05<sup>th</sup> August 2021Chief Patron  
VINAY RAWAT  
(Municipal Councillor)Patron  
RAJ KUMAR GUPTA.  
AVTAR SINGH SETHIChief Convener  
S.C. KUMARVice President :  
SUNIL MONGA  
SURESH GUPTA  
GIAN CHAND DHAMIJA  
SHASHI MAHAJANJoint Secretary :  
TARUN WADHWA  
SANJAY GOELExecutive Member :  
VIRENDER NAGPAL  
SUBODH GUPTA  
DHARAM PAL ANEJA  
HARI OM GULATI  
HARISH KUMAR ANEJA  
ISHAN MEHRA  
INDERJEET SINGH  
NAVEEN GUPTA  
SATISH KUMAR GUPTA  
SUBHASH GUPTA  
SUNIL NANGIA  
VIRENDER KUMAR  
RAJIV MALHOTRA  
ASHWANI KAPURSh. Y.N. Mishra,  
Central Pollution Control Board  
Parivesh Bhawan,  
East Arjun Nagar,  
Delhi-110032Sub.: Regarding Demolition of J-5, Udyog Nagar, Rohtak Road, Delhi-110041.

Respected Sir,

This is in discussion on phone regarding Fire at J-5, Udyog Nagar, Rohtak Road, Delhi-110041.

As per the enquiry we are enclosing the SDM Orders for that the Association has provided during the Fire:-

JCB to open the doors of 2<sup>nd</sup> floor and the trapped area and MCD was carried out the demolition work.

After the order the Demolition works was carried out by Govt. Bodies/ MCD. The Association provides the Hoddies, Tents and helps to the Govt. officer of all agencies like DDMA/ FIRE/ NDRF/DSIIDC/ MCD &amp; Forensic team and also provides all the helps like Torches and other petty requirements including Food.

The bills of food are also enclosed herewith.

The Meeting notice is enclosed.

The Minutes of Meeting is also enclosed in which all duties have been fixed by Honourable SDM.

SME'S LARGEST EMPLOYER IN INDIA  
PLANT MORE TREES-IMPROVE ENVIRONMENT

Email

dewest@nic.in

51/c

to CPCB 001.jpg



**Food Bill-1 001.jpg**  
222 KB



**Food Bill-2 001.jpg**  
202 KB



**Food bill-3 001.jpg**  
191 KB



**Food Bill-4 001.jpg**  
195 KB



**Food Bill-5 001.jpg**  
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**Food Bill-6 001.jpg**  
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**Food Bill-7 001.jpg**  
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We have no orders for any thing only we provide the Help.

With Regards

Ashok Gupta  
(President)



**Letter to CPCB 001.jpg**  
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**pg2 001.jpg**  
161 KB

**Food Bill Raj Bhog for J-5 001.jpg**  
224 KB

**From :** unfoa office <unfoa\_office@yahoo.in>  
**Subject :** Fw: Regarding Demolition of J-5, Udyog Nagar,  
Rohtak Road, Delhi-110041.

Tue, Aug 10, 2021 02:27 PM

10 attachments

**To :** punjabibaghsdm1@gmail.com, punjabisdms@nic.in,  
punsdm@nic.in, punjabibaghsdm@gmail.com, Kriti  
Garg <dcwest@nic.in>, westadm <westadm@nic.in>

----- Forwarded message -----

**From:** Shivani <unfoa\_office@yahoo.in>  
**To:** ynm.cpcb@nic.in <ynm.cpcb@nic.in>; myalindra41@gmail.com <myalindra41@gmail.com>  
**Sent:** Thursday, 5 August, 2021, 5:10:42 pm IST  
**Subject:** Regarding Demolition of J-5, Udyog Nagar, Rohtak Road, Delhi-110041.

Ref : UNFOA/2021-22/080

05<sup>th</sup> August 2021

Sh. Y.N. Mishra

Central Pollution Control Board

Parivesh Bhawan,

East Arjun Nagar,

Delhi-110032

✓  
ADM.  
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- 1. Sumit S/o Anil Sharma 9643883901**
- 2. Vishal S/o Hardayal 7011092050**
- 3. Sanjay S/o Babu Lal 8860709124**
- 4. Rahul S/o Girish Kumar 7011668848**
- 5. Saurabh S/o Thakur Dass 9582725365**
- 6. Mohan S/o Rajit Gupta.**

On this a case vide FIR No. 467/21 u/s 308/34 IPC PS Paschim Vihar West, Delhi was registered and investigation was taken up and also on the instance of one fire officer the human remains were present in the premises and the section has been modified to 304/34 IPC And by the orders of SDM PB a joint search was conducted by different agencies like NDRF, FSL, POLICE etc.

Letters to different civic agencies viz. MCD, BSES, Fire Department, FSL Rohini, ESIC Department has already been sent for their respective reports which are pending.

Blood in gauze of the immediate relative of the deceased persons have been collected and sent to FSL Rohini to establish the identity of deceased persons through DNA profiling. Sample exhibits of all six dead bodies have been collected and seized. Priority letters in this regard has been sent to FSL and the same is still awaited.

The owner of factory/warehouse situated at J5 Udhyog Nagar, accused Pankaj Garg and Surbhi Garg were arrested in the case and sent to judicial custody.

Regards

Case FIR No. 467/21 dated 21.06.2021 u/s 304/34 IPC PS  
Paschim Vihar West, Delhi

### Interim Report

Most humbly it is hereby submitted that on 21.06.21, a PCR call regarding Fire incident vide DD No 33A was received at Police Station Paschim Vihar West and the same was entrusted to SI Amit Maan. After that SI Amit Maan along with police staff reached at J-5, Udhog Nagar, Near Peera Garhi, Delhi where heavy fire was found in factory namely Apeksha International. It was a godown/warehouse of shoes. This factory is owned by Pankaj Garg S/o Vinod Garg R/o H No 88, Rajdhani Enclave, Pitam Pura, Delhi. Further during enquiry it was revealed that 06 workers were trapped in this factory/godown.

On enquiry it was revealed that total 12 workers came to APEKSHA INTERNATIONAL for work at around 8 Am on 21.06.21. In this suspected victims who were trapped inside are as under with the mobile nos of their relatives:

1. **Shamshed S/o Sirajuddin R/o C-144, Bhim Nagar, Delhi  
Age 19 years 8743991711**
2. **Sonu S/o Ramesh Chand R/o B-19, Nihal Vihar Delhi Age  
22 Years 8009734776**
3. **Vikram S/o Ramesh Chand R/o B-19 Nihal Vihar Delhi  
Age 21 Years 9953203423**
4. **Abhishek S/o Brij Kishore R/o Nihal Vihar Delhi  
8174910813**
5. **Ajay Shukla S/o Lt Sh. Santosh Sukhla R/o F-230, Karam  
Pura Delhi Age-22 Years 9999040969**
6. **Neeraj S/o Subhash Chand R/o K-337, Prem Nagar 2,  
Kirari, Nangloi, Delhi Age- 21 Years 9540731732**

six other employees who were rescued /came out from APEKSHA INTERNATIONAL are as below with mobile nos :

1. Sumit S/o Anil Sharma 9643883901
2. Vishal S/o Hardayal 7011092050
3. Sanjay S/o Babu Lal 8860709124
4. Rahul S/o Girish Kumar 7011668848
5. Saurabh S/o Thakur Dass 9582725365
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- 2. Sonu S/o Ramesh Chand R/o B-19, Nihal Vihar Delhi Age 22 Years 8009734776**
- 3. Vikram S/o Ramesh Chand R/o B-19 Nihal Vihar Delhi Age 21 Years 9953203423**
- 4. Abhishek S/o Brij Kishore R/o Nihal Vihar Delhi 8174910813**
- 5. Ajay Shukla S/o Lt Sh. Santosh Sukhla R/o F-230, Karam Pura Delhi Age-22 Years 9999040969**
- 6. Neeraj S/o Subhash Chand R/o K-337, Prem Nagar 2, Kirari, Nangloi, Delhi Age- 21 Years 9540731732**

six other employees who were rescued /came out from APEKSHA INTERNATIONAL are as below with mobile nos :

Mail

Kriti Garg

---

**Fwd: from Police Station Paschim Vihar West**

---

**From :** Kriti Garg <dcwest@nic.in> Sat, Aug 07, 2021 11:30 AM  
**Subject :** Fwd: from Police Station Paschim Vihar West 1 attachment  
**To :** PUNJABI BAGH SDM <punjabibaghsdm@gmail.com>,  
Pravir Jain <pravir.jain@gov.in>

---

**From:** "SHO Mianwali Nagar DELHI" <sho.miawalingr@delhipolice.gov.in>  
**To:** "Kriti Garg" <dcwest@nic.in>  
**Sent:** Friday, August 6, 2021 6:36:31 PM  
**Subject:** from Police Station Paschim Vihar West

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Station House Officer  
Police STATION P.V.WEST  
West District, Delhi.  
Phone No. 25268394.

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 **Scan 2021-08-06 11.07.04.pdf**  
1 MB

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**From :** SHO Mianwali Nagar DELHI Fri, Aug 06, 2021 06:37 PM  
<sho.miawalingr@delhipolice.gov.in> 1 attachment  
**Subject :** from Police Station Paschim Vihar West  
**To :** Kriti Garg <dcwest@nic.in>

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Station House Officer  
Police STATION P.V.WEST  
West District, Delhi.  
Phone No. 25268394.

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 **Scan 2021-08-06 11.07.04.pdf**

CA No. :100001556  
 Bill No. :100366070190  
 Bill Date :27-05-2021  
 Name :M/s. EXPO INDUSTRIES (REGD )  
 Billing Address :J-5 UDYOG NAGAR, ROHTAK ROAD NEW DELHI 110041

Current Demand :57749.82 Arrear :189334.93  
 LPSC :3345.60 Non Energy Amount :907.00

Net Meter Consumption Details ( Date of Reading : 24-05-2021)													
Total Solar Generation Units	For The Billing Period			Cumulative Generation in FY			Solar Installation Details			Date of Installation			Capacity kWp
		0			0								
B/F Units (If any)	Export Reading			Import Reading			Net Difference			Moderated Units			C/F Units (If any)
	Normal	Peak	Offpeak	Normal	Peak	Offpeak	Normal	Peak	Offpeak	Normal	Peak	Offpeak	
0	0	0	0	0	0	0	0	0	0	0	0	0	0

( Consumption in the above table are in kWh/kVAh, as applicable )

Meter No	Units	Billed Consumption (Current)		Billed Consumption (Previous)		Multiplication Factor	Current Consumption	
		Date of Meter Reading	Reading	Date of Meter Reading	Reading		Days	Units
29902287	kWh			28-04-2021	390.69			
29902287	kW							
29902287	kVAh			28-04-2021	412.13			
29902287	kVA							
29902287				28-04-2021	115.13			
29902287				28-04-2021	68.57			



# Bill of Supply for Electricity

BSES Rajdhani Power Ltd.

Date of Print Out: 16.08.2021  
GSTIN : 07AAGCS318711223

**Due Date:**  
**11-06-2021**

BILL Customer

Name : M/s. EXPO INDUSTRIES (REGD )

Billing Address : J-5 UDYOG NAGAR, ROHTAK ROAD  
NEW DELHI 110041

Supply Address : J-5 UDYOG NAGAR, ROHTAK ROAD J-5  
UDYOG NAGAR, ROHTAK RNEW D NEW DELHI 110041

Mobile / Tel. No. : 9312168291  
Email ID : pankaj931216@gmail.com  
District / Division : Nangloi  
Walking Sequence : UN2KA0021A0AA  
Bill Month : MAY-21  
Bill Date : 27-05-2021

Sanctioned Load : 125.00 (kVA)  
Contract Demand : 100.00 (kVA)  
M D I : 12.00 (kW)  
Power Factor : .970  
Pole No. : NA  
Meter Reading Status : NR  
Cycle No. : KA

CA No. : 100001556  
Energisat Date : 08.10.2005  
Meter Type : 3PSK  
Supply Type : HT(11KV)  
Bill No. : 100366070190  
Bill Basis : Provisional  
O.D. No. : R/21/10243933597  
CCTV Tagged : No  
Street Light Tagged : No  
WI-FI Tagged : No

Tariff Category : Large Industrial Power

**Customer Care Centre No. 19123 (24x7 Toll Free)**

## Meter Details in Annexure

### Billing Details

Current Period Charges ( 29-04-2021 to 24-05-2021 )

Fixed Charges (A)	Slab-wise Energy Charges				Slab-wise FPA/PPA		T O D		Srch@8% on E= A+B+D+R	Elec. tricity Tax @ 5% (H)	Total Amount (A+B+C+D+E+F+G+H+I)
	Cons. Measrd During	Billed Units	Unit Rate	Amount(B)	PPAC% on B	Amount(C)	TOD% on B	Surg/Rebt. Amount (D)			
21021.51 0.84 Mth(s)		204	8.50	1734.00	16.69	289.40			3429.66	1362.19	57749.82
		1427	8.50	12129.50	16.69	2024.41					
		1019	8.50	8661.50	16.69	1445.60					
PPAC on Fix Chg(G)										2143.54	
3508.49										TCS Amount (I)	
										Base Amt.   Surcharge	
										0.00   0.00	
CCTV Units										CCTV Bill Amount	
0.00										0.00	
Street Light Units										Street Light Points (W)	
										10W   20W   40W	
WI-FI Units											
TOTAL ->		2650		22525.00		3759.43					

### Past Dues / Refunds / Subsidy

Arrears / Refunds		Late Payment Surcharge (LPSC)	Other Charges, if any *	Total Charges Payable	Rebate(R) / Subsidy*	Net Amount Payable
Amount	Period to which it relates					
189334.93	Since MAR-21	3345.60	907.00	251337.35	(788.54)/0.00	250548.81

Amount not immediately payable, if any.		BG Security Deposit	Rs. 0.00
Rs. 0.00		BG Expiry Date	00-00-0000
Service line cum development charges paid	Rs. 0.00	Cash Security Deposit	Rs.
Interest accrued for FY 2020-21 already adjusted in bill No.100455836666 ( generated for the period 1-04-2021 to 28-04-2021).			Rs. (12090.00)
Interest for FY will be adjusted in your first bill to be generated in FY			

**Bill Amount Payable**  
**Rs. 250550.00**

**Due Date of Payment**  
**11-06-2021**

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill.

Last payment Rs. 80010.00 received on 05-03-2021 Payment Accounted Upto. 24-05-2021

The connection shall be liable for disconnection on non payment of all dues(including arrears of previous bill(s)) by due date, after notice as per Section 56(1) of the Electricity Act, 2003.

#In absence of valid industrial license, the bill is raised as per non-domestic category.##Power Purchase Adjustment Charge (PPAC) @ 16.69% has been levied on energy & fixed charge w.e.f 15.02.2021. CCTV Bill amount include Energy, RA, PPAC, PTC and Electricity Tax on CCTV consumption.##In case any variation in SLD charges noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 5.00% has been levied on energy & fixed charge w.e.f. 01.09.2020. ##The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you, at the customer care centre of respective division office. #

(This bill is computer generated, hence does not require signature.)

**BSES**

Payment Slip

\* Make your cheque/DD payable to BRPL CA No. 100001556

\* Cheque should not be post dated.

\* Write your telephone number on reverse of the cheque.



KA00R10000155600002505500020210611000000000

Regd. Office: BSES Rajdhani Power Limited (A joint venture of Reliance Infrastructure Ltd & Govt of NCT of Delhi) BSES Bhawan, Nehru Place, NEW DELHI-110019  
CIN NO.: U40109DL2001PLC111527, Telephone No: 011-3999 9707, Fax No: 011-3999 9890, Email: brpl.customer@reliance.com, Website: www.bsesdelhi.com

**PAYNOW**

\* Cheque should be account payee and payable at Delhi  
\* Do not Staple. Only clip the cheque to payment slip..

Bill amount payable: Rs. 250550.00  
Cheque/DD No.

Bill month: MAY-21  
Date:

62/c



Date of Print Out: 16.08.2021

BSES Rajdhani Power Ltd.

GSTIN : 07AAGCS3187H223

Your Final Bill of Supply for Electricity..

Name: M/s. EXPO INDUSTRIES (REGD)
Address: J-5 UDYOG NAGAR, ROHTAK ROAD NEW DELHI 110041
NEW DELHI 110041

CA No :100001556
CRN. No. :2630207253
Cycle No. :KA
Book No. :UN2
R.S.No. :UN2KA0021A0AA
Bill No. :10004667606

Your bill amount payable

Rs.205672.00

Due By : 24-07-2021

Date of : 09-07-2021

Amendment

District: Nangloi
Circle: WEST-1

How your bill was calculated

Table with 4 columns: Details of your bill, Initial Amount, Amendment, Amended Amt. Rows include Fixed/Demand Charge, Energy +FPA Charges, Electricity Tax, etc.

Connection Details

Table with 3 columns: Sanctioned Load (KW) (125.00) (kVA), Security Deposit (Rs), Category : Large Industrial Power. Includes Supply Type, Meter Type, Assessed Units, Contract Demand, Max. Demand, Billed Demand, Power Factor.

Table with 9 columns: Meter No., Unit, Billed consumption (current) [Date of Meter Reading, Reading], Billed consumption (previous) [Date of meter Reading, Reading], Multiplication factor, Current Consumption [Days, Unit].

This bill is computer generated, hence does not require any signature.

Receipt

57 Days(EC)
1.03 Mnth(FC)

Payment Slip

- \* Make your cheque/DD payable to BRPL CA No. 100001556
\* Cheque should not be post dated.

- \* Cheque should be account payee and payable at Delhi
\* Always attach payment slip. Do not Staple.



KAFOR100001556000020567200202107240000296700

Bill amount payable: Rs.205672.00
Cheque/DD no.

Bill month:JUN-21
Date:24-07-2021

**Due Date:**  
**19-02-2014**

Name: M/s EXPO INDUSTRIES (REGD.)  
 Billing Address: I-5 UDYOG NAGAR, ROHTAK ROAD  
 NEW DELHI 110041

Sanctioned Load : 125.00 (kW)  
 Contract Demand : 100.00 (kVA)  
 MDI : 3.00 (kVA)  
 Power Factor : 1.000  
 Pole No. : NA  
 Meter Reading Status : DL  
 Cycle No. : KC

CA No. : 100001556  
 Energisation Date : 08.10.2005  
 Meter Type : 3PSK  
 Supply Type : 11T(11KV)  
 Bill No. : 1000061382186  
 Bill Basis : Actual  
 O.D No. :  
 CCTV Tagged : No  
 Street Light Tagged : No  
 WI-FI Tagged : No

Supply Address: I-5 UDYOG NAGAR, ROHTAK ROAD I-5  
 UDYOG NAGAR, ROHTAK RNI W D NEW DELHI 110041

Mobile Tel No : 9312168291  
 Email ID : pankaj931216@gmail.com  
 District Division : Nangloi  
 Walking Sequence : UN2K A0021A0AA  
 Bill Month : FEB-14  
 Bill Date : 01-02-2014

Tariff Category : Large Industrial Power

**Customer Care Centre No. 19123 (24x7 Toll Free)**

Meter No	Units	Billed Consumption (Current)		Billed Consumption (Previous)		Multiplication Factor	Current Consumption	
		Date of Meter Reading (24.00Hrs)	Reading	Date of Meter Reading	Reading		Days	Units
DV1300026	kWh	31-01-2014	353,485.00	31-12-2013	353,396.00	6.00	31	534.00
DV1300026	kW	31-01-2014	0.40			6.00		2.40
DV1300026	kVAh	31-01-2014	383,373.00	31-12-2013	383,284.00	6.00	31	534.00
DV1300026	kVA	31-01-2014	0.40			6.00		2.40

**Billing Details**

**Current Period Charges ( 01-01-2014 to 31-01-2014 )**

Fixed Charges (A)	Slab-wise Energy Charges				Slab-wise FPA/PPA		TOD	Srch@8% on E= A+B+D+R	Electricity Tax @ 5% (H)	Total Amount (A+B+C+D+E+F+G+H+I)
	Cons. Measrd During	Billed Units	Unit Rate	Amount(B)	PPAC% on B	Amount(C)	TOD% on B	Surg/Rebt. Amount (D)		
12500.00 1.00 Mth(s)		534	6.60	3524.40					1281.95	17496.67
PPAC on Fix Chg(G)									0.00	
0.00										
CCTV Units										
0.00										
Street Light Units										
0.00										
WI-FI Units										
0.00										
TOTAL ->		534		3524.40						

**Past Dues / Refunds / Subsidy**

Arrears / Refunds		Late Payment Surcharge (LPSC)	Other Charges, if any *	Total Charges Payable	Rebate(R) / Subsidy*	Net Amount Payable
Amount	Period to which it relates					
0.00		0.00	6.06	17502.73	0.00/0.00	17502.73

Amount not immediately payable, if any.  
 Rs 0.00  
 BG Security Deposit Rs. 0.00  
 BG Expiry Date 00-00-0000  
 Cash Security Deposit Rs.  
 Service line cum development charges paid Rs. 0.00  
 Interest accrued for FY 19- already adjusted in bill No ( generated for the period to )  
 Interest for FY will be adjusted in your first bill to be generated in FY  
 Total Power off Duration for billing period is 05.29 hrs (includes outages beyond BRPL's Control)

**Bill Amount Payable**  
**Rs. 17500.00**

**Due Date of Payment**  
**19-02-2014**

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill

Last payment Rs. 27770.00 received on 17-01-2014. Payment Accounted Upto: 29-01-2014  
 The connection shall be liable for disconnection on non payment of all dues(including arrears of previous bill(s)) by due date, after notice as per Section 56(1) of the Electricity Act, 2003

#In absence of valid industrial license, the bill is raised as per non-domestic category.## The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you, at the customer care centre of respective division office. ##Anyone treating Electricity Bill as conclusive proof of Residence is advised to verify the particulars # Switch off lights and appliances from mains when not in use. This will conserve energy and reduce your electricity bill.ELCB is a safeguard against faulty internal wiring and prevents shock, fire and electrical accidents. Install ELCB for all loads. Installation is mandatory for load of 2 KW and above.ENERGY SAVED IS ENERGY PRODUCED.

(This bill is computer generated, hence does not require signature)

**BSES**

Payment Slip  
 \* Make your cheque/DD payable to BRPL, CA No. 100001556  
 \* Cheque should not be post dated  
 \* Write your telephone number on reverse of the cheque



KC00R100001556000001750273201402190000000000

\* Cheque should be account payee and payable at Delhi  
 \* Do not Staple Only clip the cheque to payment slip

Bill amount payable: Rs. 17500.00  
 Cheque/DD No.

Bill month:FEB-14  
 Date:

50 पैसे

प्रपत्र संख्या -A 7951  
घरेलू  
हीटिंग एवं कूलिंग भारों सहित  
प्रकाश : पंखा तथा घरेलू उपकरणों हेतु।

## संस्थापन जांच नोटिस

दिल्ली.....

दिनांक.....

जिला

वायरिंग ठेकेदार  
को आईओ एसओ संख्या  
को संख्या  
आपका

प्रिय महोदय,

हम आपको सूचित करते हैं कि.....स्थिर परिसर में जो  
.....के नाम से विख्यात है और जो.....के  
अधिपत्य में हैं, मेरे द्वारा विद्युत संस्थापन का कार्य पूर्ण हो चुका है और वह आपके इन्जीनियर द्वारा जांच एवं मेन से मिलाये  
जाने के लिए तैयार है। इस संस्थापन की जांच हमने दिनांक.....को कर ली थी और  
इसका संस्थापन प्रतिरोध.....मेग ओहमरा था।

### पूर्ण संस्थापन निम्न प्रकार है

घरों या तारों वितरण संख्या की संख्या	संवाहक का आकार	लम्पस		पंखे		प्लग 5 एम्पी०		प्लग 15 एम्पी०		अन्य घरेलू उपकरण		योग किलोवाट		
		संख्या	वाट	संख्या	वाट	संख्या	वाट	संख्या	वाट	वर्जन	वाट			
परिपथ सं०-1	24	10	40	4	6	6	6	4	100					
परिपथ सं०-2	22	10	40	4	6	6	6	3	20					
परिपथ सं०-3	21	10	40	4	6	6	6	1	400					
परिपथ सं०-4	24	10	40	4	6	6	6	4	10					
परिपथ सं०-5	24	10	40	4	6	6	6	10	40					
परिपथ सं०-6	24	10	40	4	6	6	6	3	300					
जोड़ा गया कुल भार											250	125	125	ny

मीटर वाट तथा वितरण बोर्ड  
के माध्यम से जोड़ने वाले तारों की माप  
कम्पनी स्वीकृत पत्र संख्या.....  
(सम्बन्धित अधिकारी के हस्ताक्षर)

GOVERNMENT ENGINEERS  
Govt. Engineer (Elec)  
Office: A-11/33, Dwarika, New Delhi-110059

EC-2379/96  
VALID UP TO 30-4-2023  
EE-33/Exempt/87  
VALID UP TO 30-4-2022

हस्ता०/ 1. अनुज्ञप्ति धारी वायरिंग ठेकेदार.....  
अनुज्ञप्ति संख्या.....पता.....  
2. अनुज्ञप्ति धारी फोरमेन.....  
अनुज्ञप्ति संख्या.....पता.....

आवेदक का नाम: J D GANDER SINGH (GANDER) पता का नाम: LATE SH. AMRIK SINGH  
पता : जहाँ प्रदाय अपेक्षित है.....

पता : जहाँ पर बिल भेजे जाने है J-5, UDYOG NAGAR  
DELHI - 110041

दिनांक..... (आवेदक के हस्ताक्षर) J D GANDER SINGH

CS/C



Date of Print Out: 16.08.2021  
**Bill of Supply for Electricity**

BSES Rajdhani Power Ltd.

**Due Date:**  
**20-01-2014**

Bill To Customer  
 Name: M/s EXPO INDUSTRIES (REGD)  
 Billing Address: J-5 UDYOG NAGAR, ROHTAK ROAD  
 NEW DELHI 110041  
 Supply Address: J-5 UDYOG NAGAR, ROHTAK ROAD J-5  
 UDYOG NAGAR, ROHTAK RNEW D NEW DELHI 110041  
 Mobile / Tel No: 9312168291  
 Email ID: pankaj931216@gmail.com  
 District / Division: Nangloi  
 Walking Sequence: UN2KA0021A0AA  
 Bill Month: JAN-14  
 Bill Date: 01-01-2014

Sanctioned Load : 250.00 (kW)  
 Contract Demand : 177.00 (kVA)  
 M D I : 2.00 (kVA)  
 Power Factor : 988  
 Pole No. : NA  
 Meter Reading Status : DL  
 Cycle No. : KC

CA No. : 100001556  
 Energisation Date : 08-10-2005  
 Meter Type : 3PSK  
 Supply Type : HT(11KV)  
 Bill No : 100061339388  
 Bill Basis : Actual  
 O D No :  
 CCTV Tagged : No  
 Street Light Tagged : No  
 WI-FI Tagged : No

Tariff Category : Large Industrial Power

**Customer Care Centre No. 19123 (24x7 Toll Free)**

Meter No	Units	Billed Consumption (Current)		Billed Consumption (Previous)		Multiplication Factor	Current Consumption	
		Date of Meter Reading(24:00Hrs)	Reading	Date of Meter Reading	Reading		Days	Units
DVB00026	kWh	31-12-2013	353,396.00	30-11-2013	353,312.00	6.00	31	504.00
DVB00026	kW	31-12-2013	0.30			6.00		1.80
DVB00026	kVAh	31-12-2013	383,284.00	30-11-2013	383,199.00	6.00	31	510.00
DVB00026	kVA	31-12-2013	0.30			6.00		1.80

**Billing Details**

Current Period Charges ( 01-12-2013 to 31-12-2013 )

Fixed Charges (A)	Slab-wise Energy Charges				Slab-wise FPA/PPA		T O D		Srch@8% on E=(A+B+D+R)	Elec. tricity Tax @ 5% (H)	Total Amount (A+B+C+D+E+F+G+H+I)
	Cons. Measrd During	Billed Units	Unit Rate	Amount(B)	PPAC% on B	Amount(C)	TOD% on B	Surg/Rebt. Amount (D)			
22125.00		510	6.60	3366.00					2039.28	181.76	27712.04
1.00 Mth(s)											
PPAC on Fix Chg(G)											
0.00											
CCTV Units											
0.00											
Street Light Units											
0.00											
Street Light Points (W)											
10W											
20W											
40W											
WI-FI Units											
TOTAL -->		510		3366.00							

**Past Dues / Refunds / Subsidy**

Arrears / Refunds	Late Payment Surcharge (LPSC)	Other Charges, if any *	Total Charges Payable	Rebate(R) / Subsidy*	Net Amount Payable
Amount	Period to which it relates		27776.06	0.00/0.00	27776.06
0.00		61.76	2.26		

**Bill Amount Payable**  
**Rs. 27770.00**

**Due Date of Payment**  
**20-01-2014**

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill

Service line cum development charges paid Rs. 0.00  
 Interest accrued for FY 19, already adjusted in bill No (generated for the period to)  
 Interest for FY will be adjusted in your first bill to be generated in FY  
 Total Power off Duration for billing period is 03:20 hrs (includes outages beyond BRPL's Control)  
 Last payment Rs. 62570.00 received on 27-12-2013 Payment Accounted Upto: 29-12-2013  
 The connection shall be liable for disconnection on non payment of all dues(including arrears of previous bill(s)) by due date, after notice as per Section 56(1) of the Electricity Act, 2003.

#In absence of valid industrial license, the bill is raised as per non-domestic category.##The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you, at the customer care centre of respective division office. ##Anyone treating Electricity Bill as conclusive proof of Residence is advised to verify the particulars # Switch off lights and appliances from mains when not in use. This will conserve energy and reduce your electricity bill.ELCB is a safeguard against faulty internal wiring and prevents shock, fire and electrical accidents. Install ELCB for all loads. Installation is mandatory for load of 2 KW and above.ENERGY SAVED IS ENERGY PRODUCED.

(This bill is computer generated, hence does not require signature)

**PAYNOW**



Payment Slip  
 \* Make your cheque/DD payable to BRPL CA No. 100001556

- \* Cheque should not be post dated
- \* Write your telephone number on reverse of the cheque



- \* Cheque should be account payee and payable at Delhi
- \* Do not Staple Only clip the cheque to payment slip

Bill amount payable: Rs 27770.00  
 Cheque/DD No:

Bill month JAN-14  
 Date

6610



Manufacturers of Transmission Gears & Shafts for :  
- Car, Van/Omini, Gypsy, Zen, Esteem  
- 207 (SUMO, SIERRA, SPACIO,) Indica, 407,609  
- Swaraj Mazda (T-3500), M. Nissan, DCM Toyota, Canter  
- TRAX, MINIDOR, MATADOR, 3 WHEELER  
- Jeez (3 Speed), Peugeot (5 Speed)

**Expo**  
**INDUSTRIES (REGD.)**  
Ph.: 011-25471352, 25479035  
Fax: 91-011-25182255  
E-mail: jkgears@rediffmail.com  
E-mail: expoind@sify.com  
Website: www.jk-gears.com  
J-5, Udyog Nagar, P. O. Nangloi,  
New Delhi-110041

: 3 :

<u>S.No</u>	<u>MACHINE NAME</u>	<u>LOAD IN KW</u>
(58.)	Tool & Cutter Grinder	0.37 KW
(59.)	P-251 Peauter	8.13 KW
(60.)	Vertical Spline Hobbing	5.62 KW
(61.)	Broaching Machine	5.60 KW
(62.)	Rait Internal Grinder	1.97 KW
(63.)	HMT CNC Lathe(Model Stalon-100)	7.37 KW
(64.)	PMT ENC Lathe(Mode Super cut)	7.37 KW
(65.)	HMT CNC Lathe(Model Stalon-100)	7.37 KW
(66.)	TOS GEAR SHAPPER(OHA -12-A)	6.30 KW
(67.)	TOS GEAR SHAPPER(OHA -12-A)	6.30 KW
(68.)	TOS GEAR SHAPPER(OHA -12-A)	6.30 KW
(69.)	TOS GEAR SHAPPER(OHA -12-A)	6.30 KW
(70.)	WMW Hydraulic Cylindrical Grinder	8.57 KW
(71.)	Tempering Machine	24.75 KW
(72.)	Shot Machine	5.00 KW
(73.)	Building Light	16.00 KW

TOTAL K.W. = 250.00 KW

SKS ELECTRICALS  
Govt. Appointed Contractor  
618, A, Sector 10, Nangloi  
New Delhi-110041

*Signature*  
26/3/2006

EC-2652  
Valid upto 26-3-2006  
E-Stamp No. 57  
Valid upto 26-3-2006  
*Signature*

By EXPO INDUSTRIES (Regd.)  
*Signature*  
For/By

67/C



AN ISO 9001:2000 CERTIFIED



Ph. : 011-25471352, 25479035  
Fax : 91-011-25182255  
E-mail : jkgears@rediffmail.com  
E-mail : expoid@sify.com  
Website : www.jk-gears.com



J-5, Udyog Nagar, P. O. Nangloi,  
New Delhi-110041

Manufacturers of Transmission Gears & Shafts for :  
Car, Van, Omni, Gypsy, Zen, Esteem  
SUZUKI (SUMO, SIERRA, SPACIO.) Indica, 407, 609  
Suzuki/Mazda (T-3500), M. Nissan, DCM Toyota, Canter  
TRAX, MATADOR, 3 WHEELER  
Jeep (3 Speed), Peugeot (5 Speed)

: 2 :

<u>S.No</u>	<u>MACHINE NAME</u>	<u>LOAD IN KW</u>
(35.)	Milling Machine(Vertical)	2.30 KW
(36.)	Milling Machine(Vertical)	1.50 KW
(37.)	Milling Machine(Horizontal)	0.75 KW
(38.)	2A Maxicut Gear Shaper(HMT)&Drumond	1.60 KW
(39.)	2A Maxicut Gear Shaper(HMT)&Drumond	1.60 KW
(40.)	2A Maxicut Gear Shaper(HMT)&Drumond	1.60 KW
(41.)	2A Maxicut Gear Shaper(HMT)&Drumond	1.60 KW
(42.)	2A Maxicut Gear Shaper(HMT)&Drumond	1.60 KW
(43.)	2A Maxicut Gear Shaper(HMT)&Drumond	1.60 KW
(44.)	2A Maxicut Gear Shaper(HMT)&Drumond	1.60 KW
(45.)	Loranze Gear Shaper	1.10 KW
(46.)	TOS Gear Shaper(OHA -6-A)	1.20 KW
(47.)	TOS Gear Shaper(OHA -6-A)	1.20 KW
(48.)	Bhagwan Son's Internal Grinder	1.97 KW
(49.)	G-91 HMT Internal Grinder	1.57 KW
(50.)	Lavingia Cylindrical Grinder	2.32 KW
(51.)	Lavingia Cylindrical Grinder	2.32 KW
(52.)	TOS Cylindrical Grinder	2.32 KW
(53.)	LTM -20 Lathe HMT	3.00 KW
(54.)	EIFCO Drilling Machine(1/2")	0.37 KW
(55.)	Shamffering Machine(Hurth)	2.20 KW
(56.)	Shamffering Machine(Hullar)	3.05 KW
(57.)	Gear Tooth Rounding Machinc(Hcy-10)	0.75 KW

For EXPO INDUSTRIES (Regd.)  
*Signature*  
( Contd....P.3)

SMS ELECTRICALS  
Govt. Approved Contractor  
618-A, Sector 10, Gurgaon  
*Signature*  
01/04/2006

EC-2662  
Valid upto 26-3-2005  
Valid upto 26-3-2009  
*Signature*

68/C



Manufacturers of Transmission Gears & Shafts for :  
1) Car, Van/Omni, Gypsy, Zen, Esteem  
207 (SUMO, SIERRA, SPACIO,) Indica, 407, 609  
Swaraj Mazda (T-3500), M. Nissan, DCM Toyota, Canter  
TRAX, MINIDOR, MATADOR, 3 WHEELER  
Jeep (3 Speed), Peugeot (5 Speed)

**Expo**  
**INDUSTRIES (REGD.)**  
Ph : 011-25471352, 25479035  
Fax : 91-011-25182255  
E-mail : jkgears@rediffmail.com  
E-mail : expoind@sify.com  
Website : www.jk-gears.com  
J-5, Udyog Nagar, P. O. Nangloi,  
New Delhi-110041

LIST OF MACHINERY

<u>S.No</u>	<u>MACHINE NAME</u>	<u>LOAD IN KW</u>
(1.)	Thread Rolling Machine	5.62 KW
(2.)	LTM-20 Lathe HMT	3.00 KW
(3.)	LB-17 Lathe HMT	3.75 KW
(4.)	LB-17 Lathe HMT	3.75 KW
(5.)	P.S.G Lathe	2.20 KW
(6.)	P.S.G Lathe	2.20 KW
(7.)	Jeet Machine Tool Lathe	2.20 K.W
(8.)	Paramount Lathe	1.50 K.W
(9.)	Sabharwal Lathe	2.20 KW
(10.)	Paramount Lathe	2.20 KW
(11.)	EIFCO Drilling Machine(1")	0.75 KW
(12.)	EIFCO Drilling Machine(1/2")	0.37 KW
(13.)	SEMI Lathe (Jaimal)	0.75 KW
(14.)	SEMI Lathe (Jaimal)	0.75 KW
(15.)	SEMI Lathe (Jaimal)	0.75 KW
(16.)	SEMI Lathe (Jaimal)	0.75 KW
(17.)	SEMI Lathe(Jaimal)	0.75 KW
(18.)	Tool Grinder	0.75 KW
(19.)	Tool Grinder	0.75 KW
(20.)	EIFCO Hobbing	3.04 KW
(21.)	EIFCO Hobbing	3.04 KW
(22.)	Liebher Hobbing	10.87 KW
(23.)	RA- 200 Peauter	8.52 KW
(24.)	P-250 Peauter	3.05 K.W
(25.)	Spline Hobbing (DOWDING & DOLL)	2.30 KW
(26.)	Spline Hobbing (DOWDING & DOLL)	2.30 KW
(27.)	DOWDING & DOLL Hobbing	1.60 K.W
(28.)	Shaving Machine(Churchill)	2.97 KW
(29.)	Shaving Machine(Syks)	2.57 KW
(30.)	Shaving Machine(Red Rings)	2.57 KW
(31.)	Shaving Machine(Red Rings)	2.57 KW
(32.)	Shaving Machine(TOS)	2.57 KW
(33.)	Milling Machine(Horizontal)	2.30 KW
(34.)	Milling Machine(Horizontal)	2.30 KW

For EXPO INDUSTRIES (Regd.)  
*Rajesh*

**JAS LUBRICATIONS**  
Govt. Approved Contractor  
618-A, Saini Mohalla  
Nangloi, Delhi-41

*Suresh*  
01/07/2008

EC-2662  
Valid upto 30-3-2008  
EP-57  
Valid upto 30-3-2009

*Suresh*

(contd. Page 2..)

# BSES Rajdhani Power Limited

"...a joint venture with Govt. of NCT, Delhi"

69/c

15/12

प्रापक :  
वायरिंग टेकेदार  
ए० आई० एरा० संख्या  
कं० संख्या  
प्रापक :

50 पन्ने

प्रपत्र संख्या 311797

घरेलू

## संस्थापन जांच नोटिस

हीटिंग एवं कूलिंग भारों सहित

प्रकाश : पंखा तथा घरेलू उपकरणों हेतु।

दिल्ली.....

दिनांक 01/02/2006

जिला NCL

प्रिय महोदय,

हम आपको सूचित करते हैं कि J-S Vajjay Nagar स्थित परिसर में जो Expo Industries (Regd) के नाम से विख्यात है और जो Expo Industries (Regd) के संपत्ति में हैं, भेरे द्वारा विद्युत संस्थापन का कार्य पूर्ण हो चुका है और वह आपके इंजीनियर द्वारा जांच एवं भेन से जांचे जाने के लिए तैयार है। इस संस्थापन की जांच हमने दिनांक 01/02/2006 को कर ली थी और इसका संस्थापन प्रतिरोध मेग ओहमस था।

पूर्ण संस्थापन निम्न प्रकार है

वार्य से दार्य वितरण परिपथ की संख्या	संवाहक का आकार	लैम्पस		पंखे		प्लग 5 एम्पी		प्लग 15 एम्पी		अन्य घरेलू उपकरण		योग किलोवाट
		संख्या	वाट	संख्या	वाट	संख्या	वाट	संख्या	वाट	वर्णन	वाट	
परिपथ सं०-1	2/w	List of Machinery enclosed										250kw
परिपथ सं०-2												
परिपथ सं०-3		1000W split capacitors installed at ACI main E floor										
परिपथ सं०-4												
परिपथ सं०-5		2 cement										
परिपथ सं०-6												
जोड़ा गया कुल भार											250kw किलोवाट	

मीटर बोर्ड तथा वितरण बोर्ड by BSES के मध्य जोड़ने वाले तारों की माप

कम्पनी रवीकृत पत्र संख्या 618 (सम्बन्धित अधिकारी के हस्ताक्षर) Govt. Apptd. Wireman भवदीय

हस्ता०/ 1. अनुज्ञप्ति धारी, Nanalan Saini Contractor पता ... अनुज्ञप्ति संख्या ... 2. अनुज्ञप्ति धारी फोरमन ... अनुज्ञप्ति संख्या 200 पता ...

आवेदक का नाम Expo Industries (Regd) पता का नाम J-S Vajjay Nagar

पता : जहाँ प्रदाय अपेक्षित है Delhi

पता : जहाँ पर बिल भेजे जाने है ...

दिनांक ... (आवेदक के हस्ताक्षर)

70/C

# BSES

**BSES Rajdhani Power Limited**

BSES Bhawan, Nehru Place,  
New Delhi - 110 019, India.

Tel.: +91 11 3009 9999

Fax: +91 11 2641 9833

www.bsesdelhi.com

Dated: 16.08.2021

**Sub: Submission of documents in terms of Minutes of Meeting dated 10.08.2021.**

**Ref: File no. 111/DDMA (w) Matters regarding Building in Danger/2019/167 dated 13.08.2021.**

Dear Sir,

This is in reference to the captioned letter dated 13.08.2021, whereby vide clause 2 of the same it has been directed to BRPL to submit the documents associated with the premises situated at J-5, Udyog Nagar, Delhi.

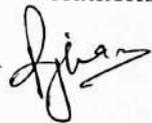
In this regard BSES is submitting the following documents, submitted by consumer, for your perusal and in compliance, as follows:

- (a) Installation Test Report at the time of release of electricity connection for 250 KW issued by SKS Electrical, a Government Approved Contractor.
- (b) Copy of Bill dated 01.01.2014 with the sanctioned load of 250 KW.
- (c) Installation Test Report at the time of reduction of load from 250 KW to 125 KW, issued by M/s R.D. Engineers, a Government Licensed Contractor (Elec).
- (d) Copy of Bill dated 01.02.2014 with the sanctioned load of 125 KW.

This is for your information and record.

For BSES Rajdhani Power Limited

Authorized Signatory



71/C

INSPECTION REPORT

To,  
S/O,  
PS- Paschim Vihar West  
New Delhi

SUB:- Inspection Report  
REF:- Notice bearing No. 1049/S/O/PV WEST, DELHI Dated 22.06.2021.

Sir,  
In furtherance of the captioned notice, a joint inspection was carried out on dt. 23.06.2021.

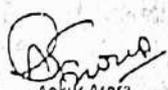
Following observations were found.

1. A HT connection was existing at J-S Udyog Nagar in the Name of M/s Expo Industries(REGD), C.A No. 100001556 Being a HT Consumer, the 11KV Switch Gear(RMU) & HT Metering rooms were situated in the front of the premises with separate access from front road for any operations by BSES. No BSES LT network exists in the confined consumer premise.
2. It was revealed that on day of fire incident i.e 21.06.2021 at the said premise a complaint was received in BSES complaint centre regarding occurrence of fire at around 8:55 AM. Immediately after the complaint the Lineman from BSES reached at site at 09:05 AM and put off the supply. As the HT consumer Panel room and meter cubical room is at front side of premise, they seems intact. Our team disconnected the incoming main 11KV supply from 11 KV Grid First switching Substation. Due to safety issues as the fire was spreading, fire department directed us to dismantle BSES HT panel & metering cubical from consumer site. These BSES equipments were shifted inside I/D UDYOG NAGAR S/STN-1 (PEG001).
3. During joint inspection on dt. 23.06.2021, It is found that our existing 11 KV Ring Main Unit, Metering Cubical & incoming/outgoing HT 11 KV cables found physically intact, however after fire incident our HT panel & metering cubical were dismantled from consumer site and kept in safe custody inside I/D UDYOG NAGAR S/STN-1 (PEG001) i.e. BRPL (Sub-Station) in front of the consumer premises.
4. Since the BSES HT cable Network & HT equipments were installed in the front portion of the building and no physical damages were found in them even at the time of fire and afterwards, hence there is no such possibility of any short circuit. Moreover our HT panel (RMU) was equipped with microprocessor based protection system having very fast response for tripping the electric supply in case of any abnormal electrical conditions.
5. BSES maintain only HT 11KV supply of J-S HT consumer and LT network is on the part of consumer i.e. Transformer, LT Panel, DG set etc. are installed and maintained by consumer. Hence, there might be any glitch at the end of consumer.

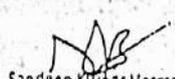
Thus, it is concluded by the joint team that at the said premises fire incident dated 21.06.2021 was not attributed because of any lapse/fault of BSES equipments.

  
C.P. Upadhyay

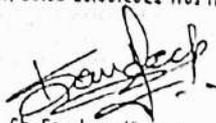
(Circle Head, Safety West 2)

  
Ankur Arora

(SDO Udyog Nagar)

  
Sandeep Kumar Verma

(Sr. Manager, KCC Execution)

  
Sh. Sandeep Kumar

(Safety Engineer).

**BSES Rajdhani Power Limited**

BSES Bhawan, Nehru Place,  
New Delhi - 110 019, India.

CIN : U40109DL2001PLC111527

GST : 07AAGCS3187H2Z3

Tel.: +91 11 3009 9999

Fax: +91 11 3999 7888

www.bsesdelhi.com

To,

Date 13.07.2021

SHO,

Police Station, Paschim Vihar West,  
District Outer, Delhi.110063

Reference: Your letter No. 1049/SHO/PV West, Delhi dated 22/06/2021

Sub: Request for physical examination of building bearing No. J-5, Udyog Nagar, Delhi near Peeragarhi Chowk for the investigation of Case FIR No.467/21 U/s 308/34 IPC P5 Paschim Vihar West Delhi.

Dear Sir,

In reference to the your above referred letter in the subject matter, point wise reply to the information sought by you is given below:

1) How many meters are installed in the premises i.e. J-5, Udyog Nagar, Delhi 41

Reply: Only One Meter/connection was installed at the said premises.

2) What is the sanctioned load of this factory situated at J-5, Udyog Nagar, Delhi 41

Reply: The sanctioned load of the connection installed in the premises was 125 KVA.

3) In what Name the connection was issued of the above given premises ?

Reply: That in the said premises, the connection was issued in the name of M/s Expo Industries(REGD) eaing C.A No. 100001556.

4)What was the maximum load at the time of the fire incident on dated 21.06.2021 at 8.00AM to 9.00 AM ?

Reply: As per the MRD (Meter Recorded Data) available, the Maximum demand of the above said period i.e. on dated 21.06.2021 at 8.00AM to 9.00 AM was 6 KVA

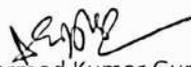
5)Whether any notice/letter was given by BSES at the premises for extension of load or any irregularities noticed by BSES department

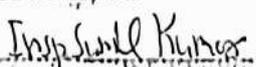
Reply: No such notice was ever issued by BSES because as per the meter recorded data the maximum demand of the connection never exceeded 24KVA in past one year, whereas the sanctioned load for the said connection was 125 KVA..

6)Premises may be visited by expert engineers and report be submitted regarding the inspection of the premises.

Reply: Joint site inspection by the expert team comprising officials from Safety, O&M and KCC department was conducted on dated 23.06.2021 and the report is attached herewith.

With Best Regards,

  
Parmod Kumar Gupta  
(DGM-Legal)

  
Inspector Sandil Kumar  
for n/a & report

  
SHO, Paschim Vihar West  
Dv. No. 3193  
Dated 20/7/21

Enclosure: As above.

CC: Sh. Amit Mann, IO/Sub Inspector, Police Station, Paschim Vihar West, District Outer, Delhi.

W/C

73/c

दिल्ली नगरपालिका  
उत्तर दिल्ली नगरपालिका  
दिल्ली-110085  
दिल्ली नगरपालिका-27052103-01



Office of the Assistant Commissioner  
North Delhi Municipal Corporation  
Rohini Zone, Sector-V, Rohini  
Delhi-110085  
E-mail ID: acrohinizone@gmail.com

No. AC/RZ/2021/D-155

Dated: 30-06-2021

**Sub: Provide the detail of the P.No.J-5, Udhayog Nagar, Industrial Area, Delhi.**

This is with reference to the incident of fire breakout in the P.No.J-5, Udhayog Nagar, Ind. area, Peeragarhi, Delhi, this department is need of the following information about the said premises on urgent basis:

1. Whether Factory License u/s 416/417 of the DMC Act was issued or not by the Factory Licensing Department, HQ?
2. When the factory was started for which industry?

Therefore, the above said information may kindly be sent the this department on urgent basis.

AC/Factory Licensing Department/HQ  
North DMC

30/6/21  
Office In-charge  
Rohini Zone  
OFFICE IN CHARGE  
General Branch Rohini Zone  
North D.M.C.

02/c

79/c

Home

Home

Contact Us



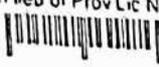
# North Delhi Municipal Corporation

FACTORY LICENSING DEPARTMENT

11th Floor, D1 SPM Civic Center, Jawahar Lal Nehru Marg

NEW DELHI - 110002

## Factory License Certificate

Department विभाग	Factory License	Zone ज़ोन	Rohini Zone	Conforming (Industrial) Area
Licence No लाइसेंस नंबर	(in lieu of Prov Lic No) NFL0518103547 			Non Transferable / अहस्तातरण्य Fee Non Refundable / फीम वापस नहीं होगी
Date of Generation जारी करने की तिथि	14-05-2018	Certificate valid upto लाइसेंस वैध	31-03-2019	
Issued U/S दिल्ली नगर निगम अधिनियम की धारा	416/417	D.M.C Act के अन्तर्गत जारी किया गया	1957	

This License is granted in pursuance to the provisions of section 416/417 of the Delhi Municipal Corporation Act, 1957 as amended upto-date and is valid only for the person and particulars specified herein subject to conditions stated hereunder.  
यह लाइसेंस अधिनियम अधीन, दिल्ली नगर निगम अधिनियम 1957 के उपबंध की धारा 416/417 के अनुसार से स्वीकृत किया जाता है। यह केवल इसमें उल्लिखित व्यक्ति और विवरण, निम्न और धारा के अन्तर्गत वैध है।

### Particulars of Licence Premises

Shri./Smt./Sarvashri श्री / श्रीमति / सर्वश्री	Mr DEV RSJ ANAND
Partner/Proprietor/ Director/ Authorized Signatory साझेदार / स्वामी / निदेशक / अधिकृत हस्ताक्षरी	Proprietor
Licensed Premises (with size) लाइसेंस परिसर (साइज सहित)	J-5, UDYOG NAGAR INDUSTRIAL AREA, ROHTAK ROAD, DEL, Ground Floor, Udyog Nagar. Rohini Road, Rohini Zone, Delhi - 110041 Working Area 138 (Sq Mts)
Trade/Industry with HP ट्रेड / उद्योग एवं.पी.सहित	Auto parts / 50 (0) H P
Any other remarks/information अन्य विवरण / सूचना	

Licence fee of Rs. 430.00  
लाइसेंस फीस रु.

received vide Receipt No. 140391  
प्राप्तिसहित संख्या द्वारा

Dated 14-05-2018  
दिनांक

Certificate Generated Date  
दिनांक

21-06-2021

Authorised Signatory  
अधिकृत हस्ताक्षरी





# North Delhi Municipal Corporation

FACTORY LICENSING DEPARTMENT

11th Floor, Dr.SPM Civic Center, Jawahar Lal Nehru Marg

NEW DELHI - 110002

## Factory License Certificate

Department  
विभाग

Factory License

Zone  
जोन्

Rohini Zone

Sub-letting of Lease Hold  
Plots/Sheds

Licence No.  
लाइसेंस नंबर

(in lieu of Prov.Lic.No ) NFL0518103545

Non Transferable /  
अहस्तातरणीय  
Fee Non Refundable / फीस वापस  
नहीं होगी

Date of Generation  
जारी करने की तिथि

14-05-2018

Certificate valid  
upto  
लाइसेंस वैध

31-03-2019

Issued U/S

416/417

दिल्ली नगर निगम अधिनियम  
की धारा

D.M.C Act 1957  
के अन्तर्गत जारी किया  
गया

This License is granted in pursuance to the provisions of section 416/417 of the Delhi Municipal Corporation Act, 1957 as amended upto-date and is valid only for the person and particulars specified herein subject to conditions stated hereunder.  
यह लाइसेंस अधिनियम अधिनियम, दिल्ली नगर निगम अधिनियम 1957 के उपबंध की धारा 416/417 के अनुसरण से स्वीकृत किया जाता है यह केवल इसमें उल्लिखित व्यक्ति और विवरणों-निम्न और शर्तों के अन्तर्गत वैध है।

### Particulars of Licence Premises

Shri./Smt./Sarvashri  
श्री / श्रीमति / सर्वश्री

Mrs KULDIP KAUR

Partner/Proprietor/ Director/  
Authorized Signatory

Partner

साझेदार / स्वामी / निदेशक / अधिकृत  
हस्ताक्षरी

Licensed Premises (with size)  
लाइसेंस परिसर (साईज सहित)

M/S. EXPO INDUSTRIES  
J-5, ROHTAK ROAD UDYOG NAGAR INDUSTRIAL AREA, New Ground Floor, Udyog Nagar  
Rohtak Road, Rohini Zone, Delhi - 110041  
Working Area 138 (Sq Mts)

Trade/Industry with HP  
ट्रेड / उद्योग एच.पी.सहित

Auto parts / 120.00 H.P

Any other remarks/information  
अन्य विवरण / सूचना

Licence fee of Rs. 850.00  
लाइसेंस फीस रु.

received vide Receipt No. 140389  
प्राप्ति रसीद संख्या द्वारा

Dated 14-05-2018  
दिनांक

Certificate Generated Date  
दिनांक

21-06-2021

Authorised Signatory  
अधिकृत हस्ताक्षरी



76/C

/N  
उत्तरी दिल्ली नगर निगम

**Subject:- The detail of the P. No. J-5, Udyog Nagar Industrial area, Delhi.**

A letter has been received through email from the Officer In-charge, Rohini Zone vide No. AC/RZ/2021/D-155 dated 30.06.2021 to provide the details of the premises no. Plot No. J-5, Udyog Nagar Industrial area, Delhi. As per available record in Factory Licensing Department the detail information is as under:-

*230/AC/FL/IND/21  
01/07/2021  
16/07/21*

S.No.	License No.	Description	Proprietor	Validity of License
1.	0518103545	M/s Expo Auto Industry	Smt. Kuldeep Kaur	31.03.2019
2.	0518103547	M/s Expo Auto Industry	Mr. Dev RSJ Anand	31.03.2019

It is also stated that at the time fire incident in the premises no. J-5, Udyog Nagar Industrial area, Delhi, there was M/s Apeksha Enterprises proprietor Mr. Pankaj Garg running a shoe godown and online trading was carried out.

N.D.M.C.

Asstt. Commissioner  
Rohini Zone, North DMC  
Sector-5, Delhi

Dairy No. 426  
Date.. 23-7-21

*[Signature]*  
Administrative Officer/FL

*[Signature]*  
FI/FL  
02/07/2021

Assistant Commissioner/FL

Pl. attach the copy of license also  
e mail copy.

ADC (FL)  
Assistant Commissioner/RZ

*[Signature]*  
02/07/21

*Page 2/c to 3/c) along with copy of E-mail at page 1/c please.*

*[Signature]*  
AO/FL

*[Signature]*  
FI/FL

~~AO/FL~~ *[Signature]* 20/7/21

~~AO/RZ~~ *[Signature]* 26/7/21

~~AO/RZ~~ *[Signature]* 26/7/21  
LI-50N

Pls check the names in license  
& noting. Seek clarification  
*[Signature]*  
OET/RZ

PTO 27/7/21

1/c 77/c  
21) That I/we shall at all the times maintain in good order the licensed premises to prevent danger to life or property or any nuisance, annoyance or inconvenience to the neighborhood or public from the use of which the premises is put to. I undertake I shall strictly adhere to and abide by all terms & conditions imposed at the time of grant of trade/storage license and also imposed from time to time.

22) That this license is purely on the basis of self declaration/undertaking. If any of the statements of the self declaration/undertaking are subsequently found otherwise, the License is liable to be cancelled/revoked for all intents and purposes forthwith while forfeiting the fee and such person shall be liable for legal and penal action for obtaining license fraudulently by making false averments. The grant of license shall not amount to permission in any manner whatsoever, for change of land use of the premises in question.

23) That at any point of time if any Law/Act/Govt. Order/Directions from any Court of Law /MPD-2021 prohibits any trade activities to be carried out, I/We shall abide by such law/act/Govt. order/Directions from any Court of Law /MPD-2021 and honour it.

That I/We undertake that I/we have not applied for the trade/are not running any trade which is prohibited by any Act/Law/Govt. orders/Directions from any Court of Law /MPD-2021.

Signature of Applicant

rules, 2010 and completely indemnify the NORTH DMC from any incident of fire due to the grant of the said license.

- 10) That I/We undertake that the liability for obtaining the Fire Safety Certificate, if required Delhi Fire Service Act, 2007 read with Delhi Fire Services rules, 2010 lies solely with me.
- 11) That at any point of time if any Law/Act/Government Order/Directions from Any Court of Law Warrants special conditions/ obligations to be met by the establishment, it shall be abided by and be honoured. I/we also understand and undertake that at any point of time due to directions of Govt./Court of Law such license become void, the license so granted stand automatically cancelled without any notice.
- 12) That the License if granted by the Commissioner, NORTH DMC for running the said trade /storage in the present premises, shall be liable to be suspended, revoked or cancelled at any time by the Commissioner or any other officer authorized by him without notice or without assigning any reason thereof u/s 430 (3) of the DMC Act.
- 13) That my license is liable to be cancelled in case any of the declaration is proved to be otherwise or any of the information submitted in the application form is found to be otherwise.
- 14) That I/we shall keep the license prominently displayed in my establishment at all times and on demand by any officer/representative of NORTH DMC shall produce the same for inspection at any time without any advance notice.
- 15) Whenever the license premised will be vacated, I/we shall inform the concerned licensing Officers of Competent Authority and Surrender the said license.
- 16) That I/we shall keep the premises clean and prevent accumulation of filth or refuse.
- 17) That I/We undertake that the proposed activity is permitted activity under the Master Plan 2021 of Delhi and related regulations or although the proposed activity / trade is not in conformity with the Master Plan norms / regulations applicable for the location currently the said trade/ storage use is protected under the Delhi Special Provision Act, 2011/14 till the applicability of the said Act. I/we understand that the grant of the license does not abdicate our responsibilities towards complying with any other provisions of the DMC ACT, 1957 (amended in 1993) or any other law for the time being in force.
- 18) That I/We undertake to ensure that no pollution will be caused by me by running the above said Trade/ Storage at the above said premises and in case at any stage, it comes to the notice of NORTH DMC or any Statutory. Authority that the unit / establishment is causing any pollution, I/we shall be liable for action under any provision of law.
- 19) That I/We undertake to ensure that there is no encroachment on public land in the proposed trade premises.
- 20) That I/We understand that the present license is granted without verification of the property tax, conversion charge and parking charges records of the subject premises. In the event, any dues are found to be payable against the subject premises by the concerned department, not only in the form of taxes but also penalties, fines, levies etc., the same shall be recoverable from the licensee as per the provisions of the DMC Act, 1957.

3/c

79/c

ANNEXURE-II

SELF-DECLARATION/UNDERTAKING FROM THE APPLICANT OF TRADE/STORAGE LICENSE

I \_\_\_\_\_ S/o, D/o, W/o Sh. \_\_\_\_\_ prop./Partner/Director of  
M/s \_\_\_\_\_ do hereby solemnly affirm and declare and also undertake to abide by the  
statements made herein below:-

- 1) That the license is sought for the establishment in the name of \_\_\_\_\_ for  
trade/storage \_\_\_\_\_ in the premises No. \_\_\_\_\_ at floor \_\_\_\_\_  
situated in Colony/ Locality \_\_\_\_\_ of Mpl. Ward No. \_\_\_\_\_
- 2) That I am/we are \_\_\_\_\_ R/O \_\_\_\_\_  
am/are the prop./partner/Director/Manager/Authorised Signatory of the said establishment  
and I/we am/are fully empowered to apply for Trade/Storage License to the North Delhi  
Municipal Corporation (NORTH DMC).
- 3) That I/we agree that the Licence/Storage is being issued in the name of the establishment and  
does not have any bearing on the ownership and cannot be used for settlement of ownership  
disputes. That I shall not claim any right/title in the property/ premises on the basis of the said  
licence.
- 4) That the building is structurally safe and sound. That in case of any accident/ mis-happening,  
I/we will be personally liable for any claim /damages or legal liabilities from any quarter. I/we  
shall maintain the structural stability during the continuation of trade.The construction of  
building as per by laws as applicable.
- 5) That I/we further undertake not to claim being not entitled to regularize any unauthorised  
construction and ownership or any other type of claim on the basis of the Trade/Storage  
License.
- 6) That I/we will not hold the responsible or liable for any action against me by authority, arising  
from or out of the grant of the said licence/storage and completely indemnify/ Keep harmless  
of NORTH DMC of any action that may be taken or proposed to be taken by any of the  
authorities of Government Department or any Court of Law.
- 7) That there is no court case on account of violation of any law is pending against the above  
establishment with respect to grant of License/Storage and I/we completely indemnify North  
DMC for any loss due to court case or any reason whatsoever with regard to dispute being  
applied/sanctioned herewith.
- 8) That I/we shall at all the times maintain in good order the licensed premises to prevent danger  
to life or property or any nuisance, annoyance or inconvenience to the neighborhood or public  
from the use of which the premises is put to.
- 9) I/we shall not permit in the licensed premises negligent act likely to cause fire or otherwise  
endanger public safety. I have installed all the fire fighting equipments as per specifications of  
Fire Safety Standards prescribed under Delhi Fire Service Act, 2007 read with Delhi Fire Services

4/c

80/c

Annexure-1

# UNDERTAKING

I \_\_\_\_\_ S/o, W/o, D/o \_\_\_\_\_ R/o \_\_\_\_\_  
do hereby solemnly affirm & declare as under:-

1. That I am the tenant of the property having address \_\_\_\_\_.
2. That I had commenced (Establishment date) my business in the above said property on \_\_\_\_\_.
3. That area of my shop (Establishment) is \_\_\_\_\_ sq. mtrs.
4. That Mr. /Mrs. \_\_\_\_\_ is owner of \_\_\_\_\_.
5. That I am the tenant of the property having address \_\_\_\_\_.
6. That nothing has been concealed by me and the information given is correct if anything in relation to tenancy document is found wrong North DMC has every right to cancel my license and forfeit my license fees.
7. There is no court case pending in relation to the above mentioned property in any court of law.

DEPONENT

**Verification:-**

Verified at Delhi on this day \_\_\_\_\_ of month \_\_\_\_\_ year 20\_\_ that the above said information is correct and true to the best of my knowledge & belief and nothing material has been concealed therein.

DEPONENT

Fire Safety Certificate:

The liability for obtaining Fires Safety Certificate, if required as per provisions of Delhi Fire Service Act, 2007 read with Delhi Fire Service Rules, 2010 lies solely on the applicant as the license is being granted without prior verification/ site inspection and purely on the basis of self declaration/undertaking.

This has approval of Commissioner / North DMC.

5/c  
81/c  
Sd/- XXX

Veditha Reddy, IAS  
DC/CL&EC, North DMC

Copy to:

Dy. Commissioners of all 06 Zones

Dy. Commissioner/ Factory Licensing

Asstt. Commissioner of all 06 Zones

AC/CL&EC North DMC

Addl. Dir. / IT – for necessary action for preparation of software applications.

Office Copy

Copy for kind information:-

Secy. to Commissioner/ North DMC – for kind perusal of the Commissioner / North DMC

Addl. Commissioner /CL&EC North DMC

PS to Hon'ble Mayor / North DMC

PS to Hon'ble Chairman Stg. Committee / North DMC

Chairman, Licensing Committee / North DMC

Veditha  
26/2

Veditha Reddy, IAS  
DC/CL&EC, North DMC

- G/C 82/C
- (b) The licence shall be displayed in the trade premises prominently.
  - (c) The licensee shall neither do nor permit any negligent act which is likely to cause fire or otherwise endanger the public safety in the licenced premises.
  - (d) The licensee shall install such adequate fire extinguishing measures as per specifications of fire safety standards and completely indemnify the NORTH DMC for any incidence of fire due to the grant of the said licence.
  - (e) Whenever the licenced premise is vacated, the licensee shall inform the concerned officer and is liable to return/surrender the licence to North DMC. Failure to do so shall make him ineligible for issue of licence in future without getting cleared all previous dues.
  - (f) The licensee shall keep the premises clean and will prevent accumulation of filth or refuse.
  - (g) The licence shall not be transferable from one premise to another nor from one person to another (except in death cases or transfer to their legal heirs) nor from one establishment to another.
  - (h) The licensee shall make separate storage arrangements for the articles which are intended for human & animal consumption and which are poisonous or likely to contaminate other items within the premises.
  - (i) The licensee shall ensure that no act is being done in the licenced premises which shall lead to danger to life or property, nuisance etc.
  - (j) The licensee shall not encroach upon public land in any manner.
  - (k) The licence does not have any bearing on ownership and cannot be used for settlement of ownership dispute.
  - (l) The Licence does not entitle for regularisation of any unauthorised construction.
  - (m) The license is subject to all terms and conditions imposed at the time of grant of General Trade/Storage Licence and also imposed from time to time. If it is found that the activity is not permissible then license shall stands revoked without any further communication and NORTH DMC shall be kept harmless for the same.
  - (n) The license is liable to be cancelled in any case if any of the statement made in self declaration/ undertaking are subsequently found otherwise.
  - (o) The grant of the license does not abdicate the licensee from responsibilities towards complying with the provisions of the DMC ACT, 1957 (as amended in 1993 and from time to time) or any other law for the time being in force or as amended from time to time.
  - (p) The licensee shall not be allowed to run any trade which is prohibited by any Act/Law/Govt. orders/Directions from any Court of Law /MPD-2021.
  - (q) The licence is liable to be cancelled if the trade/ premises is found to be contrary to provision of MPD-2021/ Delhi Special Provisions Act, 2011 (as amended in 2014 and from time to time).

9. **REVOCATION, SUSPENSION AND RESTORATION OF LICENCE:**

If the licensee fails to comply with any of the conditions of the licence as detailed above, the Dy. Com. respective Zone or any other authorized officer, after giving reasonable opportunity to the licensee of being heard in the matter, may revoke or suspend the licence. The licence is liable to be cancelled in case any of the statement in the Self Declaration/Undertaking is proved to be otherwise or any of the information submitted in the application form is found to be otherwise. The appeal for restoration of such revoked/suspended licence will lie with the Addl. Com. (In-charge), if the licensee has removed the contraventions.

3. No trade will run license will any license or permission.  
 4. This is temporary license will not give any person a right for regularization. It is only a permission to do the trade.

7/c  
83/c

5. **Renewal of Municipal Trade/Storage licences:-**

Licence shall be renewed prior to its expiry (during the last month of its validity) or latest within 30 (thirty) days from the date of its expiry without any penalty i.e. between 1<sup>st</sup> April to 30<sup>th</sup> April and thereafter a penalty @ 5% per month and double at the end of the year i.e. equal to licence fee or as per the rates of penalty fixed from time to time by the Competent Authority, shall be charged through online system. The following documents will be required at the time of online submission of application for renewal of GT/SL by the licensee:-

S. No.	Existing documents required	Revised Documents required
1.	Latest G-8 Receipt	Removed
2.	Copy of Trade/Storage License	Essential along with Photographs of trade premises and shop with Geo-location
3.	ID Proof (with photograph) i.e. Aadhar Card/Voter ID/ PAN Card/ Valid Indian Passport/ Permanent driving license, Bank pass book with photograph and signature.	Required

6. **Penalty:-**

Even after easing of norms if any traders/businessmen fail to obtain a trade/storage licence up to 31<sup>st</sup> March 2020, they shall be prosecuted as per provisions laid down u/s 417 of the DMC Act, 1957 and as amended from time to time and will also be liable for action under any other extant laws/ bye-laws/ rules/ regulations.

7. **CHANGES PERMISSIBLE IN THE LICENSE:-**

In the event of the death of the licensee, the licence can be transferred to the legal heirs of the deceased on receipt of the request along with online application, Registration and Processing Fee of Rs. 1,000/- (except Licence Fee which was paid earlier during the financial year) and following documents:-

- (a) Original Municipal Licence & old license fee receipt (G-8), if applicable.
  - (b) Death Certificate of licensee.
  - (c) NOC from other legal heirs with his/their LD proof and proof of legal occupancy of the applicants.
  - (d) Affidavit by the applicant.
  - (e) Permission from other statutory authority for the trade, if any required.
- In cases of other than the legal heirs, fresh licence shall have to be applied.

8. **The issue of licence shall be further subject to the following terms and conditions which are to be strictly adhered by the licensee:-**

- (a) The licensee shall permit the authorized officer to inspect the licensed premises (consequent to issue of General Trade/Storage Licence) under question at all reasonable times and without notice during the tenure/ validity of licence.

As per the policy and the provisions of MPD-2021 the General Trade/Storage License is allowed in commercial roads, mixed lands use and pedestrian street. Further, the 24 categories of trade are also permissible in residential areas in small shops in a maximum area of 20 sq.mtr. each restricted to a maximum permissible number of DUs in the plot of four numbers whichever is less trading or in dealing with the following specified 24 items/activities are allowed in ground floor which has also been included in the MPD-2021.

8/C 89/C

24 trades are as follows:-

- i) Vegetables/fruits/flowers;
- ii) Bakery items/ Confectionary items;
- iii) Kirana/General store;
- iv) Dairy product;
- v) Stationery/Books/Gifts/Book binding;
- vi) Photostat/Fax/STD/PCO;
- vii) Cyber cafe/ Call phone booths;
- viii) LPG booking office/Showroom without LPG cylinders;
- ix) Atta Chakki;
- x) Meat/Poultry and Fish shop;
- xi) Pan shop;
- xii) Barber shop/Hair dressing saloon/Beauty parlour;
- xiii) Laundry/Dry cleaning/ironing;
- xiv) Sweet shop/Tea stalls without sitting arrangement;
- xv) Chemist shop/Clinic/Dispensary/Pathology lab;
- xvi) Optical shop;
- xvii) Tailoring shop;
- xviii) Electrical/Electronic repair shop; and
- xix) Photo studio;
- xx) Cable TV/DTH Operation;
- xxi) Hoisery/Readymade Garments/Cloth shop;
- xxii) ATM;
- xxiii) Cycle Repair Shop and
- xxiv) Ration shop & Kerosene Shop and PDS

Any other item/activity that may be notified by the Central Government.

Under the jurisdiction of North DMC many areas are unauthorized colonies where the commercial activities takes place but the Trade/Storage License could not be issued.

It is pertinent to mention here that whenever, these unauthorized colonies are regularized, they will be notified as 'Residential Colonies' and the 24 categories of trades which are existing in these unauthorized colonies will continue to exist even after their regularization.

24 Categories of trades permitted in residential areas under MPD-2021 can also be permitted in these unauthorized colonies. The temporary license of trades of 24 categories in authorized colonies will increase the revenue of the Corporation. Under the existing policy the General Trade/Storage Licenses an applicant can apply for the license for 3 years. The temporary license for General Trade/Storage in unauthorized colonies shall also be issued for maximum period of 3 years only.

In view of above, it is proposed for issuing Temporary General Trade/Storage License to the above mentioned 24 categories of trades/activities for maximum 3 years as per the General Trade/Storage Policy in unauthorized colonies on the following conditions.

1. This license is purely temporary and will be given for maximum up to 3 years or till any Govt. decision whichever is earlier.
2. It can be revoked by North DMC at any time because of administrative reasons.

a/c 85/c

3. The application will reach concerned zone inspector automatically for document verification and to point out deficiencies, if any.
4. This document verification report will be sent to Administrative Officer (AO) of the zone. AO shall approve the deficiency if any and shall ask the applicant to upload the deficiency documents. For submitting the documents 15 days shall be allowed to the applicant, failing which application will be rejected by AO.
5. Once documentation is approved by AO, the application will be accepted and sent to Assistant Commissioner (AC) of the Zone for approval.
6. AC will have three options to take decision in respect of the application:
  - i) **Reject** : In case AC observes there are glaring errors in the application.
  - ii) **Refer Back to AO** : In case further document deficiencies observed by AC.
  - iii) **Approve** : Application is approved.
7. Once approved Applicant can submit the License fees online and download the License.
8. Complete activity of issuing License will be completed in 30 days period plus additional time of 15 days allowed to applicant if document deficiencies are observed.
9. With the above on-line mechanism in place there will be no Site-inspection for issuing or renewal of Licenses. However the system shall generate a list of 20% cases randomly for post issue site verification by the field staff.
10. Login IDs shall be created at HQ level for monitoring and supervision the progress of licenses issued/rejected.

**MODES OF PAYMENT:**

1. All payments shall be accepted in e-payment mode only i.e. by way of Net banking, Credit / Debit Cards, Rupay, UPI etc. through Bill desk e-payment gateway mechanism.
2. No Cash / Cheque / Demand Draft payment shall be allowed for payment of any kind of Fees / Charges.

**3. Registration Fees:**

The Registration and Processing fee is proposed as Rs. 1000/- payable through net banking/ credit card/ debit card/ Rupee Card/UPI by the Applicant at the time of submission of online application before final submission of online application form for getting General Trade/Storage License u/s 417 of DMC Act, 1957 which is non-refundable.

**4. License Fees:**

Annual License Fees to be levied for New / Renewal of License for Trade / Storage are as under. The New License fees shall be applicable from 1st of April 2019 and arrears if any shall be paid by the applicant at the time of next renewal.

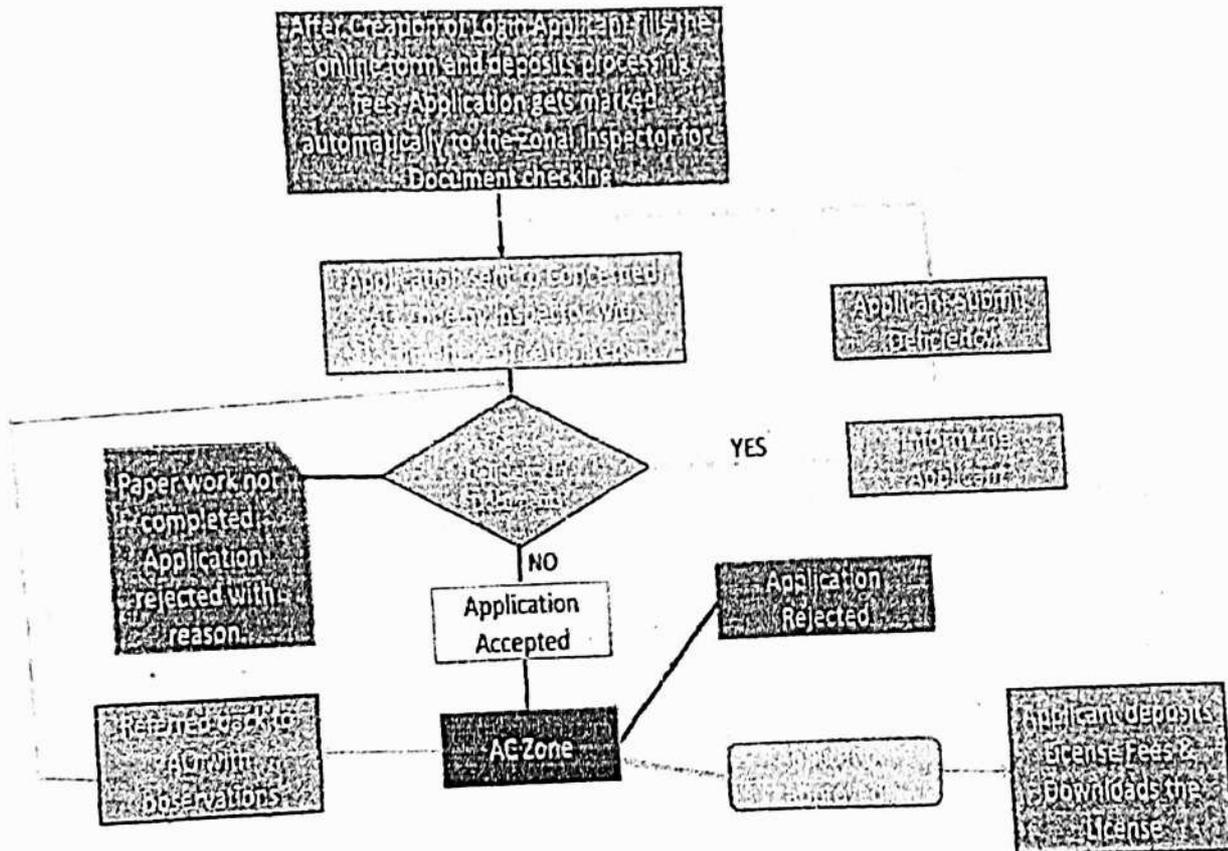
No increase of rates of License Fee i.e. existing rates will prevail. License Fee for area i.e. 1sqm to 20 sqm. Will be Rs. 500/- only instead of 1 sqm to 10 sqm. & 10sqm to 20 sqm.

10/c 86/c

- 7. Consent from DPCC & DFS, if the trade is apparently polluting in nature & prone to fire.
- 8. Copy of receipts of payments made towards conversion charges, if applicable.
- 9. Original license of the non-conforming site. (in case, where allotment is in lieu of the Non-conforming site)
- 10. Affidavit reg. stopping the mfg. activity at the non-conforming site. (in case. Where allotment in lien of the Non-conforming site)
- 11. Prof of tenancy/legal occupancy.

### 2. Flow-chart of On-line Application :

The online Application for all licenses shall work on the following flowchart mechanism :



### Detailed Steps for the Online Application Process :

1. Applicant will create a Login after providing contact details such as e-mail, mobile number, etc. This login can be used for any online application on the MCD portal.
2. With the login citizen will apply for the License through an on-line form and upload the required documents. In the application the applicant clearly mentioned the floor of the building and license shall be issued on each floor (as admissible) separately as per the policy amended time to time.

उत्तरी दिल्ली नगर निगम  
(केन्द्रीय लाईसेंसिंग एवं प्रवर्तन सेल)  
11वां तल, डॉ० श्यामा प्रसाद सिंघिक रोन्डर  
जवाहरलाल नेहरू मार्ग, नई दिल्ली - 110002



North Delhi Municipal Corporation  
(Central Licensing & Enforcement Cell)  
11<sup>th</sup> Floor, Dr. S.P. Mukherjee Civic Centre,  
Jawahar Lal Nehru Marg, New Delhi 110002  
Ph. 011-23226111

DC/CL&EC/2020/D- 660

Dated : 25 Feb 2020

**Subject: Simplification of General Trade/Storage License Policy (Online) for grant of License issued under Section 417 of DMC Act, 1957 and revision of License Fee.**

In continuation with Corporation resolution no. 263 dated 26.08.2013, the Corporation Committee passed the resolution no. 170 dated 16.12.2019 regarding Simplification of General Trade/Storage License Policy (Online) for grant of License issued under Section 417 of DMC Act, 1957 and revision of License Fee under the jurisdiction of North DMC are as under :-

1. **PROCEDURE FOR SUBMISSION OF APPLICATION:-**

(a) Application for Registration for fresh/renewal of Trade/ Storage license is to be submitted through Online system with requisite documents.

(b) **Requisite documents required to be submitted by the applicant:-**

EXISTING DOCUMENT ARE TO BE SUBMITTED FOR OBTAINING NEW TRADE/STORAGE LICENSE	REVISED DOCUMENTS ARE TO BE SUBMITTED FOR OBTAINING NEW TRADE/STORAGE LICENSE
1. Proof of ownership for leasehold plots/freehold plots/copy of lease deed/conveyance deed and in case the lease & conveyance deed have not been executed, copy of auction letter/allotment letter/possession letter/NOC	1. Proof of legal occupancy of the establishment or allotment letter of Govt. agency/tenancy proof/ Electricity/Water connection bill/Landline Telephone Bill/lease deed /sale deed/GPA./Rent Receipt with under taking of tenant.(Attached Annexure-1)
2. Two copies of sanctioned building plans & sanction letter [in case of unauthorized regularized areas-copy of regularization Plans of existing structures(s) in blue print]. Copy of shed/structure allotted by DSIDC, DDA, DI or any other land owning authorities.	2. ID Proof (with photograph) i.e. Aadhar Card/Voter ID/ PAN Card/ Valid Indian Passport/ Permanent driving license, Bank pass book with photograph and signature.
3. One copy of site a& key plan each in blue print.	3. Photographs of establishment with Geo-location.
4. Affidavit in prescribed language on Rs. 10/- stamps paper duly attested by Notary Public, mentioning therein that the building has been constructed as per sanctioned Plan/regularization Plan & if at any stage, any kind of unauthorized/irregularisable structure.	4. Self-declaration/ undertaking, which shall be inbuilt in the online application for the General Trade/Storage License (Annexure- 2).
5. Constitution of firm, if any.	5. Site Plan/Key Plan showing the area under the occupation of the applicant or earmarking salient features of the neighbourhood of the site. (Self Attested)
6. Details of manually operated machines.	

- 1 IN -  
उत्तरी दिल्ली नगर निगम

12/c  
83/c

**Subject:- Report regarding fire incident in godown at J-5, Udyog Nagar Industrial area, Rohini Zone.**

21.06.2021

Having come to know from TV news on 21.06.2021 regarding fire incident in godown at J-5, Udyog Nagar Industrial area. I reached the site and it was noticed that in Plot No. J-5, Udyog Nagar Industrial area there was a huge fire. The building was having ground floor, first floor and second floor and black smoke was emitting out from the premises. Nearby people including, fire man, police man were enquired and they informed that 04 workers/labourer are missing and the building was in the name of M/s Apeksha Enterprises and running a shoe godown (owner of the firm is Mr. Pankaj Garg).

24.06.2021

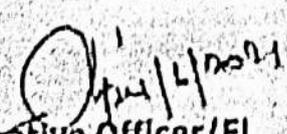
The site was inspected on 24.06.2021 at 11:00 AM and found that:-

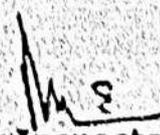
1. During inspection Policemen, Fire Brigade alongwith fireman were still present.
2. Smoke emitting out from the 1<sup>st</sup> floor of the building, J-5, Udyog Nagar, Industrial Area.

Sh. Chander Mani Dube, Security Guard, J-6 Udyog Nagar Industrial area adjacent to the site of incident was contacted and he informed that there was a shoe godown in the premises J-5, Udyog Nagar, Industrial Area and online marketing for sale of shoes was carried out. There was no machines / manufacturing of goods in the building. During the inspection the photographs taken are enclosed. (page 3/C- 6/C)

Further, CL&EC Deptt. has checked the online data of General Trade/Storage License in respect of M/s. Apeksha Enterprises, -5, Udyog Nagar, Industrial Area and no trade license exists. CL&EC Deptt. deals with the policy matter of General Trade/Storage License and other activities are initiated by the concerned zonal offices. (page 7/C)

Submitted please.

  
Administrative Officer/FL

  
Factory Inspector / FL

24/06/2021

Assistant Commissioner/FL

24/06/21

Addl. Dy. Commissioner/FL

24.06.21

उत्तरी दिल्ली नगर निगम

13/c

89/c

Sub: Report regarding fire breakout in P.No.1-5, Udhyog Nagar, Ind. area (Ward No.50-N).

May kindly see the reference received in this office vide diary No. 366 dated 29-06-2021 regarding point No.2 i.e. if no trade license was taken then who is responsible for this lapse?

As per available official record, no any Municipal Trade & Storage License was issued by the Licensing Department, Rohini Zone. Nor any complaint of this premises regarding illegal storage has been received from public as well as Factory Licensing Department, HQ.

Further, the Licensing Department, Rohini Zone issued the General Trade License w/s 417/430 of the DMC Act, 1957 only for sale & storage of general items in commercial shops/godowns in residential area.

Submitted please.

*[Signature]*  
29/06/21  
Licensing Inspector  
Ward No.50-N

O.I./Gr.Branch/RZ

*[Signature]*  
29/6/21

AC/Rohini Zone

*[Signature]*  
29/06/2021

DC/Rohini Zone

D.M.C.

14/e 90/c

(4) When any such licence or written permission is suspended or revoked, or when the period for which the same was granted has expired, the grantee shall, for all purposes of this Act or any bye-law made thereunder, be deemed to be without a licence or written permission until such time as the order suspending or revoking the licence or written permission is rescinded or until the licence or written permission is renewed.

(5) Every grantee of any licence or written permission granted under this Act shall at all reasonable times, while such licence or written permission remains in force, if so required by the Commissioner or the authority by whom it was granted, produce such licence or written permission.

*Entry and inspection*

**431. Powers of entry and inspection.**—The Commissioner, <sup>1\*\*\* 2\*\*\*</sup> or any municipal officer or other municipal employee authorised in this behalf by <sup>3</sup>[him] or empowered in this behalf, by or under any provision of this Act, may enter into or upon any land or building with or without assistants and workmen—

(a) for the purpose of ascertaining whether there is or has been on or in connection with the land or building any contravention of the provisions of this Act or any bye-law made thereunder;

(b) for the purpose of ascertaining whether or not circumstances exist which would authorise or require the Commissioner, <sup>1\*\*\* 2\*\*\*</sup> or any municipal officer or employee authorised or empowered in this behalf to take any action or execute any work under this Act or any bye-law made thereunder;

(c) for the purpose of taking any action or executing any work authorised or required by this Act or any bye-law made thereunder;

(d) to make any inquiry, inspection, examination, measurement, valuation or survey authorised or required by or under this Act or necessary for the proper administration of this Act;

(e) generally for the purpose of efficient discharge of the functions by any of the municipal authorised under this Act or any bye-law made thereunder.

**432. Power to enter land adjoining land in relation to any work.**—(1)<sup>4</sup>[The Commissioner or any person authorised by him in this behalf] or empowered in this behalf by or under any provision of this Act, may enter on any land within fifty yards of any work authorised by or under this Act, with or without assistants and workmen for the purpose of depositing thereon any soil, gravel, stone or other materials or for obtaining access to such work or for any other purposes connected with the execution of the same.

(2) The person so authorised shall, before entering on any such land, state the purpose thereof, and shall, if so required by the owner or occupier thereof, fence off so much of the land as may be required for such purpose.

(3) The person so authorised shall, in exercising any power conferred by this section, do as little damage as may be, and compensation shall be payable by the Corporation in accordance with bye-laws made in this behalf to the owner or occupier of such land or to both for any such damage, whether permanent or temporary.

**433. Breaking into buildings.**—(1) It shall be lawful for <sup>5</sup>[the Commissioner or any person authorised by him in this behalf] or empowered in this behalf by or, under any provision of this Act, to make any entry into any place, and to open or cause to be opened any door, gate or other barrier—

(a) if he considers the opening thereof necessary for the purpose of such entry; and

(b) if the owner or occupier is absent or being present refuses to open such door, gate or barrier.

1. The words and brackets "the General Manager (Electricity)" omitted by Act 67 of 1993, s. 102 (w.e.f. 1-10-1993).  
2. The words and brackets "or the General Manager (Transport)" omitted by Act 71 of 1971, s. 7(b) and the Second Schedule (w.e.f. 3-11-1971).  
3. Subs. by Act 67 of 1993, s. 102, for "any of the aforesaid municipal authorities" (w.e.f. 1-10-1993).  
4. Subs. by s. 103, *ibid.*, for certain words (w.e.f. 1-10-1993).  
5. Subs. by s. 104, *ibid.*, for certain words (w.e.f. 1-10-1993).

157C 91/c

either approve the scheme without modifications or with such modifications as it may consider necessary or reject the scheme with directions to the Commissioner to have a fresh scheme framed according to such directions.

(2) No improvement scheme approved by the Corporation under sub-section (1) shall be valid unless it has been sanctioned by the Central Government.

**428. Rehousing scheme.**—The Commissioner while framing an improvement scheme under this Chapter for any area may also frame a scheme (hereafter in this Act referred to as the rehousing scheme) for the construction, maintenance and management of such and so many buildings as he may consider necessary for providing accommodation for persons who are likely to be displaced by the execution of the improvement scheme.

**429. Improvement scheme and rehousing scheme to comply with the master plan and zonal development plan.**—No improvement scheme or rehousing scheme framed under this Chapter after a master plan for Delhi or a zonal development plan for any part thereof has been prepared in accordance with law shall be valid unless such scheme is in conformity with the provisions of the master plan or the zonal development plan.

## CHAPTER XXII

### POWERS, PROCEDURE, OFFENCES AND PENALTIES

#### *Licences and written permissions*

**430. Signature, conditions, duration, suspension, revocation, etc., of licences and written permissions.**—(1) Whenever it is provided in this Act or any bye-law made thereunder that a licence or a written permission may be granted for any purpose, such licence or written permission shall be signed by the Commissioner or by the officer empowered to grant the same under this Act or the bye-laws made thereunder or by any municipal officer authorised by the Commissioner or such officer in this behalf and shall specify in addition to any other matter required to be specified under any other provision of this Act or any provision of any bye-law made thereunder—

- (a) the date of the grant thereof;
- (b) the purpose and the period (if any) for which it is granted;
- (c) restrictions or conditions, if any, subject to which it is granted;
- (d) the name and address of the person to whom it is granted; and
- (e) the fee, if any, paid for the licence or written permission.

(2) Except as otherwise provided in this Act or any bye-law made thereunder, for every such licence or written permission a fee may be charged at such rate as may from time to time be fixed by the Commissioner with the sanction of the Corporation and such fee shall be payable by the person to whom the licence or written permission is granted.

(3) Save as otherwise provided in this Act or any bye-law made thereunder any licence or written permission granted under this Act or any bye-law made thereunder may at any time be suspended or revoked by the Commissioner or by the officer by whom it was granted, if he is satisfied that it has been secured by the grantee through misrepresentation or fraud or if any of its restrictions or conditions has been infringed or evaded by the grantee, or if the grantee has been convicted for the contravention of any of the provisions of this Act or any bye-law made thereunder relating to any matter for which the licence or permission has been granted.

Provided that—

- (a) before making any order of suspension or revocation reasonable opportunity should be accorded to the grantee of the licence or the written permission to show cause why it should not be suspended or revoked;
- (b) every such order shall contain a brief statement of the reasons for the suspension or revocation of the licence or the written permission.

16/c      92/c

(c) keeping horses, cattle or other quadruped animals or birds for transportation, sale or hire or for sale of the produce thereof; or

(d) storing any of the articles specified in Part II of the Eleventh Schedule except for domestic use of any those article's:

Provided that the Corporation may declare that premises in which the aggregate quantity of articles stored for sale does not exceed such quantity as may be prescribed by bye-laws in respect of any such articles shall be exempted from the operation of clause (d).

(2) In prescribing the terms of a licence granted under this section for the use of premises as mills or iron yards or for similar purposes the Commissioner may, when he thinks fit, require the licensee to provide a space or passage within the premises for carts for loading and unloading purposes.

(3) The Corporation shall fix a scale of fees to be paid in respect of premises licensed under sub-section (1):

Provided that no such fee shall exceed five hundred rupees.

**418. Seizure of certain animals.**—(1) If any horses, cattle or other quadruped animals or birds are kept on any premises in contravention of the provisions of section 417, or are found abandoned and roaming or tethered on any street or public place or on any land belonging to the Corporation, the Commissioner or any officer empowered by him may seize them and may cause them to be impounded or removed to such place as may be appointed by the Government or the Corporation for this purpose and the cost of seizure of these animals or birds and of impounding or removing them and of feeding and watering them shall be recoverable by sale by auction of these animals or birds:

Provided that anyone claiming such animal or bird may, within seven days of the seizure get them released on his paying all expenses incurred by the Commissioner in seizing, impounding or removing and in feeding and watering such animal or bird, and on his producing a licence for keeping these animals and birds issued under the provisions of section 417.

(2) Whenever the Commissioner is of opinion that the user of any premises for any of the purposes referred to in sub-section (1) of section 417 is causing a nuisance and such nuisance should be immediately stopped, the Commissioner may order the owner or the occupier of the premises to stop such nuisance within such time as may be specified in the order and in the event of the failure of the owner or occupier to comply with such order, the Commissioner may himself or by an officer subordinate to him cause such user to be stopped.

(3) Without prejudice to the foregoing provisions of this section any person by whom or at whose instance any horses, cattle or other quadruped animals or birds are so kept, abandoned or tethered, shall also be punishable under this Act.

**419. Power of Commissioner to prevent use of premises in particular areas for purposes referred to in section 417.**—(1) The Commissioner may give public notice of his intention to declare that in any area specified in the notice no person shall use any premises for any of the purposes referred to in sub-section (1) of section 417, which may be specified in such notice.

(2) No objections to any such declarations shall be received after a period of one month from the publication of the notice.

(3) The Commissioner shall consider all objections received within the said period, giving any person affected by the notice an opportunity of being heard during such consideration, and may thereupon make a declaration in accordance with the notice published under sub-section (1), with such modifications, if any, as he may think fit but not so as to extend its application.

(4) Every such declaration shall be published in the Official Gazette and in such other manner as the Commissioner may determine, and shall take effect from the date of its publication in the Official Gazette.

- 17/c 93/c
- (ii) for the right to expose articles for sale in a municipal market;
  - (iii) for the use of machines, weights, scales and measures provided for in any municipal market; and
  - (iv) for the right to slaughter animals in any municipal slaughter house, and for the feed of such animals before they are ready for slaughter; or

(b) farm the stallages, rents and fees chargeable as aforesaid or any portion thereof for such period as he may think fit; or

(c) put up to public auction or dispose of by private sale, the privilege of occupying or using any stall, shop, stand, shed or pen in a municipal market or municipal slaughter house for such period and on such conditions as he may think fit.

**413. Stallages, rents, etc., to be published.**—A copy of the table of stallages, rents and fees, if any, chargeable in any municipal market or municipal slaughter house, and of the bye-laws made under this Act for the purpose of regulating the use of such market or slaughter house printed in such language or languages as the Commissioner may direct, shall be affixed in some conspicuous place in the market or slaughter house.

**414. Power to expel lepers and disturbers, etc. from markets.**—The person in charge of a market shall prevent the entry therein of, and shall expel therefrom, any person suffering from leprosy in whom the process of ulceration has commenced or from any dangerous disease, who sells or exposes for sale therein any article or who, not having purchased the same handles any articles exposed for sale therein; and he may expel therefrom any person whom is creating a disturbance therein.

**415. Butcher's, fish-monger's and poulter's licence.**—(1) No person shall without or otherwise than in conformity with a licence from the Commissioner carry on the trade of a butcher, fish-monger, poulterer or importer of flesh intended for human food or use any place for the sale of flesh, fish or poultry intended for human food:

Provided that no licence shall be required for any place used for the sale or storage for sale of preserved flesh or fish contained in airtight or hermetically sealed receptacles.

(2) The Commissioner may by order and subject to such conditions as to supervision and inspection as he thinks fit to impose grant a licence or may by order refuse for reasons to be recorded, to grant the same.

(3) Every such licence shall expire at the end of the year for which it is granted or at such earlier date as the Commissioner may, for special reasons, specify in the licence.

(4) If any place is used for the sale of flesh, fish or poultry in contravention of the provisions of this section, the Commissioner may stop the use thereof by such means as he may consider necessary.

#### *Trades and Occupations*

**416. Factory, etc., not to be established without permission of the Commissioner.**—(1) No person shall, without the previous permission in writing of the Commissioner, establish in any premises, or materially alter, enlarge or extend, any factory, workshop or trade premises in which it is intended to employ steam, electricity, water or other mechanical power.

(2) The Commissioner may refuse to give such permission, if he is of the opinion that the establishment, alteration, enlargement or extension of such factory, workshop or trade premises, in the proposed position would be objectionable by reason of the density of the population in the neighbourhood thereof, or would be a nuisance to the inhabitants of the neighbourhood.

**417. Premises not to be used for certain purposes without licence.**—(1) No person shall use or permit to be used any premises for any of the following purposes without or otherwise than in conformity with the terms of a licence granted by the Commissioner in this behalf, namely:—

(a) any of the purposes specified in Part I of the Eleventh Schedule;

(b) any purpose which is, in the opinion of the Commissioner dangerous to life, health or property or likely to create a nuisance;

18/c  
94/c

**OFFICE OF THE DISTRICT MAGISTRATE (WEST)  
GOVT. OF NCT OF DELHI: PLOT NO.3, SHIVAJI PLACE,  
RAJA GARDEN : NEW DELHI-110027.**

No. PA/DM(W)/2021/1075

Dated: 02.08.2021

**MEETING NOTICE**

I am directed to convey that a meeting regarding Original Application No. 171/2021 of NGT is scheduled for 04.08.2021 (Wednesday) at 11:30 AM in Conference Hall, Room No. 301, 3<sup>rd</sup> Floor, O/o DM (West), Plot No. 3, Shivaji Place, Raja Garden, New Delhi-110027. The following officers are requested to make it convenient to attend the meeting and submit the relevant documents or records, if any.

1. Sh. Parvinder Singh, DCP Outer Distt., Delhi.
2. Sh. Dharmendra Kumar, ADM(West)
3. Ms. Gurpreet Singh, SDM (Punjabi Bagh).
4. Sh. Pravir Jain, SDM (DDMA)
5. Sh. Atul Garg, Director, Delhi Fire Service Department (Mob. No. 9810705870)
6. Sh. Y.N. Mishra, Scientist 'C' CPCB (Mob. No. 9810065441).
7. Sh. Shyam Sunder, Scientist 'C' DPCC (Mob. No. 9717593531).
8. Sh. S.P. Rana, Dy. Director, Industrial Safety and Health (Mob. No. 9717295551).
9. Sh. Kaushik Sadhukhan, Asstt. Director Industrial Safety and Health (Mob. No. 8860195384).
10. Sh. U.K. Sinha, Dy. Labour Commissioner-Cum Commissioner Compensation Distt. West (Mob. No. 9871250773)
11. Sh. R.K. Sharma, EE, MCD Rohini Zone, (Mob. No. 9717787812)
12. Sh. Nitin Nandwani, EE (Civil), DSIIDC (Mob. No. 9873532024)
13. Sh. Vimal Kumar, JE, MCD (Maint.), Rohini Zone (Mob. No. 8732016854)

  
02/08/2021  
(AZRUDDIN)  
PA TO DM (WEST)

To

1. All concerned officers

95/c

**NORTH DELHI MUNICIPAL CORPORATION  
OFFICE OF THE ASSISTANT COMMISSIONER  
ROHINI ZONE, SECTOR-V, DELHI-85**

No.AC/RZ/2021/D-269.

Dated: 06/08/2021.

To,  
The PA to DM (West)  
Plot No 3, Shivaji Place  
Raja Garden, New Delhi 110027.

Sub: - In the matter of Original Application No. 171/2021 of NGT

Sir/Madam,

In the aforesaid matter, a meeting was called by DM (West) on 04/08/2021. The said OA was filed in connection with the fire incident occurred at Property NO J- 5, Udyog Nagar, Delhi on 21.06.2021. A unit was run by M/s Apeksha International.

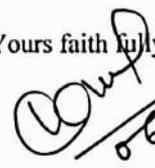
In the meeting, it was directed to file a written submission on the issue of grant of License by General Branch, Rohini Zone. It was reported that a portion of the building was used as "Warehouse". It was desired to confirm whether any license for warehouse was issued by General Branch of Rohini Zone to the property in question.

In this regard, I have been directed to bring the following fact into kind notice: -

1. In accordance with the guidelines, the General Branch deals with the issue of granting **General Trade / Storage License** for specified trade (neither industry nor warehouse) in confirming areas or the areas covered under Master Plan 2021. The General Trade / Storage License are issued under Section 417 / 430 of DMC Act 1957. (P-13/c to 17/c) for sale & storage of general items in commercial shops / godowns in residential areas.
2. The property in question was situated in confirmed "**Industrial Area**" and was not under the jurisdiction of General Branch for issue of any "**Trade License**". The license in Industrial Areas is issued by Factory License Department of North DMC under Section 416 / 417.
3. The General Trade / Storage License are issued in accordance with the guidelines frame by the Department. The procedure and list of documents required for grant of General Trade License is annexed at Page 1/c to 11/c.
4. No general trade / storage license was issued at this property by General Branch of Rohini Zone.

The above submission is submitted for kind perusal please.

Yours faith fully

  
06/08/2021

Asstt. Comm.  
Rohini Zone  
06.08.2021

96/c

In the matter of OA NO 171/2021 of NGT

In the aforesaid matter, a meeting was called by DM (West) on 04/08/2021. The said OA was filed in connection with the fire incident occurred at Property NO J- 5, Udyog Nagar, Delhi on 21.06.2021. A unit was run by M/s Apeksha International.

As per the directions of AC, RZ, the meeting was attended by under signed along with LI of ward 50 Sh. B S Rathi. In the meeting, it was directed by DM to file a written submission on the issue of grant of License by General Branch, Rohini Zone. It was reported that a portion of the building was used as "Warehouse". It was desired by DM (West) to confirm whether any license for warehouse was issued by General Branch of Rohini Zone to the property in question.

In this regard, the following points are to be brought into kind notice: -

1. In accordance with the guidelines, the General Branch deals with the issue of granting **General Trade / Storage License** for specified trade (neither industry nor warehouse) in confirming areas or the areas covered under Master Plan 2021. The General Trade / Storage License are issued under Section 417 / 430 of DMC Act 1957. (P-13/c to 17/c) for sale & storage of general items in commercial shops / godowns in residential areas.
2. The property in question was situated in confirmed "Industrial Area" and was not under the jurisdiction of General Branch for issue of any "Trade License". The license in Industrial Areas is issued by Factory License Department of North DMC under Section 416 / 417.
3. The General Trade / Storage License are issued in accordance with the guidelines frame by the Department. The procedure and list of documents required for grant of General Trade License is annexed at Page 1/c to 11/c.
4. No general trade / storage license was issued at this property by General Branch of Rohini Zone.

The above submission is submitted for kind perusal and approval for onward forwarding before the office of DM (West).

  
AO/RZ  
05.08.2021

~~AC/RZ~~   
05/8/2021

~~DC/RZ~~   
6/8/21

Pl. check earlier reply too.

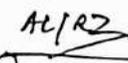
~~AC/RZ~~

  
05/8/2021

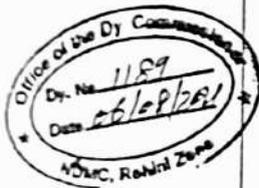
~~AO/RZ~~

As approved letter is put up for signature / sp. 

File to retained by LI-1450 in Rathi

~~AC/RZ~~   
05/8/21

Asstt. Commissioner  
Rohini Zone, North DMC  
Sector-5, Delhi  
Dairy No. 490  
Date 05/08/21



97/c

**NORTH DELHI MUNICIPAL CORPORATION  
OFFICE OF THE ASSISTANT COMMISSIONER  
ROHINI ZONE, SECTOR-V, DELHI-85**

No.AC/RZ/2021/D 269,

Dated: 06-08-2021

To,  
The PA to DM (West)  
Plot No 3, Shivaji Place  
Raja Garden, New Delhi 110027.

Sub: - In the matter of Original Application No. 171/2021 of NGT

Sir/Madam,

In the aforesaid matter, a meeting was called by DM (West) on 04/08/2021. The said OA was filed in connection with the fire incident occurred at Property NO J- 5, Udyog Nagar, Delhi on 21.06.2021. A unit was run by M/s Apeksha International.

In the meeting, it was directed to file a written submission on the issue of grant of License by General Branch, Rohini Zone. It was reported that a portion of the building was used as "Warehouse". It was desired to confirm whether any license for warehouse was issued by General Branch of Rohini Zone to the property in question.

In this regard, I have been directed to bring the following fact into kind notice: -

1. In accordance with the guidelines, the General Branch deals with the issue of granting **General Trade / Storage License** for specified trade (neither industry nor warehouse) in confirming areas or the areas covered under Master Plan 2021. The General Trade / Storage License are issued under Section 417 / 430 of DMC Act 1957. (P-13/c to 17/c) for sale & storage of general items in commercial shops / godowns in residential areas.
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3. The General Trade / Storage License are issued in accordance with the guidelines frame by the Department. The procedure and list of documents required for grant of General Trade License is annexed at Page 1/c to 11/c.
4. No general trade / storage license was issued at this property by General Branch of Rohini Zone.

The above submission is submitted for kind perusal please.

*IMP.  
Time bound  
for completion  
of report*

SDM (DDMA)



Yours faith fully

*DDMP  
06/08/2021*

Asstt. Comm.  
Rohini Zone  
06.08.2021



98/c

**NORTH DELHI MUNICIPAL CORPORATION  
OFFICE OF THE EXECUTIVE ENGINEER (Bldg.)-II  
ROHINI ZONE, SECTOR-V, ROHINI, DELHI- 110 085**

No.AE (B)-II/RZ-I/2021/ 437

Dt. 06/08/21

Kindly refer to the Minutes of the Meeting dated 30.7.2021 & 4.8.2021 held in the Conference Hall of District Magistrate (West) regarding OA No.171/2021 of NGT titled "**Six Killed in factory fire : Owner held, raids on the nab second accused**" and the same were circulated vide File No.114/DDMA(W)/ Matters of Incident calls (EOC)/2020/149 dated 4.8.2021 and No.111/DDMA(W)Matters regarding Building in Danger/2019/154 dated 5.8.2021 respectively.

The reply of points in respect of PNo.J-5, Udyog Nagar Indl. Area, Delhi pertaining to Building Division-II, Rohini Zone, North DMC is as under :-

After delimitation of Wards, the building activities of Udyog Nagar area were transferred under the jurisdiction of Building Division-II, Rohini Zone in September 2017 where the impugned property falls. Thereafter, neither any construction activity noticed by the feild staff nor any complaint received for unauthorized construction in respect of property under reference in this Division. However, from the year 2017 to till date action against other 18 properties have been initiated u/s 343/344 of the DMC Act, against unauthorized construction in Udyog Nagar Industrial Area, Delhi, where the ongoing unauthorized construction was noticed by the area JE(B) during his routine inspections or receipt of complaints.

Further, the building plan of impugned property was sanctioned on 19.12.1985 by the Building Department (HQ), MCD vide file No.273/HQ/85/395/AE(B)HQ-II admeasuring approx. 800 sq.m. and abutting on 45' ROW Road. As per local enquiry and visual inspection it was also revealed that the building is very old and appeared to be constructed about 20-25 years back. Whereas, the construction existed prior to 7.2 2007 is protected under Delhi Laws (Special) Provision Act, 2011.

The SDM(HQ/DDMA  
GNCTD, Plot No.3,  
Shivaji Place, Raja Garden,  
Delhi-110027

Sh. Devender, S.O.

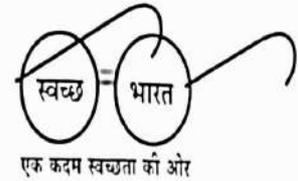
17/8

AE(B)-II/RZ  
Asst. Engineer (B)  
North Delhi Municipal Corporation  
Rohini Zone, Delhi





NORTH DELHI MUNICIPAL CORPORATION  
 OFFICE OF THE EXECUTIVE ENGINEER (M)-II/RZ  
 F-2, BLOCK, MANGOLPURI, OUTER RING ROAD,  
 NEW DELHI-110083  
 Email ID: eemiirz@gmail.com



No. EE (M)-II/RZ/2021-22/194

Dated: 09.08.2021

**Subject:- Report Regarding points raised in the matter OA No:- 171/2021/PB.**

In this case, major fire took place in J-5 Udyog Nagar, Delhi and various cracks had been developed in walls, beams and column of the building. Further reinforcement of slab, beams and columns has exposed at several places. Hence the building was declared dangerous by Maintenance Department/ Rohini Zone, North DMC and a notice was issued to owner, either to demolish the building or to repair the same.

On behalf of owner, Association of the Industrial Area, Udyog Nagar, has demolished the building in phases as per the instructions of Forensic Team. However, any obstruction / malba fallen on the road was cleared by Maintenance Department/ Rohini Zone, North DMC for smooth vehicular movement.

No article/ item was seized by Maintenance Department/ Rohini Zone, before and after the demolition.

SDM (HQ)/ DDMA  
District West  
Plot No. 3, Shivaji Place,  
Raja Garden, Delhi-110027

  
 EE (M-II)/RZ  
 AE JE  
 Vinod Kumar



## North Delhi Municipal Corporation

FACTORY LICENSING DEPARTMENT

11th Floor, Dr SPM Civic Center, Jawahar Lal Nehru Marg

NEW DELHI - 110002

### Factory License Certificate

Department विभाग	Factory License	Zone जोन	Rohini Zone	Conforming (Industrial) Area
Licence No. लाइसेंस नंबर	(in lieu of Prov Lic No) NFL0518103547 			Non Transferable / अहस्तातरण्य Fee Non Refundable / फीस वापस नहीं होगी
Date of Generation जारी करने की तिथि	14-05-2018	Certificate valid upto लाइसेंस वैध	31-03-2019	
Issued U/S दिल्ली नगर निगम अधिनियम की धारा	416/417	D.M.C Act के अन्तर्गत जारी किया गया	1957	

This License is granted in pursuance to the provisions of section 416/417 of the Delhi Municipal Corporation Act, 1957 as amended upto-date and is valid only for the person and particulars specified herein subject to conditions stated hereunder.

यह लाइसेंस अधिनियम अधिनियम, दिल्ली नगर निगम अधिनियम 1957 के उपबंध की धारा 416/417 के अनुसरण से स्वीकृत किया जाता है यह केवल इसमें उल्लिखित व्यक्ति और विवरणों निम्न और शर्तों के अन्तर्गत वैध है।

#### Particulars of Licence Premises

Shri/Smt/Sarvashri श्री / श्रीमति / सर्वश्री	Mr DEV RSJ ANAND -
Partner/Proprietor/ Director/ Authorized Signatory साझेदार / स्वामी / निदेशक / अधिकृत हस्ताक्षरी	Proprietor
Licensed Premises (with size) लाइसेंस परिसर (साइज सहित)	-- J-5, UDYOG NAGAR INDUSTRIAL AREA, ROHTAK ROAD, DEL., Ground Floor, Udyog Nagar, Rohtak Road, Rohini Zone, Delhi - 110041. Working Area : 138 (Sq Mts)
Trade/Industry with HP ट्रेड / उद्योग एच.पी.सहित	Auto parts / 50.00 H P
Any other remarks/information अन्य विवरण / सूचना	

Licence fee of Rs. 430.00  
लाइसेंस फीस रु.

received vide Receipt No. 140391  
प्राप्ति रसीद संख्या द्वारा

Dated 14-05-2018  
दिनांक

Certificate Generated Date  
दिनांक

21-06-2021

Authorised Signatory  
अधिकृत हस्ताक्षरी





# North Delhi Municipal Corporation

FACTORY LICENSING DEPARTMENT

11th Floor, Dr SPM Civic Center, Jawahar Lal Nehru Marg

NEW DELHI - 110002

## Factory License Certificate

Department विभाग	Factory License	Zone ज़ोन	Rohini Zone	Sub-letting of Lease Hold Plots/Sheds
Licence No. लाइसेंस नंबर	(in lieu of Prov Lic.No.) NFL051B103545			Non Transferable / अहस्तातरणार्थ Fee Non Refundable / फीस वापस नहीं होगी
Date of Generation जारी करने की तिथि	14-05-2018	Certificate valid upto लाइसेंस वैध	31-03-2019	
Issued U/S दिल्ली नगर निगम अधिनियम की धारा	416/417	D.M.C Act के अन्तर्गत जारी किया गया	1957	

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### Particulars of Licence Premises

Shri./Smt./Sarvashri श्री / श्रीमति / सर्वश्री	Mrs KULDIP KAUR
Partner/Proprietor/ Director/ Authorized Signatory साझेदार / स्वामी / निदेशक / अधिकृत हस्ताक्षरी	Partner
Licensed Premises (with size) लाइसेंस परिसर (साइज सहित)	M/S. EXPO INDUSTRIES J-5, ROHTAK ROAD UDYOG NAGAR INDUSTRIAL AREA New Ground Floor Udyog Nagar, Rohtak Road, Rohini Zone, Delhi - 110041 Working Area : 138 (Sq Mts)
Trade/Industry with HP ट्रेड / उद्योग एच.पी. सहित	Auto parts / 120 00 H P
Any other remarks/information अन्य विवरण / सूचना	

Licence fee of Rs. 850 00  
लाइसेंस फीस रु.

Certificate Generated Date  
दिनांक

21-06-2021

received vide Receipt No. 140389  
प्राप्ति रसीद संख्या द्वारा

Dated 14-05-2018  
दिनांक

Authorised Signatory  
अधिकृत हस्ताक्षरी

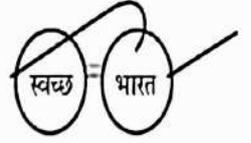


102/C



**NORTH DELHI MUNICIPAL CORPORATION**

Office of the Factory Licensing Department  
E-1, Block 11<sup>th</sup> Floor, Dr. SPM Civic Centre,  
J.L. Nehru Marg, New Delhi-110002



No. D/97/AO/FL/NDMC/2020-21

Dated: 16/08/2021

To,

**The District Magistrate (West)**  
Plot No. 3, Shivaji Place,  
Raja Garden, New Delhi-110027.

**Subject:- Report regarding fire incident in Godown at J-5, Udyog Nagar Industrial Area, Rohini Zone.**

**Reference:- Meeting notice no. PA/DM(W)/2021/1165 dated 12.08.2021.**

Udyog Nagar Industrial area is a conforming industrial area and on dated 21.06.2021 fire incident took place at J-5, Udyog Nagar. As per available record Factory Licensing Department issued factory license as detailed below:-

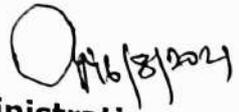
S.No.	License No.	Description	Proprietor	Validity of License
1.	0518103545	M/s Expo Auto Industry	Smt. Kuldeep Kaur	31.03.2019
2.	0518103547	M/s Expo Auto Industry	Mr. Dev RSJ Anand	31.03.2019

(Copies of Factory License enclosed).

Further, it is stated that at the time of fire incident in the premises no. J-5, Udyog Nagar Industrial area, Delhi, M/s Apeksha Enterprises proprietor Mr. Pankaj Garg was running a shoe godown and online trading was carried out.

It is pertinent to mention that the factory licensing department issues factory licenses for manufacturing activities in industrial premises and no license is issued for godown and general trade and storage license activities.

This issues with the approval of Competent Authority.

  
**Administrative Officer**  
**Factory Licensing Department**

103/c



NORTH DELHI MUNICIPAL CORPORATION  
OFFICE OF THE EXECUTIVE ENGINEER (M)-II/RZ  
F-2, BLOCK, MANGOLPURI, OUTER RING ROAD,  
NEW DELHI-110083  
Email ID: eemlllrz@gmail.com

No. EE (M)-II/RZ/2021-22/212

Dated: 17/08/21

Subject:- Report Regarding points raised in the matter OA No:- 171/2021/PB.

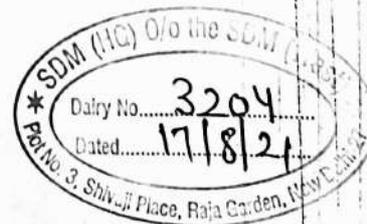
In this case, major fire took place in J-5 Udyog Nagar, Delhi and various cracks had been developed in walls, beams and column of the building. Further reinforcement of slab, beams and columns has exposed at several places. Hence the building was declared dangerous by Maintenance Department/ Rohini Zone, North DMC and a notice was issued to owner, either to demolish the building or to repair the same.

MCD has not demolished the building, However, any obstruction / malba fallen on the road was cleared by Maintenance Department/ Rohini Zone , North DMC for smooth vehicular movement( which is lying in the MCD store ward No.50).

No article/ item was recovered/seized by Maintenance Department/ Rohini Zone.

*[Signature]*  
17/8/2021  
EE (M-II)/RZ

✓ SDM (HQ) / DDMA  
District West:  
Plot No. 3, Shivaji Place,  
Raja Garden, Delhi-110027



104/C



**NORTH DELHI MUNICIPAL CORPORATION**

Office of the Factory Licensing Department  
E-1, Block 11<sup>th</sup> Floor, Dr. SPM Civic Centre,  
J.L. Nehru Marg, New Delhi-110002



No. D/ 98 /AO/FL/NDMC/2020-21

Dated: 17/8/2021

To,

The ADM (West)  
Plot No. 3, Shivaji Place,  
Raja Garden, New Delhi-110027.

Subject:- The reply to the minutes of meeting held on 10.08.2021 at 11:30 AM (Point No.5).

Reference:- 111/DDMA(W)/Matters regarding Building in Danger/2019/167 dated 13.08.2021.

1&2. The details of license at J-5 Udyog Nagar Industrial Area.

S.No.	License No.	Description	Applicant	Validity of License
1.	0518103545	M/s Expo Auto Industry	Smt. Kuldeep Kaur (Partner)	31.03.2019
2.	0518103547	M/s Expo Auto Industry	Mr. Dev RSJ Anand (Proprietor)	31.03.2019

The Factory Licensing Department issues Factory License under Section 416, 417 of DMC Act. 1957. The above Factory License was in the name of M/s Expo Auto Industry at J-5, Udyog Nagar as per available record, where manufacturing of Auto Parts was carried out. The Factory Licenses were valid upto 31.03.2019.

Further, it is stated that at the time of fire incident in the premises no. J-5, Udyog Nagar Industrial area, Delhi, M/s Apeksha Enterprises proprietor Mr. Pankaj Garg was running a shoe godown and online trading was carried out. The Factory License Department does not issue license for godown, general trade and storage purposes.

3. The present guidelines for renewal/ issue of factory license is as under:-

S.No.	Number of Documents		Timeline/No. of Days	
	Existing	Revised (North DMC)	Existing	Revised (North DMC)
1	Total No. of 6 Documents	Total No. of 4 Document revised i.e.	Immediate provisional license is generated and if not rejected after scrutiny of documents within 45 days then it is deemed to be approved finally.	Immediate provisional license and time of scrutiny is revised to be reduced to 30 days
	1 Ownership/In Case of tenant tenancy agreement.	1 Ownership/In case of tenant tenancy agreement. * In case of relocation Industrial area (Bawana, Narela and Badli etc.) only allottee can apply for Municipal Factory License.		
	2 Fire fighting equipment receipt or Fire NOC from DFS where applicable.	2 Fire fighting equipment receipt or Fire NOC from DFS where applicable.		
	3 NOC from DPCC.	3 NOC from DPCC.		
	4 Affidavit.	4 Affidavit and Undertaking can be dispensed and self declaration is sufficient.		
	5 Undertaking.			
	6 Approved Building plan.			
	Renewal of Issued license:- Instant renewal on uploading of NOC from DPCC and fire fighting equipment bill or NOC from DFS where applicable and on payment of renewal fee.	No Change.		

*17/8/2021*

Administrative Officer  
Factory Licensing Department



# SAI FIRE SAFETY Tel. 845946024

Manufacturers of:  
All kinds of Attack  MARK FIRE EXTINGUISHERS & FIRE FIGHTING EQUIPMENTS

Office:  
U-30, Vijay Nagar, Behind Police Station, Narola, Delhi-40  
WORKS : (DEVIKA ENTERPRISES) PLOT NO. 2728, 1 BLOCK BEHIND ITI NARELA INDS. AREA; DELHI-40  
e-mail : rsfireengineers@yahoo.com  
18 FACTORY : (CHIRAG INDUSTRIES) PLOT NO. 52,53, 54 SGS, HSIIDC, MURTHAL  
SONIPAT, HARYANA (INDIA)

Book No.

Invoice No. **103**

Dated **05/02/2017**

To, M/s..... **Expo Industries (Rajae)**  
**T-5, Udyog Marg**  
**Rohatek Road, Delhi 91**

S. No.	DESCRIPTION OF GOODS	QTY.	Unit price of RATE	AMOUNT Rs.	P.
1.	ABC Type fire extinguisher with clamps New capacity 5 (L) Valid for five years	8	1500/-	12000/-	

Rupees..... **Twelve thousand**

G.Total **12000/-**  
**12000/-**

Driver Name..... Vehical No.....  
GR/LR No..... Transport.....  
Order No..... Date.....

1. Our responsibility ceases after the goods leave our godown to the carriers.
2. 10% Interest will be charged, if payment is not made within 15 days.
3. All disputes are subject to Delhi Jurisdiction only.
4. Goods once sold will not be taken back.

**SAI FIRE SAFETY**  
Auth. Signature

19.09.51 नं० 1414  
 (संयुक्त राष्ट्रीय विभाग)  
 प्रधान द्वितीय कार्यालय मन्त्रालय  
 कन्यागिरी रोड, दिल्ली-5  
 (राष्ट्रीय सांख्यिकी विभाग)



सांख्यिकी नं० C 00949

सांख्यिकी नं० LE 1414/122/201

1950-51 की सांख्यिकी हस्ताक्षर

द्वितीय मन्त्रालय विभाग, 1957 की धारा 416/417(1) के अन्तर्गत सांख्यिकी

की/संयुक्त/संयुक्त/ M/S. F. X. P. O. Industries, Post. Smt. Khandi, Delhi

की/ 31 मार्च 1958 के 1950-51 के सांख्यिकी नं० 1414/122/201

द्वितीय मन्त्रालय विभाग, 1957 की धारा 416/417(1) के अन्तर्गत सांख्यिकी

की/ 31 मार्च 1958 के 1950-51 के सांख्यिकी नं० 1414/122/201

द्वितीय मन्त्रालय विभाग, 1957 की धारा 416/417(1) के अन्तर्गत सांख्यिकी

की/ 31 मार्च 1958 के 1950-51 के सांख्यिकी नं० 1414/122/201

द्वितीय मन्त्रालय विभाग, 1957 की धारा 416/417(1) के अन्तर्गत सांख्यिकी

की/ 31 मार्च 1958 के 1950-51 के सांख्यिकी नं० 1414/122/201

द्वितीय मन्त्रालय विभाग, 1957 की धारा 416/417(1) के अन्तर्गत सांख्यिकी

की/ 31 मार्च 1958 के 1950-51 के सांख्यिकी नं० 1414/122/201

द्वितीय मन्त्रालय विभाग, 1957 की धारा 416/417(1) के अन्तर्गत सांख्यिकी

की/ 31 मार्च 1958 के 1950-51 के सांख्यिकी नं० 1414/122/201

द्वितीय मन्त्रालय विभाग, 1957 की धारा 416/417(1) के अन्तर्गत सांख्यिकी

की/ 31 मार्च 1958 के 1950-51 के सांख्यिकी नं० 1414/122/201

द्वितीय मन्त्रालय विभाग, 1957 की धारा 416/417(1) के अन्तर्गत सांख्यिकी

की/ 31 मार्च 1958 के 1950-51 के सांख्यिकी नं० 1414/122/201

द्वितीय मन्त्रालय विभाग, 1957 की धारा 416/417(1) के अन्तर्गत सांख्यिकी

की/ 31 मार्च 1958 के 1950-51 के सांख्यिकी नं० 1414/122/201

सांख्यिकी नं० 1414/122/201

क्र.सं.	व्यक्ति का नाम	पता	दिनांक	सांख्यिकी नं०
1	5774092-1600	644	7/3/59	2
2				
3				
4				
5				
6				
7				
8				
9				
10				

उपर्युक्त नामों का विवरण

सांख्यिकी नं० 1414/122/201

दिनांक 20/1/55

सांख्यिकी नं० 1414/122/201



109/c

Online Factory License - Inspector

Are the details of Health  
 certificates that are given to Male &  
 female workers of the factory  
 being taken plan is the  
 where the factory is going to  
 be accepted, if yes give  
 details

Yes  
 No  
 Date  
 Authority:

429  
 15-06-1983  
 MCD BUILDING DEPT.

Provide the Information

How much space is available to the requestor for storing raw material and on which floor?	30.00	Available land for loading, unloading of load and vehicle parking	30.00
Whether site comes under Section 4 of watershed management or under removal of slums?	No	With respect to Dohi Master Plan if this site comes on the way, where is the construction of the road going to take place?	No
If you are constructing a new building for the factory is the plan approved by competent authority? if yes give details	No		
Is key plan included in the map of the area	Yes		
No and date of Sanction letter from Delhi Pollution Control Committee for carrying out trade		Name of the trade:	MFG. OF AUTO PARTS
		Sanction No:	24857
		Date:	23-07-2010
		Valid Upto:	16-05-2020
Has equipped with Fire Fighting Equipment	Yes	Details of Fire Equipment	I HAVE INSTALLED FIRE FIGHTING EQUIPMENT IN THE UNIT.

Storage

How much space is available to the requestor for storing raw material and on which floor?	50	Floor No.	Basement
How much space is available to the requestor for storing goods and on which floor?	100	Floor No.	Basement

Renewal Documents

Renewal Applied on 13-05-2018

S No.	Document Description	Date of Document Upload	View Document
1	Latest copy of G-B Receipt	13-05-2018	<a href="#">View</a>
2	Copy of Factory License	13-05-2018	<a href="#">View</a>
3	Copy of DPCC if required	13-05-2018	<a href="#">View</a>
4	NOC from Fire Department	13-05-2018	<a href="#">View</a>

110/C



North Delhi Municipal Corporation

FACTORY LICENSING DEPARTMENT

Applicant Details

License Details

License Number	NFL0518103545	License Registered Date	13-05-2018
License Issued Date	14-05-2018	License Expiry Date	31-03-2019

Industrial Area and Type

Industrial Area: Udyog Nagar, Rohtak Road  
 Industrial Type: Auto parts

Personal Details

Name of the Business/Factory	M/S. EXPO INDUSTRIES		
Name of the Applicant	Mrs KULDIP KAUR	Name of Applicant's Father / Husband name	Mr S KULWANT SINGH
Residential Address	GF-J-5, ROHTAK ROAD, UDYOG NAGAR INDUSTRIAL AREA, New Delhi 110041	Official Address	J-5, ROHTAK ROAD, UDYOG NAGAR INDUSTRIAL AREA, New Delhi 110041
Telephone No.	0000000000	Mobile No.	0000000000
Fax No.			
Full Address of the factory site	Door No J-5, ROHTAK ROAD, UDYOG NAGAR INDUSTRIAL AREA, New Delhi Floor : Ground Floor Zone : Rohini Zone 110041		
Status of the Company	Partnership Firm		
Relationship of applicant with Factory	Partner		

Trade Details

Trade for which license is required	Auto parts		
Total HP	120.00	Total Required Power Wattage	90.00
Date on which business is going to start	NA	Date on which business is started, if it is already running	17-07-1987
Date from which site was occupied by applicant	01-07-1987		

Factory Details

Information about earlier license with site, if any	Is some other factory running in same building? if yes, provide details
Total Number of employees 15	Total land used with respect to master plan 138
Is factory or part of factory is situated in govt. land? if yes, provide details	

List of machinery

S.NO	Machine Name	No. of Machines	HP of each Machine	Total HP
------	--------------	-----------------	--------------------	----------

Manufacturing Details

Main Process	MFG. OF AUTO PARTS WITHOUT INJECTION MOULDING PLASTIC PARTS	By-product/miscellaneous	NIL
Details about waste products coming out of factory, their quantity and measures to control them	NO.	Indicate whether the factory is inside the building or adjacent to building, which is used for residential purpose	NO

about tank

# Delhi Pollution Control Committee

4th Floor, ISBT Building, Kashmere Gate, Delhi-110006.



## CONSENT ORDER

Despatch No. 3395  
 Date 13/03/2022

Certificate No. G-020414

Name of the Unit: DEV RAJANAND

Address: J-5, ROHTAK ROAD, UDYOG NAGAR INDUSTRIAL AREA, DELHI - 110 041

Consent Order No.: DPCC/CMC/2013/32239

Date of issue: 25-06-2013 Date of Expiry: 13-03-2022

Product/Activity: MANUFACTURING OF AUTO PARTS WITHOUT ANY TRADE EFFLUENT

This Consent to OPKARTE (RENEWAL), is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under Green Category. This consent is subject to terms and conditions specified overleaf.

Verified by [Signature]  
 Issuing Authority (Stamp)  
 PANKAJ RAJAPIL  
 Environmental Engineer  
 DPCC  
 Kashmere Gate, Delhi-110006

111/C



30 वर्ष के संस्थापक 5% पर के प्रतिभाषण  
सुविधा कागज़ की परीक्षा।  
परिष्कारण 11 वर्ष में 30 वर्ष के एक होता है।

1- En 11/25/11/60/8 दिल्ली नगर निगम

NO 59616

(भारत में विद्यालय)  
दिल्ली नगर निगम

CONFIRMING

1986/87 में अंतर्गत माध्यम - ALB

दिल्ली नगर निगम परिषद, 1957 की धारा 417(1)(b) के अधीन भारतीय  
की/की/की/की/की

को 1 दसम, 19 31 मास 1987

दिल्ली निगम परिषद 31-5

के अधिन 5 नवंबर 1957 की धारा 417(1)(b) के अधिन भारतीय  
Rubbsulanti) land (Se) fety H.18.100

या उल्लेख अर्थात् भारत में भारतीय विद्यालय है। इस भारतीय विद्यालय के लिए कूल को करने वाली संस्था, जो कि दिल्ली नगर निगम  
परिषद की धारा 417(3)(430(2) के अधिन नगर निगम की अधिन में निर्माण कार्य निगम को यह है, केवल  
2887 Puro dindal dighy upar जो कि इस कालिका  
के अधिन 528100 धारा 417(1)(b) की धारा 417(1)(b) के अधिन भारतीय

Deif a d 14/4/86

दिनांक 11/4/86

आचार्य 11/4/86

क्र.सं.	पंजीयन संख्या	भारत में विद्यालय की धारा	भारतीय विद्यालय (वि.सं.) के हस्ताक्षर
(1) 530804	2807	31-3-88	<u>ALB</u>
(2) 530805	3221	31/1/87	<u>ALB</u>
(3) 342051	2807	31-3-87	<u>ALB</u>
(4) 832088	2807	31-3-81	<u>ALB</u>
(5) 980241	2807	31/5/87	<u>ALB</u>

1. भारत सरकार का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय का अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

2. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

3. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

4. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

5. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

6. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

7. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

8. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

9. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

10. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

11. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

12. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।

13. यह भारतीय विद्यालय का अधिनियम, 1957 की धारा 417(1)(b) के अधिन भारतीय विद्यालय है, जो कि दिल्ली नगर निगम परिषद की धारा 417(3)(430(2) के अधिन नगर निगम परिषद की धारा 417(1)(b) के अधिन भारतीय विद्यालय है।



मिनिस्त्रि नगर मिनिस्त्रि  
MUNICIPAL CORPORATION OF DELHI



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BZ00223133		Form GB A BZ		0223133	
Receipt No	4984706	Receipt Date	23/04/2009		
Applicant's Ref No	173529	From Department	FACTORY		
Applicant's Name	DEV RSJ . ANAND	Area Zone	West Zone		
Address	J-5 .UDYOG NGR. .ROHTAK RD. .DELHI.110035				
Bank account no amount received will be credited to the concerned account					
Sl. No	Particulars	Amount			
12-A-1-a	Current Year Factory License Fee				
SP	Factory License Processing Fee				
	Transaction Fee				
Amount in words		Rupees Four Hundred Twenty Five only			
Sl. No	Cheque/DO No	Bank	Area / Branch		
FC RNWL:11		Bank	Area / Branch		
AUTO PARTS:11 Info. found false, renewal will be treated as invalid					
Unit Name:---:Load:50					
Last Renewed UP TO: 31/03/2009; License No: 887816, Valid upto: 31/03/2010					
* This is a computer generated receipt. This is a computer generated receipt. This is a computer generated receipt.					
* Cheques subject to realisation authentication					

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Online Factory License - Inspector

2021

Set up is accepted. If yes give Details

Authority : MCD BUILDING DEPT.

Provide the information

Free space left in the premises	30.00	Available land for loading, unloading of load and vehicle parking	30.00
Whether site comes under Section 4 of wasteland management or under removal of slums ?	No	With respect to Delhi Master Plan if this site comes on the way, where is the construction of the road going to take place ?	No
If you are constructing a new building for the factory, is the plan approved by competent authority ? if yes give details	No		
Is key plan included in the map of the area	Yes		
No and date of Sanction letter from Delhi Pollution Control Committee for carrying out trade		Name of the trade:	MFG. OF AUTO PARTS
		Sanction No :	32239
		Date :	25-06-2013
		Valid Upto :	13-03-2023
Has equipped with Fire Fighting Equipment	Yes	Details of Fire Equipment	I HAVE INSTALLED FIRE FIGHTING EQUIPMENT IN THE UNIT.

Storage

How much space is available to the requestor for storing raw material and on which Floor ?	100	Floor No.	Basement
How much space is available to the requestor for storing goods and on which floor ?	50	Floor No.	Basement

Renewal Documents

Renewal Applied on 13-05-2018			
S No.	Document Description	Date of Document Upload	View Document
1	Latest copy of G-8 Receipt	13-05-2018	<a href="#">View</a>
2	Copy of Factory License	13-05-2018	<a href="#">View</a>
3	Copy of DPCC if required	13-05-2018	<a href="#">View</a>
4	NOC from Fire Department	13-05-2018	<a href="#">View</a>

114/C

2021  
defined

### North Delhi Municipal Corporation

#### FACTORY LICENSING DEPARTMENT

#### Applicant Details

##### License Details

License Number	NFL0518103547	License Registered Date	13-05-2018
License Issued Date	14-05-2018	License Expiry Date	31-03-2019

##### Industrial Area and Type

Industrial Area	Udyog Nagar, Rohtak Road
Industrial Type	Auto parts

##### Personal Details

Name of the Business/Factory	-		
Name of the Applicant	Mr DEV RSJ ANAND -	Name of Applicant's Father / Husband name	Mr RAJ ANAND
Residential Address	J-5, UDYOG NAGAR INDUSTRIAL AREA, ROHTAK ROAD, DELHI 110041	Official Address	J-5, UDYOG NAGAR INDUSTRIAL AREA, ROHTAK ROAD, DELHI 110041
Telephone No.	0000000000	Mobile No.	000000000
Fax No.			
Full Address of the factory site	Door No :J-5, UDYOG NAGAR INDUSTRIAL AREA, ROHTAK ROAD, DEL Floor : Ground Floor Zone : Rohini Zone 110041		
Status of the Company	Proprietorship		
Relationship of applicant with Factory	Proprietor		

##### Trade Details

Trade for which license is required	Auto parts		
Total HP	50.00	Total Required Power Wattage	37.00
Date on which business is going to start	NA	Date on which business is started, if it is already running	25-07-1984
Date from which site was occupied by applicant	18-02-1982		

##### Factory Details

Information about earlier licence w/1 site if any		Is some other factory running in same building ? if yes provide details	
Total Number of employees	8	Total land used with respect to master plan	138
Is factory or part of factory is situated in govt. land? if yes, provide details			

##### List of machinery

S.NO	Machine Name	No. of Machines	HP of each Machine	Total HP
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##### Manufacturing Details

Main Process	MFG. OF AUTO PARTS WITHOUT PLASTIC INJECTION MOULDING	By-product/miscellaneous	NIL
Details about waste products coming out of factory their quantity and measures to control them	NO.	Indicate wheather the factory is inside the building or adjacent to building, which is used for residential purpose	NO.
Give the details of Health benefits that are given to Male & Female workers of the factory	YES		
According to building plan, is the site where the factory is going to	Yes		

No  
Date . 429  
16-06-1983

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### North Delhi Municipal Corporation

FACTORY LICENSING DEPARTMENT

11th Floor, Dr SPM Civic Center, Jawahar Lal Nehru Marg  
NEW DELHI - 110002

### Factory License Certificate

Department विभाग	Factory License	Zone ज़ोन	Rohini Zone	Conforming (Industrial) Area
Licence No लाइसेंस नंबर	(in lieu of Prov Lic No 1 	NFL0518103547		Non Transferable / अहस्तांतरणीय Fee Non Refundable / फीस वापस नहीं होगी
Date of Generation जारी करने की तिथि	14-05-2018	Certificate valid upto लाइसेंस वैध	31-03-2019	
Issued U/S दिल्ली नगर निगम अधिनियम की धारा	416/417	D.M.C Act के अन्तर्गत जारी किया गया	1957	

This License is granted in pursuance to the provisions of section 416/417 of the Delhi Municipal Corporation Act, 1957 as amended upto-date and is valid only for the person and particulars specified herein subject to conditions stated hereunder.  
यह लाइसेंस अधिनियम 1957 के उपबंध की धारा 416/417 के अनुसरण से स्वीकृत किया जाता है यह केवल इसमें उल्लिखित व्यक्ति और विवरणों निम्न और धारा के अन्तर्गत वैध है।

Particulars of Licence Premises

Shri./Smt./Sarvashri श्री / श्रीमति / सर्वश्री	Mr DEV RSJ ANAND -
Partner/Proprietor/ Director/ Authorized Signatory साझेदार / स्वामी / निदेशक / अधिकृत हस्ताक्षरी	Proprietor
Licensed Premises (with size) लाइसेंस परिसर (साइज सहित)	J-5, UDYOG NAGAR INDUSTRIAL AREA, ROHTAK ROAD, DEL. Ground Floor Udyog Nagar Rohtak Road Rohini Zone, Delhi - 110041 Working Area - 138 (Sq Mts)
Trade/Industry with HP ट्रेड / उद्योग एच पी सहित	Auto parts / 50 00 H P
Any other remarks/information अन्य विवरण / सूचना	

Licence fee of Rs. 430 00 received vide Receipt No. 140391 Dated 14-05-2018  
लाइसेंस फीस रु. प्राप्त रसीद संख्या द्वारा दिनांक

Certificate Generated Date 21-06-2021 Authorised Signatory  
दिनांक अधिकृत हस्ताक्षरी



Print Cancel

Certificate Copy No. 1



## North Delhi Municipal Corporation

FACTORY LICENSING DEPARTMENT

11th Floor, Dr SPM Civic Center, Jawahar Lal Nehru Marg  
NEW DELHI - 110002

### Factory License Certificate

Department विभाग	Factory License	Zone ज़ोन	Rohini Zone	Sub-letting of Lease Hold Plots Sheds
Licence No. लाइसेंस नंबर	(in lieu of Prov Lic. No.) NFL0518103545			Non Transferable / अहस्तातरण्य Fee Non Refundable / फीस वापस नहीं होगी
Date of Generation जारी करने की तिथि	14-05-2018	Certificate valid upto लाइसेंस वैध	31-03-2019	
Issued U/S दिल्ली नगर निगम अधिनियम की धारा	416 & 417	D.M.C Act के अन्तर्गत जारी किया गया	1957	

This License is granted in pursuance to the provisions of section 416/417 of the Delhi Municipal Corporation Act, 1957 as amended upto-date and is valid only for the person and particulars specified herein subject to conditions stated hereunder.

यह लाइसेंस अधिनियम अधिनियम, दिल्ली नगर निगम अधिनियम 1957 के उपबन्ध की धारा 416/417 के अनुसार से स्वीकृत किया जाता है यह केवल इसमें उल्लिखित व्यक्ति और विवरणों निम्न और शर्तों के अन्तर्गत वैध है।

#### Particulars of Licence Premises

Shri./Smt./Sarvashri श्री / श्रीमति / सर्वश्री	Mrs KULDIP KAUR
Partner/Proprietor/ Director/ Authorized Signatory साझेदार / स्वामी / निदेशक / अधिकृत हस्ताक्षरी	Partner
Licensed Premises (with size) लाइसेंस परिसर (साईज सहित)	M/S. EXPO INDUSTRIES J-5, ROHTAK ROAD UDYOG NAGAR INDUSTRIAL AREA New Ground Floor Udyog Nagar Rohtak Road Rohini Zone, Delhi - 110041 Working Area 138 (Sq Mts)
Trade/Industry with HP ट्रेड / उद्योग एच.पी. सहित	Auto parts / 120 00 H P

Any other remarks/information  
अन्य विवरण / सूचना

Licence fee of Rs. 850 00  
लाइसेंस फीस रु.

Certificate Generated Date  
दिनांक

21-06-2021

received vide Receipt No. 140389  
प्राप्ति रसीद संख्या द्वारा

Dated 14-05-2018  
दिनांक

Authorised Signatory  
अधिकृत हस्ताक्षरी



Email

119/c

2 MB

document 2.pdf

2 MB

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Pravir Jain

**Fwd: Documents submitted by the applicant for the Factory License at J-5, Udyog Nagar Industrial Area, Delhi:-**

**From :** Kriti Garg <dcwest@nic.in>

Tue, Aug 17, 2021 01:01 PM

**Subject :** Fwd: Documents submitted by the applicant for the Factory License at J-5, Udyog Nagar Industrial Area, Delhi:-

4 attachments

**To :** Pravir Jain <pravir.jain@gov.in>, ddmawestd@gmail.com

**From:** dcfactorylicensingndmc@gmail.com

**To:** ddmawestd@gmail.com, "Kriti Garg" <dcwest@nic.in>

**Sent:** Tuesday, August 17, 2021 11:27:09 AM

**Subject:** Fwd: Documents submitted by the applicant for the Factory License at J-5, Udyog Nagar Industrial Area, Delhi:-

Subject: Documents submitted by the applicant for the Factory License at J-5, Udyog Nagar Industrial Area, Delhi:-

Documents submitted by the applicant for the Factory License at J-5, Udyog Nagar Industrial Area, Delhi :-

1. License No. 0518103545 in the name of Ms/ Expo Industries Mrs. Kuldeep Kaur.
2. License No. 0518103547 in the name of Mr. Dev RSJ Anand

Regards,  
Dy. Commissioner/FL/NDMC



— **license 2.pdf**  
347 KB

— **license 1.pdf**  
308 KB

— **documents 1.pdf**

*"Nature of Business: Exporter and Manufacturer  
Additional Business: Exporter  
Company CEO: Pankaj Garg  
Total Number of Employees: 51 to 100 People  
Year of Establishment: 2006  
Legal Status of Firm: Individual - Proprietor  
Annual Turnover: Rs. 50 Lakh - 1 Crore"*

8. However, the Committee may collect facts independently. The report may be furnished within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. This order will not affect the pending criminal proceedings.

A copy of this order be forwarded to CPCB, DPCC, District Magistrate, West Delhi, Director, Industrial Safety and Health and DCP, Outer Delhi by e-mail for compliance.

List for further consideration on 07.09.2021.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

July 22, 2021  
Original Application No. 171/2021  
DV

6. We are of the view that in view of prima facie violation of environmental laws, victims are required to be compensated under section 15 of the NGT Act. However, before passing a final order in the matter, it is necessary to have authentic information about the factual position of the nature of activity and nature of violation of law. It is also necessary to require compliance of safety norms to avoid such incidents in future.

7. Accordingly, we direct a joint Committee of CPCB, DPCC, District Magistrate, West Delhi, Director, Industrial Safety and Health and DCP, Outer Delhi to ascertain the cause of the incident<sup>(1)</sup>, the status of<sup>(2)</sup> compliance of the provisions of Water Act, Air Act and the Environment (Protection) Act, 1986 or any other relevant laws on the subject and remedial measures for compensating the victims and steps to prevent<sup>(3)</sup> such incident in future. The Committee may particularly ascertain whether any hazardous inflammable material was stored in the premises.

CPCB and DPCC will be the nodal agency for coordination and compliance. First meeting of the Committee may be held within one week.

The Committee may visit the site and interact with the stakeholders, including the owner of the unit. Except for site visit, the Committee will be free to conduct proceedings online. It may take assistance of any other individual or institution for collecting all relevant Information. It may also consider the information on internet but verify the same. Information may also be taken from concerned authorities to whom the unit may have applied for any license/registration, including the trademark authorities, from the owner as well as the workers who were rescued. Following information is available on the internet with regard to the unit<sup>2</sup> in question:

<sup>2</sup> <https://m.indiamart.com/apekshainternational/about-us.html>

follow the laid down norms, which need to be overseen by the statutory regulators...

*In view of frequent accidents resulting in deaths and injuries, the Chief Secretaries of all the States/UTs may evolve a mechanism to ensure that the companies dealing with hazardous substance must forthwith pay compensation for deaths and injuries to the victims at least as per Workmen Compensation Act, 1923 wherever applicable or the principle of restitution laid down in Sarla Verma (supra), National Insurance Company Ltd. v. Pranay Sethi, (2017) 16 SCC 680 to the victims either directly or through the District Magistrate.*

*Conduct of safety audits of all establishments having potential for such accidents may be ensured. All States/UTs may also ensure availability of healthcare facilities in the vicinity of such establishments. PCB and DM must assess cost of restoration of environment which should be recovered from company and spent on such restoration. The States and UTs in accordance with 1989 and 1996 Rules need to step up vigilance, surveillance and monitoring to avert such accidents. Preparedness to meet such eventualities be ensured. Regular mock drills may be ensured in respect of onsite and offsite emergency plans. We may also refer to the directions issued by this Tribunal to the MoEF&CC and all the States/UTs on the subject of strengthening regulatory and oversight measures, vide order dated 01.02.2021 in OA 837/2018, Sandeep Mittal vs. Ministry of Environment, Forests & Climate Change & Ors."*

Xx                      xx

14. *Further, there is need for review at highest level in the State. We direct the Chief Secretary, Tamilnadu to hold a meeting with all the concerned stake holders, as identified by the Committee in the table in the report quoted above, titled 'Remedial Measures to Prevent Accidents', within one month. **After necessary deliberations, appropriate remedial measures be identified to avoid recurrence of such incidents in future. The same may be implemented through the District Magistrate or any other appropriate authority as per law, which may be overseen by the Chief Secretary. The State PCB may incorporate appropriate conditions in consents including prohibiting use of banned chemicals, compliance of 1989 and 1996 Rules. Further, mechanism to ensure taking of insurance policies covering risk to life and health of all workers and others likely to be affected by fire or other accidents. Mechanism may provide monitoring of compliance and stopping activities of units not following laid down sops and regulations. Substance of this order and regulatory measures may be published in local area in vernacular language for information of local inhabitants to facilitate information and compliance."***

### **Principle of absolute liability**

8. It is established law since MC Mehta (1987) 1 SCC 395 and later judgements that liability of the person undertaking hazardous activities for commercial gains for any accident and loss is absolute.

### **Quantum of compensation**

9. From the report, it is clear that 27 persons have died and 26 injured on account of fire incidents which were result of unscientific handling of hazardous chemicals in violation of law. We also find that scale of compensation based on restitution principle needs to be awarded. Procedure of this Tribunal is summary and akin to public law remedy. Compensation can be assessed on reasonable basis guided by restitution principle atleast at floor level, leaving other remedies of the victims open. Thus, broadly agreeing with the Committee, we direct that the scale of compensation should be Rs.20 lakhs in respect of each of the deceased victims and Rs.15 lakhs to persons who have burns in excess of 50% and Rs.10 lakhs for persons who have burns from 25 to 50% and Rs.5 lakhs for persons who have injuries between 5 to 25%. Victims who were treated as outpatients and who had but minor degree of burns or other forms of simple injuries shall be paid Rs.2 lakhs.

10. Accordingly, we hold that **the compensation assessed has to be paid by the State of Tamilnadu through the District Magistrate, Virudhunagar. Compliance will be responsibility of the Chief Secretary. Payment be ensured within one month from today. Ex gratia amount already paid may be deducted. We request the TN State Legal Services authority to provide legal aid to ensure that payment is made to genuine heirs of the deceased and to the injured without undue hassle.**

### **Remedial Measures**

11. Apart from requirement of compensating the victims, the issue remains how such incidents are to be prevented and if such incident happens what steps are to be taken to prevent loss of lives and health. There is need for review of the matter at highest level in the State to consider the remedial steps. Hazardous activities need to be regulated in terms of quantity of material to be used in the process of hazardous activities, number of persons to be allowed to work and safeguards to be followed and monitoring compliance of such safeguards.

In a recent order dated 3.2.2021 in OA 85/2020, Aryavrat Foundation vs. Yashyashvi Rasayan Pvt Ltd, the Tribunal observed

*"We note that in the recent past the Tribunal has come across the number of incidents of leakage of gases and handling of hazardous chemicals. On investigation, this Tribunal has found that most of the accidents are result of non-compliance of laid down safety norms under the 1989 Rules and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996 [1996 Rules]. There is, thus, need for the establishments handling hazardous chemicals to strictly*

liability is joint and several and absolute. As found by the Committee there was failure to follow safety norms. Under MSIHC Rules 1989, Director Industrial Safety and District Magistrate have crucial role to oversee safety norms. In schedule V to the Rules, their responsibilities are clearly laid down. State PCB has responsibility to ensure that no industrial activity have potential for pollution of air or Water are run without consent to establish and consent to operate. Incidents are frequent but the State authorities have failed to perform their regulatory obligations for safety in operation of hazardous activities. We note that GO dated 23.12.2010 has been issued by the State to declare that the firecracker activities are covered by the Factories Act but the High Court has granted stay on 30.11.2011. However, this could not prevent either the State PCB or the District Magistrate or the Director Industrial Safety to discharge their statutory responsibility for ensuring safety of the workers and other citizens. Thus, the State cannot avoid responsibility to pay compensation to the victims in these circumstances. The victims need immediate relief and it is not possible for the victims to chase the violators who are scattered and whose means are not known. It is the State who have by its failure permitted illegal hazardous activities being carried out which has resulted in deaths and injuries. Public trust doctrine applies in the circumstances. The State is at liberty to recover from the violators or the erring officers. We have taken this view recently while dealing with another similar incident in Gujrat where hazardous activity was found to be operated illegally resulting in deaths and injuries and the violator did not appear to have known sources for payment of compensation. Vide order dated 23.03.2021 in O.A. No. 258/2020, In Re: News item published in the "Indian Express" dated 04.11.2020 titled "Ahmedabad: Nine killed as godown collapses after factory blast" this Tribunal held that the State will be liable to pay compensation to the victims except the victims who was responsible for the incident with liberty to recover from erring persons. Relevant extract from the order is as follows:-

**"9. ....For death of all other persons and injured, the State will be liable to pay compensation, without prejudice to its right to recover the same from the violators of law or erring officers, following due process of law. The responsibility for compliance will be of the Chief Secretary, Gujarat, through the District Magistrate, Ahmedabad. In the light of directions already issued for preventive action by way of compliance of laid down safety norms, the State of Gujrat needs to take remedial measures to ensure that such incidents do not occur and hold accountable persons responsible for failure of the oversight. We also direct a joint Committee of Director, Industrial Safety and Health (DISH), Gujarat, and State PCB in coordination with respective Municipal Corporations and District Magistrates to conduct survey of the entire State to ascertain if any other such activities are going on, and if so to take remedial action by way of closing such illegal activities. The State PCB will be the nodal agency for coordination and compliance. The said Committee may give its report to the Chief Secretary, Gujarat within three months for further remedial action."**

principle of absolute liability and awarded compensation to the heirs of the victims. Vide order dated 11.06.2021 in OA No. 44/2021, *In re: News item published in The News Indian Express dated 12.02.2021 titled "At least 19 dead in Virudhunagar firecracker factory blast, more than 30 injured"* compensation was held to be payable at a flat rate of Rs. 20 lakhs by the State on the principle of State's liability for failure to perform regulatory functions. It was observed:

***"Persons responsible - Liability of the State for its failure***

7. *The persons who had taken licences had further rented out the premises. Some private persons have been identified. It is also clear that incidents are frequent. Activities are highly dangerous but are not being regulated by the State PCB, Labour Department and the District Magistrate. The State has failed to put in appearance or give any explanation for its failure to protect lives of citizens by enforcing the law. The reason may be negligence of the concerned officers or incompetence. In such circumstances, the victims have to be compensated by the State and the State can recover the amount from erring parties. Primary liability is of the occupiers of the premises where activities were carried out leading to the incidents and the operators of the hazardous activity. It is the occupier who allowed the activities and the operators obviously were directly involved. The*

- 
- News dated 23.02.2021 titled "Karnataka: Six killed in quarry blast in Hiremagavalli, Chikkaballapur")
  - xiv. Order dated **11.06.2021** in relation to accident of **fire at UPL plant, Jhagadia, District Bharuch, Gujarat** (O.A. No. 60/2021, In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant")
  - xv. Order dated **02.03.2021** in relation to accident of **massive fire broke out at an illegal factory at Pratap Nagar, North Delhi** (O.A. No. 65/2021, In re: News item published in The Times of India dated 28.02.2021 titled "Delhi: Man charred to death as illegal factory catches fire")
  - xvi. Order dated **16.03.2021** in relation to Incident of **explosion of 3,000 kg reactor at the production wing of Tyche Industries Limited, on the outskirts of Kakinada, Andhra Pradesh (AP) on March 11, 2021** (O.A. No. 79/2021, In re: News item published in The Hindu dated 14.03.2021 titled "Safety lapses led to reactor blast at pharma unit")
  - xvii. Order dated **23.03.2021** in relation to Incident of **blast in chemical boiler factory at Pirana-Piplaj road in Ahmedabad, Gujarat** (OA No. 258/2020, In Re: News item published in the "Indian Express" dated 04.11.2020 titled "Ahmedabad: Nine killed as godown collapses after factory blast")
  - xviii. Order dated **16.06.2021** in relation to Incident of **fire in a chemical unit- SVS Aqua Technologies, at Village Urawade, District Pune, Maharashtra** (OA 130/2021, In re: News item published in The Times of India dated 08.06.2021 titled "**18, mostly women, killed in fire at Pune chemical unit**").
  - xix. Order dated **17.06.2021** in relation to Incident of **Incident of fire in Ambika Industries, GIDC Sachin, Pandesara, Tal: Churasli, District Surat-394221, Gujarat** (OA 31/2021 (WZ), Rakesh Suresh Chandra Kapadia v. Gujarat Pollution Control Board & Ors.)
  - xx. Order dated **25.06.2021** in relation to Incident of **blast in firecracker unit in Maharashtra's Palghar on 17.06.2020 at 10:35 am** (OA 134/2021, In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured")

explosion and deaths, some inflammable hazardous substance may have been stored. The report of the DPCC merely shows that there is huge stock of footwears and packaging material in the premises.

5. The Tribunal has recently dealt with 20 cases of industrial accidents<sup>1</sup> involving failure of industrial safety norms and invoking the

<sup>1</sup>

- i. Order dated 01.06.2020, relating to incident of gas leak dated 07.05.2020 in **LG Polymers India Pvt. Limited** at Vishakhapatnam, resulting in death of 11 persons and injuries to more than 100, apart from other damage (OA No. 73/2020, In re: Gas Leak at LG Polymers Chemical Plant in RR Venkatapuram Village Visakhapatnam in Andhra Pradesh);
- ii. Order dated 03.02.2021, relating to incident dated 03.06.2020 in a chemical factory, **Yashyashvi Rasayan Pvt. Ltd.** at Dahej, District Bharuch, Gujarat resulting in deaths and injuries and other damage (OA No. 85/2020) (Earlier OA 22/2020) (WZ), Aryavart Foundation through its President vs. Yashyashvi Rasayan Pvt. Ltd. & Anr.);
- iii. Order dated 19.02.2021, in relation to incident of **oil well blow out on 27.05.2020 at Baghjan in the Tinsukia District of Assam** resulting in deaths, injuries and damage to the environment (OA No. 43/2020(EZ), Bonani Kakkar vs. Oil India Limited & Ors.).
- iv. Orders dated 06.07.2020 and 22.12.2020, relating to incident dated 30.06.2020 on account of gas leakage at **Sainor Life Sciences** factory at Parawada in industrial area on the outskirts of Vishakhapatnam (OA No. 106/2020, News item published in the local daily "Economic Times" dated 30.06.2020 titled "Another Gas Leakage at Vizag Factory kills two, critically injures four...");
- v. Orders dated 08.07.2020 and 22.12.2020, dealing with the incident dated 01.07.2020 resulting in death of 6 person and injury to 17 due to blast of boiler in **M/s Neyveli Thermal Power Station** (NLCIL), Cuddalore (OA No. 108/2020, News item published in the "Indian Express" dated 01.07.2020 titled "Tamil Nadu Neyveli boiler blast: 6 dead, 17 injured") and;
- vi. Orders dated 23.07.2020 and 22.12.2020, in relation to incident of **fire engulfed the chemical plant of Visakha Solvents Ltd**, Vizag on 13.07.2020 at Ramky CETP Solvents building in Pharma City resulting in injuries (OA No. 134/2020, News item published on 13.07.2020 in the local daily named "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported").
- vii. Order dated **18.12.2020**, in relation to incident of **explosion in a plastic recycling factory at Sujapur in Malda on 1.12.2020** resulting in death of six persons, including two minors and serious injuries to four persons (OA No. 272/2020, News item published in the "Times of India" dated 20.11.2020 entitled "Six killed as blast tears through Malda Plastic recycling factory").
- viii. Order dated **18.12.2020**, in relation to incident of **methane gas leak in a sugar factory** called Lokenete Bapurao Patil Agro Industries Ltd. in Mohol Taluka of Solapur District, Maharashtra on 21.11.2020 resulting in deaths and injuries and other damage (OA No. 274/2020, News item published in the "Indian Express" dated 23.11.2020 entitled "Maharashtra: Two Killed, eight injured in methane gas leak in sugar factory").
- ix. Order dated 08.01.2021, in relation to **Gas Leak in Agro Company** (O.A No. 107/2020, In RE: News item published in the local daily "Indian Express Sunday Express" dated 28.06.2020 titled "Gas Leak in Agro Company Claims life of one")
- x. Order dated **04.06.2021**, in relation to News item published in Navbharat Times dated 24.12.2020 titled "**Gas leaks in IFFCO Plant, 2 Officers dead**" (O.A No. 04/2021, In re: News item published in Navbharat Times dated 24.12.2020 titled "Gas leaks in IFFCO Plant, 2 Officers dead")
- xi. Order dated **11.02.2021**, in relation to accident of **toxic gas leak in Rourkela Steel Plant in Orissa**" (O.A. No. 09/2021, In re: News item published in The Indian Express dated 07.01.2021 titled "Four workers dead due to toxic gas leak in Rourkela Steel Plant")
- xii. Order dated **11.06.2021**, in relation to accident of **Virudhunagar firecracker factory blast** (O.A. No. 44/2021, In re: News item published in The News Indian Express dated 12.02.2021 titled "At least 19 dead in Virudhunagar firecracker factory blast, more than 30 injured")
- xiii. Order dated **11.06.2021** in relation to accident of **quarry blast in Hirenagavalli, Chikkaballapu, Karnataka** (O.A. No. 59/2021, In re: News item published in Times Now

Control Board (CPCB), District Magistrate, West Delhi, Directorate of Industrial Safety and Health, Delhi and M/s Apeksha International, J-5, Ground Floor, Udyog Nagar, Rohtak Road, Delhi. Only DPCC has filed its response. The District Magistrate has appeared in person. Response of DPCC is that incident took place on 21.06.2021 but no inspection could be done in absence of permission of the Fire Department. No consents under the Water (Prevention and Control of Pollution) Act, 1974 (Water Act) and the Air (Prevention and Control of Pollution) Act, 1981 (Air Act) have been given by the DPCC. As per version of nearby industrial units, no industrial activity was being carried on.

3. It is a matter of regret that though six persons have died in a gruesome incident, the administration has not shown sensitivity to collect meaningful information nor taken steps to compensate the heirs of the victims. It is also surprising that despite death of six persons, offence registered is for 'attempt to cause homicide'. Learned DM has informed that *ex-gratia* compensation of only Rs. 50,000/- per deceased has been announced but not paid. These startling facts show utter lack of concern for the loss of human lives by the concerned authorities. It is further surprising that inspite of notice, Director Industrial Safety and the unit in question have not even cared to put in appearance. DPCC has merely paid lip service by showing inability to provide any information on the subject.

4. The Tribunal has initiated proceedings in view of media information that shoe and garment manufacturing activity was being carried on which prima facie requires compliance of Water, Air and Environment (Protection) Acts and safety protocols which are normally part of consent conditions or conditions of relevant licence issuing by statutory regulators for such activities. Further, considering the magnitude of

Item No. 01

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 171/2021

In re: News item published in The Indian Express dated 12.07.2021 titled "Six killed in factory fire: Owner held, raids on to nab second accused"

Date of hearing: 22.07.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent(s): Mr. Narender Pal Singh, Advocate for DPCC  
Ms. Kriti Garg, DM West Delhi

**ORDER**

1. The matter was taken up on the basis of media report appearing in Indian Express dated 12.07.2021 titled "Six killed in factory fire: Owner held, raids on to nab second accused". The report is to the effect that shoe and garment manufacturing unit was being run in West Delhi at Udyog Nagar and as a result of massive fire inside the factory six workers died. In all 12 workers were trapped out of whom six were rescued. 33 fire tenders were sent to the spot and around 140 firefighters took more than six hours to control the huge fire. DCP, Outer Delhi, said that Forensic Science Lab team found charred remains but the victims are yet to be identified. Missing workers have been identified as Shamshad, Vikram, Abhishek, Neeraj, Raju and Ajay. Owner of the factory has been arrested under Section 308 IPC (attempt to commit culpable homicide).

2. On 14.07.2021, advance notice of today's hearing was given by the office to Delhi Pollution Control Committee (DPCC), Central Pollution

- (iv) Delhi Fire Service will provide fire tenders and extinguish the left out small fire points while execution of search operation. They will also manage for search light in case of search/demolition operation remains continue in the night.

(Action by DFS)

- (v) Delhi Police will make arrangement for providing of FSL team to pick up the part of the body for further assessment of DNA and to maintain law and order position during the search /demolition operation.

(SHO, Paschim Vihar (West))

- (vi) DSIIDC will also depute a team with tools so that drain and road may be cleared as and when required and also provide logistics as per requirement of the affected site.

(Action by DSIIDC)

Meeting ended with vote of thanks to the chair.

To  
All Concerned Departments for timely compliance

*Shalesh Kumar*  
24/06/2021

(SHALES KUMAR)  
INCIDENT COMMANDER (DDMA)/SDM (PB)

No. F.1 (13)/SDM/PB/2021/

Dated : 24.06.2021

Copy for information to:

1. ADM (West), Plot No. 3, Shivaji Place, Raja Garden, Delhi-110027.
2. PA to DM (West) for kind information of DM (West).

*Shalesh Kumar*  
24/06/2021

(SHALES KUMAR)  
INCIDENT COMMANDER (DDMA)/SDM (PB)



1. **MCD.** The representatives of MCD has apprised that they have already declared the building dangerous and may collapse at any time due to large cracks in beams/column/RCC slabs and further suggested that step wise demolition is required to carry out the search operation intensively. They further suggested that building will be demolished gradually and debris will be lifted from the site simultaneously.
2. **NDRF.** The representative from NDRF stated that rescue operation is not possible at this stage as any type of vibration in the building may lead to total collapse of the building resulting possibility of casualty of the search operation team. They further suggested that search operation can be conducted only after step-wise demolition of the building and simultaneously searching the body of missing labour.
3. **Delhi Fire Service.** The representative from DFS suggested that before demolition, the services of Dog Squad as well as Forensic Department may be taken to ascertain the possibility of surviving of missing persons /dead bodies.
4. **Industrial Area Association, Udyog Nagar.** The President of the Association, Sh. Ashok has assured that irrespective of regular/temporary status of the deceased employee, all facility/benefits/compensation as application to the regular labourers, will be provided by the association to the Next of Kin of the deceased.

After detailed deliberation among the representatives / office bearers of the different departments, the following decisions were taken :-

- (i) A joint team comprising with NDRF, Delhi Fire Service, MCD, DSIIDC, Delhi Police, Labour Department under the supervision of the undersigned may be constituted who will present at the affected site on 25.06.2021 at 10.00 A.M. to take urgent necessary measures to carry out the search operation and other related issues.  

(Action by all Deptts.)
- (ii) NDRF team will lead the search operation and also co-ordinate with other departments involved in this operation. They will also provide the services of Dog Squad to ascertain the possibility of surviving persons/dead bodies.  

(Action by NDRF)
- (iii) MCD will provide logistics such as cranes, JCB, Tippers alongwith required number of labour force to remove the malba/debris and their expenditure of these work will be recovered from the owner of the factory.



(Action by MCD)

132/c

OFFICE OF THE SUB-DIVISIONAL MAGISTRATE: PUNJABI BAGH  
GOVERNMENT OF N.C.T. OF DELHI  
MAIN ROHTAK ROAD, NANGLOI, DELHI-110041

No. F.1 (13)/SDM/PB/2021/45534

Dated : 24.06.2021

MINUTES OF THE MEETING ON FIRE INCIDENT IN A FACTORY AT  
J-5, UDYOG NAGAR INDUSTRIAL AREA

A meeting was held on 24.06.2021 at 3.30 P.M in the conference hall of O/o SDM (Punjabi Bagh) to discuss/examine further course of action related to search the missing workers in fire incident occurred on 21.06.2021 in a factory at J-5, Udyog Nagar Industrial Area. The following representatives from different Departments were present in the meeting:-

1. Sh. M.K. Chattopadhyay, Divisional Officer, DFS, Delhi.
2. Sh. Rahul Singh, NDRF. 8<sup>th</sup> Battalion, Ghaziabad
3. Sh. R.K. Sharma, EE (Bldg), Rohini Zone.
4. Sh. Nitin Nandwani, EE, DSIIDC.
5. Sh. Dharmendra Kumar, AE, DSIIDC.
6. Sh. Zora Singh, Inspector, Labour Deptt. Karampura, Delhi.
7. Sh. H.K. Tiwari, Labour Inspector, Labour Deptt., Karampura, Delhi.
8. Sh. Sarabjeet Singh, Asstt. Divisional Officer, DFS, Moti Nagar, Delhi
9. Sh. Manoj Bhatia, Inspector, PS - Paschim Vihar (West).
10. Sh. Mohit Sharma, DPO, DDMA (West), Delhi.
11. Sh. Vimal Kumar, JE, MCD (Maint), Rohini Zone.
12. Sh. Nitin Malik, JE, DSIIDC.
13. Sh. Ashok Kumar, President, Udyog Nagar Industrial Association.

At the outset, the Convenor of the meeting welcomed all the representatives/officer bearers who were present in the meeting. Incidental Commander/SDM (PB) after a brief introductory session, explained the situations arose after the outbreak of fire in a factory located at J-5, Udyog Nagar Industrial Area.

The convenor emphasized to search out the missing labourers/workers urgently so that relief may be provided to the Next of Kins in case of death. SDM (PB) further sought the suggestions from concerned departments especially NDRF, Delhi Fire Service, MCD, DSIIDC, Delhi Police regarding extraction of bodies and determined their identity.

Accordingly, following suggestions / updates were given



133/C

**OFFICE OF THE DISTRICT MAGISTRATE  
DISTRICT DISASTER MANAGEMENT AUTHORITY (WEST)  
GOVERNMENT OF NCT OF DELHI  
PLOT No. 3, SHIVAJI PLACE, RAJA GARDEN-110027**

File No: 114/DDMA (W)/Matters of Incident calls (EOC)/2020/141

Date: 04-08-2021

**Minutes of Meeting**

A meeting was held on 30/07/2021 at 11:30 AM in the Conference hall of District Magistrate (West) regarding Original Application No.171/2021 of NGT titled "**Six killed in factory fire: Owner held, raids on to nab second accused**". The following representatives from different Departments were present in the meeting:-

1. Ms. Kriti Garg, District Magistrate (West)
2. Mr. Parvinder Singh, DCP Outer District.
3. Sh. Dharmendra Kumar, Additional District Magistrate, District West.
4. Sh. Ashish Kumar, ACP, Paschim Vihar.
5. Sh. Pravir Jain, SDM HQ/DDMA
6. Ms. Gurpreet Singh SDM Punjabi Bagh.
7. Sh. Y.N. Mishra, Scientist - C, CPCB.
8. Sh. Shyam Sunder, Environment Engineer, DPCC.
9. Sh. S.P. Rana, Deputy Director, Industrial Safety & Health.
10. Sh. Kaushik Sadhukhan, Assistant Director, Industrial Safety & Health.
11. Sh. Nitin Nandwani, Executive Engineer, DSIIDC.
12. Sh. R.K. Sharma, EE (North DMC, Rohini Zone).
13. Sh. Vimal Kumar, JE, North DMC (Maint.), Rohini Zone
14. Sh. Mohit Sharma, DPO, DDMA West
15. Sh. Nishant Bodhwani, PC, DDMA West

At the outset ADM (West) briefed about the fire incident which was happened on 21/06/2021 in which six persons were killed. Thereafter, the operative part of the order is OA No 171/2021 was read out.

Following issues were discussed in the meeting:

1. After discussion regarding the compensation matter with all the Committee members, District Magistrate (West) directed SDM (Punjabi Bagh) to process the file regarding release of initial amount i.e. **Rs.1,00,000/- (One Lakh rupees only)** until the verification process is completed in compliance of order no F.1 (87)/Relief/Building Collapse 2010/2663 dated 05.03.2020

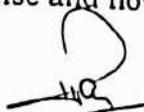
**(Action : SDM Punjabi Bagh)**

2. It was directed by District Magistrate (West) that final report of the fire incident must be provided by fire department so that cause of the incident can be ascertained. It was also discussed that Director, Delhi Fire Services should be invited in next meeting.

**(Action: Delhi Fire Service)**

3. During the meeting it was informed that the J.E of Building Department of North MCD regularly visits the area & then makes entry in the register kept in the MCD office for any illegal construction noticed.

Accordingly, District Magistrate (West) directed that North DMC Rohini Zone should share the records of illegal construction activities at Udyog Nagar Industrial Area since 2017 till date in the next meeting specifically w.r.t. the property J-5, Apeksha International, Udyog Nagar. It was also directed to share the records of manufacturing units/warehouses who had already got the trade license/general license and how many are running

  
04/08/2021

7. Addl. DCP (Outer Delhi) informed that the matter has been taken up with FSL deptt. to submit their report or priority. It was decided that Delhi Police shall continue to be in contact with FSL Deptt for early report. Also an interim report also be given to office of DM (W) for initiating proposal for initial release of compensation as per DDMA orders.

(Action: Delhi Police)

8. CPCB required information whether DPCC had issued NOC for installation of DG set with in the premises or on the road. DPCC informed that as per OM of 2017 of DPCC, no NOC issued for use of DG set by warehouse, residences etc. DM (West) directed that DPCC officials shall submit report with relevant documents.

(Action: DPCC)

9. Next Meeting to be held on 10.08.2021. Time will be intimated subsequently.



(PRAVIR JAIN)  
SDM (HQ/DDMA)  
DISTRICT WEST

To

1. All concerned officers.

Copy for information to:-

1. PA to DM (West).
2. PS to Spl CEO DDMA (HQ), 5 Shamnath Marg Delhi.
3. PA to ADM (West).

  
05/08/2021

(PRAVIR JAIN)  
SDM (HQ/DDMA)  
DISTRICT WEST

134/c  
one  
letter  
from  
DM  
to  
FSL

135/c

**OFFICE OF THE DISTRICT MAGISTRATE  
DISTRICT DISASTER MANAGEMENT AUTHORITY (WEST)  
GOVERNMENT OF NCT OF DELHI  
PLOT No. 3, SHIVAJI PLACE, RAJA GARDEN-110027.**

File No: 111/DDMA(W)/Matters regarding Building in Danger/2019/154

Date: 05/08/2021

**Minutes of Meeting**

A meeting was held on 04/08/2021 at 11:30 AM in the Conference hall of District Magistrate (West) regarding Original Application No.171/2021 of NGT titled "**Six killed in factory fire: Owner held, raids on to nab second accused**". The following representatives from different Departments were present in the meeting:-

1. Ms. Kriti Garg, District Magistrate (West)
2. Sh. Sudhanshu Dhama, Addl. DCP-I, Outer District
3. Sh. Dharmendra Kumar, Additional District Magistrate, District West.
4. Sh. Ashish Kumar, ACP, Paschim Vihar.
5. Sh. A.K Biruly, Deputy Labour Commissioner (West)
6. Ms. Gurpreet Singh SDM Punjabi Bagh
7. Sh. Pravir Jain, SDM HQ/DDMA
8. Sh. Shyam Sunder, Environment Engineer, DPCC.
9. Sh. S.P. Rana, Deputy Director, Industrial Safety & Health.
10. Sh. Kaushik Sadhukhan, Assistant Director, Industrial Safety & Health.
11. Sh. M.K Chattopadhyay, Divisional Officer (West), DFS
12. Sh. Y.N. Mishra, Scientist - C, CPCB.
13. Sh. Nitin Nandwani, Executive Engineer, DSIIDC.
14. Sh. R.K. Sharma, EE North DMC, Rohini Zone.
15. Sh. Mahipal Singh, AE, North DMC, Rohini Zone.
16. Sh. L.K. Gupta, Licensing Inspector, North DMC, Rohini Zone
17. Sh. Baljeet Singh, Licensing Inspector, North DMC, Rohini Zone
18. Sh. Sunil Kumar, Insp. PS Paschim Vihar West
19. Sh. Gaurav Saini, JE, North DMC (M-II), Rohini Zone
20. Sh. Mohit Sharma, DPO, DDMA West
21. Sh. Nishant Bodhwani, PC, DDMA West

At the outset DM (West) briefed about the fire incident which happened at **J5 Udyog Nagar Incident** on 21/06/2021 in which six persons were killed. DM (West) has also recapitulated the previous meeting which was held on the same issue on dated 30/07/2021 and also briefed about the agenda of the meeting i.e. Cause of Fire Incident, Compensation matter for victims, Recommendations to stop such kind of incident in future.

Following issues were discussed in the meeting:

1. District Magistrate (West) discussed about the cause of fire in the **J5 Udyog Nagar** with the fire department officials. DFS officials informed that it does not come in their mandate. It is the investigation matter and

  
05/08/2021

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6. ADM (West) asked the Joint Labour Commissioner (West) regarding the status of compensation. Joint Labour Commissioner (West) submitted that compensation matter did not proceed till now as he does not have the details of all deceased and survivors of **J-5, Udyog Nagar, Fire Incident**. In this regard, Inquiry Officer (I.O.), Delhi Police official provided the required details to the JLC (West). Further ADM (West) directed JLC (West) to proceed in the matter on priority basis as the report is to be submitted by 20<sup>th</sup> August, 2021 to NGT.

(Action: Joint Labour Commissioner)

7. Next Meeting to be held on **16.08.2021** at **04:00 PM** in the Office of the District Magistrate (West).



(PRAVIR JAIN)  
SDM (HQ/DDMA)  
DISTRICT WEST

To

1. All concerned officers.

Copy for information to:-

1. PA to DM (West).
2. PS to Spl. CEO DDMA (HQ), 5 Shamnath Marg Delhi.
3. PA to ADM (West).



13/08/2021

(PRAVIR JAIN)  
SDM (HQ/DDMA)  
DISTRICT WEST

1. ADM (West) asked Police officials regarding the status report of FSL so that compensation can be given to the survivors. In this regard Delhi Police Officials informed that they have written priority letters to FSL and report of the same shall be submitted by the end of the August.

(Action: Delhi Police)

2. ADM (West) asked BSES officials about the purpose of the sanctioned load i.e. 125 KVA giving to the said premises. In this regards, Addl. Vice President of BSES said that initial load of the Premises was 250 KVA and later on it has been reduced to 125 KVA in 2014. In this regard, ADM West directed that officials to submit the inspection report of the said premises when 250 KVA load was sanctioned & when it was reduced to 125 KVA.

(Action: BSES)

3. ADM (West) asked from North DMC officials about the list of items recovered during Building demolition. In this regard MCD Officials did not produce any list of items to committee. In this regard, ADM (West) said that as per Disaster Management Act there is a specific role of each **Emergency Support Functionaries (ESFs)** and also directed that MCD will have to take the responsibilities of building demolition and debris clearance during and after the disaster as there is a mandate of MCD as per Disaster Management Act. Further ADM (West) directed SDM (PB) to share the necessary orders/circular/letters of the State Disaster Management Authority, Delhi about the role and responsibilities of each ESFs as MCD officials were not clear about the same.

(Action: MCD Department)

4. ADM (West) directed Delhi Police to investigate the matter of DG set installed in the factory where DG set was kept after the building demolition.

(Action: Delhi Police)

5. ADM (West) discussed the Report received from Asst. Commissioner Rohini Zone, North DMC in which it has been informed that the property in question was situated in confirmed **"Industrial Area"** and was not under the jurisdiction of General Banch for issue of any **"Trade Licence."** The licence in Industrial areas is issued by Factory Licence Department of North DMC under Section 416/417. In this regard, ADM (West) directed that Factory Licence Department of North DMC shall be submit the report on the following points:-

- 1) How these firms were running without any licence?
- 2) How many challans & notice were issued to these firms?
- 3) Exact guidelines/norms for issuing the licence.

(Action: Factory License Department of North DMC)

  
13/08/2021

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OFFICE OF THE DISTRICT MAGISTRATE (WEST)  
DISTRICT DISASTER MANAGEMENT AUTHORITY (WEST)  
GOVERNMENT OF NCT OF DELHI  
PLOT NO.-3, SHIVAJI PLACE, RAJA GARDEN, NEW DELHI-110027.

File No: 111/DDMA(W)/Matters regarding Building in Danger/2019/167

Date: 13/08/2021

Minutes of Meeting

A meeting was held on 10/08/2021 at 11:30 AM under the Chairmanship of Addl. District Magistrate in the Conference hall of District Magistrate (West) regarding Original Application No.171/2021 of NGT titled "**Six killed in factory fire: Owner held, raids on to nab second accused**". The following representatives from different Departments were present in the meeting:-

1. Sh. Ashish Kumar, ACP, Paschim Vihar.
2. Sh. A.K Biruly, Deputy Labour Commissioner (West).
3. Ms. Gurpreet Singh SDM Punjabi Bagh.
4. Sh. Pravir Jain, SDM HQ/DDMA.
5. Sh. S.P. Rana, Deputy Director, Industrial Safety & Health.
6. Sh. Kaushik Sadhukhan, Assistant Director, Industrial Safety & Health
7. Sh. Anand Tripathi, Assistant Vice President, BSES.
8. Sh. Sanjay Arora, Assistant Vice President, BSES.
9. Sh. Ramendra Jha, General Manager, BRPL.
10. Sh. Rupesh Sharma, General Manager, BRPL.
11. Sh. Ankur Arora, Manager, BRPL.
12. Sh. Y.N. Mishra, Scientist -C, CPCB.
13. Sh. Shyam Sunder, Environment Engineer, DPCC.
14. Sh. Nitin Nandwani, Executive Engineer, DSIIDC.
15. Sh. R.K. Sharma, EE North DMC, Rohini Zone.
16. Sh. Mahipal Singh, AE, North DMC, Rohini Zone.
17. Sh. Sunil Kumar, Insp. PS Paschim Vihar West.
18. Sh. Mohit Sharma, DPO, DDMA West.
19. Sh. Nishant Bodhwani, PC, DDMA West.
20. Sh. Gaurav Saini, J.E. (M-II), North DMC, Rohini Zone.
21. Sh. Vimal Kumar, J.E. (Civil), North DMC, Rohini Zone.

At the outset Addl. District Magistrate (West) briefed about the fire incident which happened at **J-5, Udyog Nagar Incident** on 21/06/2021 in which six persons were killed. ADM (West) has also recapitulated the previous meeting which was held on the same issue on dated 04/08/2021 and also briefed about the agenda of the meeting i.e. Cause of Fire Incident, Compensation matter for victims, Recommendations to stop such kind of incident in future.

Following issues were discussed in the meeting:

  
13/08/2021

And whereas, management/employer have not submitted any report in this regard, as provided under section 10 A(1) of the Employee's Compensation Act, 1923.

And whereas, notice was issued to the management for appearance on 02.08.2021 and 9.08.2021 directly and also through concerned Police Station but none appeared.

And whereas, on 09.08.2021, an interim report is filed by Sh. Sunil Kumar, I.O dealing with the case from P.S. Paschim Vihar (West) mentioning the name of 06 person suspected deceased and 06 rescued person.

Keeping in view of the interim report of P.S. Paschim Vihar (West), the owner/ employer/management is once again hereby directed to submit a detailed statement giving the circumstances leading to injury of 06 employees and death of 06 employees (identity not yet clear) by making personal appearance on 31.08.2021 at 12.00 Noon, and also mentioning whether you as an employer is liable to deposit injury/death compensation to the injured workmen/suspected deceased. Respondent shall also produce attendance and wages record of all employees working under him.

Given under my hand and seal on \_\_\_\_\_ day of \_\_\_\_\_, 2021.

  
12/08/2021

Commissioner  
EMPLOYEE'S COMPENATION ACT, 1923  
WEST DISTRICT

To,

The Station House Officer  
Police Station, Paschim Vihar,  
West, New Delhi- 110063

The Station House Officer,  
Pitampura, New Delhi-  
110034

- a) With the direction to issue instruction to the concerned I.O. dealing with case to assist this office in service of this summon to deceased family or injured workmen, if any and owner Sh. Pankaj Garg at Udyog Nagar address and file service report on or before N.D.O.H 31.08.2021 at 12.00 Noon and also to file EAR as per direction of Hon'ble Delhi High Court in the case FAO No. 385/2013 in the case titled New India Assurance V/s Puran Lal". In case area does not fall under your jurisdiction the same may be transferred to concerned police station under intimation to our office.
- b) With the direction to assist this office in service of this summon to Sh. Pankaj Garg at Pitampura address and file service report on or before N.D.O.H 31.08.2021 at 12.00 Noon In case area does not fall under your jurisdiction the same may be transferred to concerned police station under intimation to our office.

  
12/08/2021

Commissioner  
EMPLOYEE'S COMPENATION ACT, 1923

139/c



BEFORE SH. U. K. SINHA, AUTHORITY/COMMISSIONER  
(UNDER THE EMPLOYEE'S COMPENATION ACT, 1923)

WEST DISTRICT,

LABOUR WELFARE CENTRE, F - BLOCK, KARAMPURA, NEW DELHI - 110015

No. CEC/D/43-48/WD/21/ 5050 - 09

Dated: 13/8/21

**SUMMON**

In the matter of:-

1. Sh. Shamshed S/o Sh. Sirajuddin  
R/o C-144, Bhim Nagar, Delhi-110041
2. Sh. Sonu S/o sh. Ramesh Chand  
R/o B-19, Nihal Vihar, New Delhi-110041
3. Sh. Vikram S/o Sh. Ramesh Chand  
R/o B-19, Nihal Vihar, New Delhi-110041
4. Sh. Abhishek S/o Sh. Brij Kishore  
R/o Nihal Vihar, New Delhi-110041
5. Sh. Ajay Shukla S/o Late Sh. Santosh Shukla  
R/o F-230, Karampura, New Delhi-110015
6. Sh. Neeraj S/o Sh. Subhash Chand  
R/o K-337, Prem Nagar-2,  
Kirari, Nangloi, New Delhi-110041

... suspected to be deceased

**VERSUS**

M/s Apeksha International  
Through its owner Sh. Pankaj Garg  
J-5, Udyog Nagar, Peeragarhi  
New Delhi-110063

..... Employer

Sh. Pankaj Garg S/o Sh. Vinod Garg  
R/o 88, Rajdhani Enclave, Pitampura  
New Delhi-110034

**Notice u/s 10 A (1) of the Employee's Compensation Act, 1923**

Whereas, an FIR No. 0467 dated 21.06.2021 has been registered in the PS Paschim Vihar (West) against Sh. Pankaj Garg, owner of M/s Apeksha International, accordingly 06 persons named Sh. Shamshad, Sh. Sonu, Sh. Vikram, Sh. Abhishek, Sh. Ajay and Sh. Neeraj were found missing and/or trapped inside the building in the fire, however, there is no certainty about the death of the same person which is further subject to forensic study. Other 06 persons namely Sh. Sumit, Sh. Vishal, Sh. Sanjay, Sh. Rahul, Sh. Saurav and Sh. Mohan were rescued with injury/non injury.

*Copy*

And whereas, a PGMS complaint dated 01.07.2021 is received from various labours of Udyog Nagar demanding punishment of owners M/s Apeksha International for fire, compensation of deceased family @ Rs.50,00,000/- who died in the fire accident on 21.06.2021 and ensure safety provisions in various factory of Udyog Nagar.

And whereas, the office of the DM (West) and Hon'ble NGT has taken cognizance of the incidence of death due to the carelessness of the employer of M/s Apeksha

International.

140/c

By hand/speed post

And whereas, management/employer have not submitted any report in this regard, as provided under section 10 A(1) of the Employee's Compensation Act, 1923.

And whereas, notice was issued to the management for appearance on 02.08.2021 and 09.08.2021 directly and also through concerned Police Station but none appeared.

And whereas, on 09.08.2021, an Interim report is filed by Sh. Sunil Kumar, I.O dealing with the case from P.S. Paschim Vihar (West) mentioning the name of 06 person suspected deceased and 06 rescued person.

Keeping in view of the interim report of P.S. Paschim Vihar (West), the owner/ employer/management is once again hereby directed to submit a detailed statement giving the circumstances leading to injury of 06 employees and death of 06 employees (identity not yet clear) by making personal appearance on 31.08.2021 at 12.00 Noon, and also mentioning whether you as an employer is liable to deposit injury/death compensation to the injured workmen/suspected deceased. Respondent shall also produce attendance and wages record of all employees working under him.

Given under my hand and seal on 17<sup>th</sup> day of Aug, 2021.

*[Handwritten Signature]*  
17/08/2021

Commissioner  
EMPLOYEE'S COMPENATION ACT, 1923  
WEST DISTRICT

To,  
The Superintendent, Central  
Jail No.2, Tihar, New Delhi-  
110064

With the advice to assist this office in service of this summon to the employer Sh. Pankaj Garg S/o Sh. Vinod Garg who is confined in Jail/judicial custody in FIR No.0467 dated 21.06.2021 has been registered in the PS Paschim Vihar (West). Since the summon is not delivered through SHO at his residence address and his factory

*[Handwritten Signature]*  
17/08/2021

Commissioner  
EMPLOYEE'S COMPENATION ACT, 1923

By hand/speed post

141/c



BEFORE SH. U. K. SINHA, AUTHORITY/COMMISSIONER  
(UNDER THE EMPLOYEE'S COMPENSATION ACT, 1923)

WEST DISTRICT,  
LABOUR WELFARE CENTRE, F-BLOCK, KARAMPURA, NEW DELHI - 110015

No. CEC/D/43-48/WD/21/5057

Dated: 17/08/2021

**SUMMON**

In the matter of:

1. Sh. Shamshed S/o Sh. Sirajuddin  
R/o C-144, Bhim Nagar, Delhi-110041
2. Sh. Sonu S/o sh. Ramesh Chand  
R/o B-19, Nihal Vihar, New Delhi-110041
3. Sh. Vikram S/o Sh. Ramesh Chand  
R/o B-19, Nihal Vihar, New Delhi-110041
4. Sh. Abhishek S/o Sh. Brij Kishore  
R/o Nihal Vihar, New Delhi-110041
5. Sh. Ajay Shukla S/o Late Sh. Santosh Shukla  
R/o F-230, Karampura, New Delhi-110015
6. Sh. Neeraj S/o Sh. Subhash Chand  
R/o K-337, Prem Nagar-2,  
Kirari, Nangloi, New Delhi-110041

*[Handwritten signature]*  
CENTRAL JAIL No. 2, TIKRA  
... suspected to be deceased

VERSUS

M/s Apeksha International  
Through its owner Sh. Pankaj Garg  
J-5, Udyog Nagar, Peeragarhi  
New Delhi-110063

..... Employer

Sh. Pankaj Garg S/o Sh. Vinod Garg  
R/o 88, Rajdhani Enclave, Pitampura  
New Delhi-110034

**Notice u/s 10A (1) of the Employee's Compensation Act, 1923**

Whereas, an FIR No. 0467 dated 21.06.2021 has been registered in the PS Paschim Vihar (West) against Sh. Pankaj Garg, owner of M/s Apeksha International, accordingly 06 persons named Sh. Shamshad, Sh. Sonu, Sh. Vikram, Sh. Abhishek, Sh. Ajay and Sh. Neeraj were found missing and/or trapped inside the building in the fire, however, there is no certainty about the death of the same person which is further subject to forensic study. Other 06 persons namely Sh. Sumit, Sh. Vishal, Sh. Sanjay, Sh. Rahul, Sh. Saurav and Sh. Mohan were rescued with injury/non injury.

And whereas, a PGMS complaint dated 01.07.2021 is received from various labours of Udyog Nagar demanding punishment of owners M/s Apeksha International for fire, compensation of deceased family @ Rs.50,00,000/- who died in the fire accident on 21.06.2021 and ensure safety provisions in various factory of Udyog Nagar.

And whereas, the office of the DM (West) and Hon'ble NGT has taken cognizance of the incidence of death due to the carelessness of the employer of M/s Apeksha International.

*[Handwritten signature]*

o/c

Contd.....



143/c

भारत सरकार  
Government of India

राहुल कुमार  
Rahul Kumar  
Date of Birth/DOB: 07/07/1990  
Sex/ GENDER

Issue Date: 17/08/2020

8265 9991 2213

VID : 9153 9131 5659 2915

भारत सरकार, दिल्ली

Download Date: 19/08/2020

Scanned with CamScanner

एम। सुरेश दास Invoice में उल्लेखित सामान  
 निम्नलिखित सूची का करण था / उल्लेखित वार इन्वी पत्र  
 उस नाम के उठाकर पैकिंग वाला के पास ले जायी  
 थी / मेरी फ़ैक्ट्री में ग्रेट व चयन वगैरह  
 आते थे व विली, पदाट वी मेनु फ़ैक्ट्री नहीं  
 होती थी / मैं इस फ़ैक्ट्री में लगभग 3 साल  
 से कार्यरत हूँ / मेरा कोई ESI और PF  
 नहीं करता था / मुझे 8500 रुपये प्रति माह वेतन  
 देते थे जो कराने होता था / मेरी फ़ैक्ट्री में  
 लगभग 70-80 वरकर काम करते थे जो बिफ्ट  
 में आते थे / मेरे पास फ़ैक्ट्री का रिमा हुआ  
 कोई भी दस्तावेज नहीं है / मेरे पास अब  
 कोई काम चयन नहीं है / मैं विवाहित हूँ और  
 1 1/2 साल की सुद बच्ची भी है / इस स्थान पर अपेक्षा  
 इंटरनेशनल, वी.के, विमान और सुपर कंपनी चलती थी /

Recorded before me,  
 Jyoti  
 गांधी

सादर  
 29/1/21

Statement of Sh. Rahul Kumar & Sh. Girish Kumar R/o C-156, Laxmi Park, Nagla, Delhi  
Permanent Address: B-65, Krishna Vihar New Dwarpan Colony, Gwalior (MP)

मै राहुल कुमार और गीरीश कुमार दिनांक 21/6/2021 को काम करके के लिए खुद 8 बज आपनी फेम्सी जो C-5 उद्योग नगर, पारागढ़ी के हैं, फुंछा / कपड़े बदलकर लगभग 8 बजकर 10 मिनट पर मैंने अपना काम गाँऊ फ्लोर पर शुरू कर दिया / उसी वक्त मुझे जल की बंदूक आई / मैं गाँऊ फ्लोर पर अपने अन्य 5 साथियों के साथ काम कर रहा था / मैंने और मेरे अन्य साथियों को चुकें दिखाई दिया / खीच ही वहाँ चुकें चुकें हो गया व काम लग गई / हमें शोर मचाना व बाहर की ओर भाग / अपने बाकि साथियों को बचाने के लिए हम सभी दोबारा फेम्सी में गये / वहाँ चोर वरफ चुकें ही चुकें था व आग बुझते जे हो गई थी हम वापिस अपनी फेम्सी से बाहर आ गये / बाहर आकर हमें कामल खिन्ने का फोन द्वारा सूचित किया लगभग 5 मिनट के बाद कामल खिन्ने की रे गाँऊ आ गई थी / राहुल . 29/7/21

Recorded before me, Suburban, [Signature]

2nd Floor पर आग लगी थी। इसके बाद fire  
 Equipments लगाए गए थे और Training भी दिखाई  
 गई थी। मुझे पक्का नहीं पता करीब 50-60 आपसी काम  
 करते थे। पर उनके SHIP और अन्य चीजों का मुझे  
 नहीं पता। 2-6-21 को करीब सुबह 8:20 पर मेरे  
 का call आया मेरे Husband के फोन पर तब मुझे  
 लम्बा की दमारी window से आग लग गई है। मैं  
 पर पर ही थी मेरे पति और ससुर जी location पर  
 गए। मुझे INSURANCE के बारे में कोई जानकारी नहीं है।

Surbhi Garg

Recorded  
 before me  
 Gaurav

Statement of Mrs Sushri Gang, w/o Shri Bankaj  
Gang, owners of JS, Udyog Nagar site  
recorded in the office of SPM (PB), West Delhi.

मेरा नाम Sushri Gang है और पति का नाम Bankaj Gang  
है। हम R/O RAJMAHAR ENCLAV HOUSE NO-88 2ND FLOOR  
110034 पर मैं आपका दोना बच्चा और सास मसुर के साथ  
रहती हूँ। हमारी 4 firms हैं। (1) APEKSHA INTERNATIONAL  
(Prop- Bankaj Gang), (2) VIVAAN INTERNATIONAL (मेरी)  
(Prop- Sushri Gang), (3) VK ENTERPRISES (Prop- Karishma  
Gang) मेरी सास है, (4) SUPER MATTRESS (Prop- Vinod  
Gang) मेरे मसुर है। J-5 UDYOG NAGAR में हमारी  
factory भी करीब चार साल से चल रही थी। उसका  
पता यह Lawrence Road Near Britania chowk है।  
यह J-5 Udyog Nagar वाली property है और मेरे पति का  
नाम पर है। मैं इस जगह सिर्फ पूजा उत्सव (Festival)  
जैसे Diwali पर ही जाती थी। राजमारा का काम मेरे  
पति और मसुर देखते थे। अगर कोई पैपर work सिग्न  
होना होत था तो मेरे पति मुझसे पर ही करा लिया करते  
थे। Mughy license, Registration, Permisition इत्यादि के  
बारे में कोई जानकारी नहीं है यह सब मेरे पति देखते थे।  
हमारा जूती का ONLINE BUSINESS था। और वह पर  
कोई Machine नहीं थी और ना ही कोई Manufacturing  
होती थी। और वह पर बना हुआ सामान ही रखा  
जाता था। करीब 2 साल पहले भी साथ वाली factory में  
आग लगने से हमारे यह पर भी आग लग गई थी

Sushri Gang.

Recorded before me,  
[Signature]